

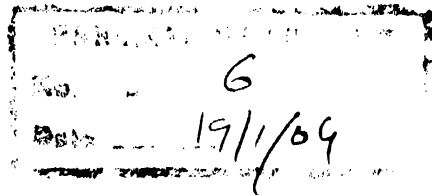
LOK SABHA DEBATES

(English Version)

Thirteenth Session
(Thirteenth Lok Sabha)



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CONTENTS

[Thirteenth Series, Vol. XXXV, Thirteenth Session, 2003/1925 (Saka)]

No. 7, Tuesday, July 29, 2003/Sravana 7, 1925 (Saka)

SUBJECT	COLUMNS
MOTION FOR ADJOURNMENT	
RE: Taj Heritage Corridor	1-5
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 122-125	6-20
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 121, 126-140... ...	20-73
Unstarred Question Nos. 1162-1271 and 1273-1277 ...	73-281
PAPERS LAID ON THE TABLE	281-285
STANDING COMMITTEE ON DEFENCE	
Statements	286
JOINT PARLIAMENTARY COMMITTEE ON THE FUNCTIONING OF WAKF BOARDS	
Seventh and Eighth Reports	286-287
STATEMENT BY MINISTER	
Incident of Attack by Terrorists on the Army Camp at Akhnour	
Shri George Fernandes	287-291
BILLS—INTRODUCED	
(i) Agricultural and Processed Food Products Export Development Authority (Amendment) Bill	291-292
(ii) Factories (Amendment) Bill ...	292-294
MATTERS UNDER RULE 377	
(i) Need to exempt the patients of O.P.D. and General Ward from paying medical fee at Indian Institute of Medical Research, Chandigarh	
Shri Suresh Chandel	294

*The Sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

(ii)	Need for construction of a bridge on Swarna Rekha River between Dulami Ghat (Jharkhand) and Deng Dang Ghat (West Bengal) Shri Ram Tahal Chaudhary	295
(iii)	Need to provide ample job opportunities to the degree holders in Food Technology in the country Shri Punnu Lal Mohale ...	295
(iv)	Need to provide additional railway computerized reservation centre at Bharuch, Gujarat Shri Mansukhbhai D. Vasava	296
(v)	Need to withdraw custom duty imposed on old ships to save shipping industry from financial crisis Shri Ratilal Kalidas Varma	296
(vi)	Need for a CBI inquiry into misappropriation of funds in Durgapur open cast mines of Western Coalfields Limited Shri Naresh Puglia ...	297
(vii)	Need to take steps to revive Mysore Silk Weaving Factory in Karnataka Shri S.D.N.R. Wadiyar	298
(viii)	Need to provide financial assistance to the Government of Madhya Pradesh for proper maintenance of National Highway No. 27 between Mangnawan (M.P.) and Allahabad Shri Sunder Lal Tiwari	298
(ix)	Need to repatriate Reang refugees from Tripura to Mizoram Shri Khagen Das ...	299
(x)	Need to sanction the project of Andhra Pradesh Government for developing Leather Industrial Parks in the State Shri K.E. Krishnamurthy ...	299
(xi)	Need to set up a 'Mango Board' for promotion of export of mangoes Shrimati Reena Choudhary	299

SUBJECT	COLUMNS
(xii) Need to expedite setting up of F.M. Radio Station in Amravati district of Vidarbha region, Maharashtra	
Shri Anant Gudhe ...	300
(xiii) Need to develop historical ponds of Chandel dynasty in Mahoba district of Bundelkhand region, U.P. with a view to encourage tourism	
Shri Ashok Kumar Singh Chandel ...	300
(xiv) Need to withdraw the petition filed by the Central Government in Supreme Court challenging the decision of the Government of Maharashtra cancelling reservation quota of Centre for admission to medical course in Maharashtra	
Shri Sadashivrao Dadoba Mandlik	301
(xv) Need to declare Koelwar-Nazimabad Darihat-Dihri On-Son road in Bihar as a national highway	
Shri Ram Prasad Singh ...	302

LOK SABHA DEBATES

LOK SABHA

Tuesday, July 29, 2003/Sravana 7, 1925 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

MOTION FOR ADJOURNMENT

Re : Taj Heritage Corridor

(Interruptions)

[*Translation*]

SHRI ASHOK KUMAR SINGH CHANDEL (Hamirpur, U.P.) : Sir, I have given a notice for Adjournment Motion. . . .*(Interruptions)*

MR. SPEAKER : Please, resume your seat now. I want to listen to Shri Rashid Alviji, Rashidji, you speak.

(Interruptions)

SHRI CHANDRAKANT KHAIRE (Aurangabad, Maharashtra) : Mr. Speaker, Sir, I want to say something about the Mumbai incident. . . .*(Interruptions)*

[*English*]

MR. SPEAKER : I have permitted Shri Rashid Alvi to speak.

[*Translation*]

SHRI RASHID ALVI (Amroha) : Mr. Speaker, Sir, thank you very much. I have given notice for Adjournment Motion. The issue of Taj Corridor was debated at length in the House four-five days before. I had said that day also that the debate on the issue is being held without knowing about the truth or the facts. Today, I have given notice of Adjournment Motion to highlight that the Chief Minister of Uttar Pradesh Ms Mayawati Ji has written a letter to the hon. Prime Minister in regard to the issue of Taj Corridor. I have the copy of the letter with me. The letter mentions that the Chief Minister had given orders to stop the work and set up an inquiry in this regard. The Chief Minister has mentioned in the letter that the work had been going on since 3rd December, 2002. It has been going on for the last eight months. All the Members praised Jag Mohanji for getting the work stopped, when he made a speech in

this regard in the House, the people were also congratulating him when he held a onsite visit. Jag Mohanji created the impression and mislead the Lok Sabha in that he has stopped the progress of work at Taj Corridor Project. . . .*(Interruptions)* in the House, the Samajwadi Party's. . . .*(Interruptions)* You please listen without interrupting and then speak on it. Your position is known to everyone. . . .*(Interruptions)*

SHRI PRAKASH MANI TRIPATHI (Deoria) : You tell as to what is the position. . . .*(Interruptions)*

MR. SPEAKER : Please sit down. I have permitted him to speak.

(Interruptions)

SHRI PRAKASH MANI TRIPATHI : Mr. Speaker, Sir, his Adjournment Motion is on Taj Corridor issue. He is saying that our position is known to all, what does it mean?*(Interruptions)*

SHRI ASHOK KUMAR SINGH CHANDEL : Mr. Speaker, Sir, you have given permission to Shri Alvi to speak, not to him. If he interrupts Alviji, we will never allow him to speak. . . .*(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : Mr. Speaker, Sir, as you have given permission, I did not interrupt. . . .*(Interruptions)*

MR. SPEAKER : Please resume your seat.

(Interruptions)

MR. SPEAKER : I have given you permission to speak. But keep in mind that I have to begin Question Hour also. That day the Prime Minister also had said in the House that the Question Hour be held at every cost. I want to start Question Hour but I have given permission to you to listen your viewpoint. You please conclude quickly.

SHRI RASHID ALVI : Let I be allowed to speak.

Hon. Deputy Prime Minister is present here. I have deep regards for him. I don't want to say anything against him but I would insist them to listen my views. This work was going on in Agra since 3rd December. . . .*(Interruptions)* However Jag Mohanji did not take any heed of the situation when the work continued for 8 months even though the office of the Ministry headed by Shri Jag-

Mohanji is situated within the premises of Taj. . . .
(Interruptions) However when the issue was raised in Parliament, Jag Mohanji tried to create the impression before the country that the work of Taj Corridor was put to a halt not by the Government of Uttar Pradesh but by him. . . .*(Interruptions)* I would like to read a letter by Shri Jag Mohanji before you in which he has written that—

[English]

'Dear Ms. Mayawati.'

"I have replied to your letter of 21st June and 2nd July regarding Taj Heritage Corridor".

[Translation]

This letter is dated 10th July which has been written in reply to the letters of the Chief Minister of Uttar Pradesh dated 21st June in which it is written that—

[English]

"We are happy to note that you have ordered an inquiry into the entire matter and also issued instructions for stoppage of the work. We thank you for this decision."

[Translation]

Not only this, I would also like to read out before the House, the press note released by Shri Jag Mohanji :—

[English]

"I am surprised to see a report in a section of the electronic media saying that I accused the Uttar Pradesh Government. With regard to Taj Heritage Corridor Project, this report is both incorrect and unwarranted."

[Translation]

This is a press release of Jag Mohanji in which he has praised the Uttar Pradesh Government. The Government of Uttar Pradesh had issued orders to stop the work and has set up an inquiry in this regard. . . .
(Interruptions)

MR. SPEAKER : Please, conclude now.

SHRI RASHID ALVI : Shri Jag Mohanji has stated in this letter :

[English]

"On the contrary, I express satisfaction over the fact. . . ."

[Translation]

Shri Jag Mohanji is expressing his satisfaction here.

[English]

I express satisfaction over the fact that the Uttar Pradesh Government has ordered stoppage of the work and instituted an inquiry.

[Translation]

These are the documents which prove that Shri Jag Mohanji has misled the House. Hence we all and my party are of the view that though the work kept on being done for 8 months but Jag Mohanji did not take any action against any person. . . .*(Interruptions)* Whatever action has been taken, is taken by the Government of Uttar Pradesh. Hence I request you that. . . .*(Interruptions)*

MR. SPEAKER : Rashidji, the question is important, you can raise the issue during Zero Hour. How can it be a subject of adjournment motion?

(Interruptions)

SHRI RASHID ALVI : I demand that the Government should take action against Jag Mohanji. He should be dismissed. . . .*(Interruptions)*

MR. SPEAKER : You can demand as you wish.

(Interruptions)

SHRI RASHID ALVI : Jag Mohanji should be removed from the Ministry and he must be punished by holding inquiry against him. This is the demand of my party. . . .
(Interruptions)

11.08 hrs.

(At this stage Shri Suresh Pasi and some other hon. Members came and stood near the Table.)

(Interruptions)

[English]

MR. SPEAKER : I have received notices for suspension of Question Hour which I am not accepting. I reject all of them.

*(Interruptions)**[Translation]*

MR. SPEAKER : I am ready to allow discussion on this subject.

*(Interruptions)**[English]*

MR. SPEAKER : I cannot accept the notice for Adjournment Motion.

(Interruptions)

MR. SPEAKER : I am rejecting all the notices for suspension of Question Hour and also the notices for Adjournment Motion which I have received. I am unable to accept these notices for Adjournment Motion because they are not within the rules.

*(Interruptions)**[Translation]*

MR. SPEAKER : See, you can demand for discussion on the subject, it is wrong to demand the Minister's dismissal.

(Interruptions)

MR. SPEAKER : You have been a good Member of this House. You are not the one who creates pandemonium and disorder in the House, hence you resume your seat.

(Interruptions)

MR. SPEAKER : Hon. Minister wants to reply.

(Interruptions)

MR. SPEAKER : Rashidji, hon. Minister is ready to reply, there is no need to do so.

(Interruptions)

MR. SPEAKER : Hon. Minister wanted to make a request in regard to the issue raised by your party. Then you do not have any right to do so.

*(Interruptions)**[English]*

MR. SPEAKER : Please go to your seats.

(Interruptions)

MR. SPEAKER : I go to Question Hour. Question No. 121, Shri Priya Ranjan Dasmunsi.

(Interruptions)

MR. SPEAKER : Shri Dasmunsi, it is your question.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, how can the Question Hour continue? . . .*(Interruptions)*

MR. SPEAKER : You ask your question, otherwise I will go to the next question.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Unless the House is brought to order, how can we have the Question Hour? . . .*(Interruptions)*

MR. SPEAKER : Question No. 122. Shri Chandra Vijay Singh.

11.12 hrs.

ORAL ANSWERS TO QUESTIONS

[English]

National Criminal Information System

*122. SHRI CHANDRA VIJAY SINGH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether despite investment of over Rs. 56 crore many States are yet to equip themselves with the infrastructure as desired under the National Criminal Information System;

(b) if so, the details thereof alongwith the names of States that have failed to establish the same;

(c) the amount of money spent on them as on date;

(d) whether the Government have set any time limit to implement the said NCIS scheme; and

(e) if so, the details thereof and the reasons for delay in implementing the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (c) An amount of Rs. 56,97,17,354.69 has been spent on Crime Criminal Information System (CCIS) for procurement of hardware, development and upgradation of software and other infrastructural facilities and all States/ Union Territories have been equipped with desired infrastructure

(d) All the State Governments and Union Territory Administrations have been advised to implement the CCIS in the Districts and State Headquarters for its potential use by June, 2004.

(e) Lack of trained police personnel, lack of analytical tools for multifaceted use of database, non-availability of multi-lingual feature in the software, and need for police station level computerization are some of the reasons which contributed to delay in the implementation.

SHRI CHANDRA VIJAY SINGH : Sir, in his answer, the hon. Minister admits that Rs. 56 crore have been spent on CCIS System and says that all the States have been equipped with the desired infrastructure. . . .(Interruptions)

In the Annual Report of 2002-2003 of the Ministry of Home Affairs, on page 85, it is clearly stated that the CCIS Project is functional in 32 States and Union Territories and 738 Police Districts. . . .(Interruptions) It goes on to say that 343 training programmes at State and District levels were held and 12,962 officers have been trained all over India. . . .(Interruptions)

[Translation]

MR. SPEAKER : T.V. telecast be stopped.

[English]

SHRI CHANDRA VIJAY SINGH : My question is this. In this adequate for a nation with a billion-plus? Apart from advising the States to implement this Scheme by June,

2004, what steps have been envisaged to ensure that it is implemented by June, 2004?. . .(Interruptions)

[Translation]

MR. SPEAKER : I will ask the hon. Minister to reply. Swamiji, you reply.

[English]

SHRI I.D. SWAMI : Sir, the Central Criminal Information System (CCIS) has been put in place in most of the places. . . .(Interruptions) It has already been put in place at District Headquarters and completed. . . .(Interruptions)

MR. SPEAKER : No slogans should be taken on record.

(Interruptions)*

SHRI I.D. SWAMI : It is already working in the States. . . .(Interruptions) Many of the States have computerised their police stations at the cost of the Central Government for procurement of hardware, development and upgradation of software and other infrastructural facilities. . . .(Interruptions)

SHRI CHANDRA VIJAY SINGH : Sir, the hon. Minister has cited untrained police personnel as one of the reasons for delay. . . .(Interruptions) In India, with a hard-pressed force, will he consider a separate cadre of trained personnel to man this system efficiently?. . . .(Interruptions) If so, by when is the cadre going to be formed as it has become very difficult to do dual jobs like manning computers and policing for the police personnel?. . . .(Interruptions)

SHRI I.D. SWAMI : Sir, there is no proposal to have a separate cadre. In fact, there is a scheme to train the police personnel and the police personnel are being trained also. . . .(Interruptions) As soon as they are trained, they will be in a position to work on this system in a better way. . . .(Interruptions)

MR. SPEAKER : Shri Madhusudan Mistry.

(Interruptions)

SHRI MADHUSUDAN MISTRY : Sir, it is very difficult to ask supplementary this way. . . .(Interruptions)

*Not Recorded.

[Translation]

MR. SPEAKER : You ask any question you want.

(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : Sir, this is not proper. We are not able to put our supplementaries this way. . . .(Interruptions) How can we ask supplementaries when we cannot here anything. . . .(Interruptions)

MR. SPEAKER : You put your supplementary.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, this is not fair. . . .(Interruptions)

SHRI BASU DEB ACHARIA : Sir, how can the Members ask supplementaries this way? You first bring the House to order please. . . .(Interruptions)

[Translation]

MR. SPEAKER : Please, you resume your seats. The hon. Minister wants to reply the question you have asked.

(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : Sir, without the House being in order, how can we put supplementaries? . . .(Interruptions)

MR. SPEAKER : The House stands adjourned to meet again at 11.45 a.m.

11.18 hrs.

The Lok Sabha then adjourned till forty-five minutes past Eleven of the Clock.

11.45 hrs.

The Lok Sabha re-assembled at forty-five minutes past Eleven of the Clock.

[MR. SPEAKER in the Chair]

(Interruptions)

11.45½ hrs.

(At this stage Shri Suresh Pasi and some other hon. Members came and stood on the floor near the Table)

[English]

MR. SPEAKER : Please go back to your seats.

(Interruptions)

[Translation]

MR. SPEAKER : I am continuing the Question Hour. Question No. 122-Shri Chandra Vijay Singhji has already asked the Question. Shri Madhusudan Mistri is not asking any question. Hence I am taking the next question.

(Interruptions)

MR. SPEAKER : Question No. 123. Shri A.P. Jithendra Reddy.

(Interruptions)

MR. SPEAKER : Only Question Hour will go on record.

(Interruptions)*

[English]

Vigilance and Monitoring Committees

*123. SHRI A.P. JITHENDER REDDY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have nominated Members of Parliament as Chairmen of District level vigilance and monitoring Committees to monitor implementation of the Rural Development Schemes;

(b) if so, whether the Government have received any complaints from M.Ps. that their nominations are not being acknowledged properly by District Magistrates and the meetings are not being conducted by them;

(c) if so, the details thereof;

(d) the reaction of the Government thereto; and

(e) the action taken/being taken by the Government against such D.Ms.?

*Not recorded.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) to (e) A Statement is laid down on the Table of the House.

Statement

(a) to (e) The Government have nominated Members of Parliament as Chairmen of District level Vigilance and Monitoring Committees to monitor implementation of the Rural Development Schemes.

The Ministry of Rural Development has received a few complaints from Members of Parliament regarding non-cooperation by the District Authorities for holding Meetings of the Vigilance and Monitoring Committees. The nature of complaints include non-cooperation by the District Magistrates in holding the meetings, non-receipt of instructions from the State Government by the District Officials, lack of Office space and Staff for holding the meetings of Vigilance and Monitoring Committee etc.

In all such cases, the Ministry has advised the concerned District Magistrates as well as State Governments to render all cooperation and assistance in holding regular Meetings of the Committee and has also called the Action Take Report from the concerned Authorities. Some of the District Magistrates have intimated that they could not hold the Meetings in the absence of full nomination of all Members of the Committee, including non-official Members. Instructions to the State Government and District Authorities have been reiterated on several occasions. The Minister of Rural Development has personally written to all Chief Ministers on 30.06.2003 to issue necessary instructions to all concerned to ensure that the reconstituted Committees hold regular meetings at the earliest and discharge their functions in an efficient and result-oriented manner.

SHRI A.P. JITHENDER REDDY : Sir, after a large hue and cry by the Members of Parliament in Parliament and also in their respective Party offices, the present Government has been kind enough to appoint us as the Chairmen of District level Vigilance and Monitoring Committees. . . .(Interruptions) But, Sir, it is unfortunate to say that the Britishers had ruled us for 200 years and while leaving the country they had forgotten two things in our country – one is Angrezi bhasa and the second is the

bureaucrats. Sir, it is very difficult to overcome the bureaucracy. . . .(Interruptions) They do not care for the instructions issued by the Ministry. For us, this is the only place where we can pray. . . .(Interruptions) The Collectors are reluctant to hold the meetings and refuse to receive any instructions to hold such meetings. Have you sent any instructions to the Collectors in this regard? . . .(Interruptions)

SHRI ANNASAHEB M.K. PATIL : Sir, instructions have been issued to the Chief Ministers of the State Governments as well as to the Chief Secretaries of the concerned States by our Minister of Rural Development. Accordingly, they have already instructed the District Magistrates. . . .(Interruptions)

SHRI A.P. JITHENDER REDDY : Is the Minister going to give us any power to write on the SRs of the Collectors or the officers who are not doing their work properly? . . .(Interruptions) If you give that power to the Members of Parliament, then, I think, these meetings shall be held properly. . . .(Interruptions) Hence, I urge upon the hon. Minister to please give us the power in the district so that if the work is not satisfactory, we should be able to write on their SRs.

SHRI ANNASAHEB M.K. PATIL : We have already given the guideline both to the Members and to the State Governments. . . .(Interruptions) All the powers and duties of the officers as well as the Members of Parliament and the Committee Members have been given very elaborately in our guideline. . . .(Interruptions) Therefore, I think, as per the guideline, every District Magistrate is supposed to take the meeting and do the needful as desired by the Chairman of the Committee as well as the Members of the Committee.

[Translation]

SHRI SURESH RAMRAO JADHAV : Mr. Speaker, Sir, Union Government had issued orders to nominate the MP's as the Chairman of the District Level Vigilance and Monitoring Committee to monitor the implementation of the Rural Development Schemes. . . .(Interruptions) However Maharashtra Government issued stay orders against this decision of the Union Government. . . .(Interruptions) Owing to it, this decision of the Union Government has been put on hold. . . .(Interruptions) I would like to know as to what action has been taken by the Government to ensure the

nomination of the MP's as the Chairman of the District Level Vigilance and Monitoring Committees and to implement the recommendations made by these committees? . . .(Interruptions)

SHRI ANNASAHEB M.K. PATIL : Mr. Speaker, Sir, the State Government have been instructed in this regard. . . .(Interruptions) The Minister of Rural Development has informed the Chief Ministers and the Chief Secretaries in this regard. . . .(Interruptions) Several meetings have also been held and he has also given the assurance of taking action in this regard. . . .(Interruptions)

MR. SPEAKER : Maneji. I am speaking. You resume your seat.

(Interruptions)

[English]

MR. SPEAKER : You are asking for the resignation of Shri Jag Mohan, the hon. Minister.

(Interruptions)

[Translation]

SHRI RASHID ALVI : Mr. Speaker, Sir, we demand that Jag Mohanji be dismissed and stern action be taken against him. . . .(Interruptions)

MR. SPEAKER : I can comprehend your point but you can raise this demand before the hon. Deputy Prime Minister.

(Interruptions)

MR. SPEAKER : What is this? I do not at all like this behaviour of your's. There is no need to come into the well. All of you should resume your seats. I again say that this is not a good thing and does not behave your party. It gives a bad name to your party. You are an allied party of the Government, the discussion in this regard can be held with the Government. The method of interrupting the proceedings of the House is quite wrong. I condemn it. All of you resume your respective seats.

(Interruptions)

[English]

SHRI ADHI SANKAR : In Tamil Nadu, most of the District Magistrates have not convened the Monitoring

Committee meetings. I am a member of the Consultative Committee on Rural Development.

I have made several complaints against the district Collector. I am a Member of the Committee and I have made a complaint against the State DRDA also. . . .(Interruptions) Till now, there has been no action taken against them for not following the circular issued by the Central Government. In the case of Nagappattinam. Thiruvaroor and Kanchipuram also, my colleagues, the hon. Members have made complaints against the Collectors that they are not convening the meetings. . . .(Interruptions) The district Collector is the Member-Secretary of the Committee and it is his responsibility to convene meetings, but till now they have not issued even the order of appointment. So, I would like to know from the hon. Minister what action has been taken against those officers who are not abiding by the orders of the Central Government. . . .(Interruptions)

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : Sir, my Ministry has received till now 16 complaints from Members of Parliament. . . .(Interruptions) Whenever we receive complaints from Members of Parliament, we immediately try to draw the attention of the State Government and the authorities concerned to look into the complaint and resolve the issue. Normally, whenever complaints are received, our officials also try to resolve the problems with the State Governments. . . .(Interruptions)

[Translation]

Import of Fertilizers

*124. SHRI JASWANT SINGH BISHNOI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the salient features of the import policy of the Union Government relating to fertilizer;

(b) whether the Government are contemplating to ban the import of fertilizers;

(c) if so, the details thereof; and

(d) the countries from which fertilizers were imported during the last three years and the quantum thereof, country-wise?

[English]

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA) : (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) As per the Export and Import Policy, 2002-07 of Government of India, all fertilizers including their raw materials and intermediates except urea are decanalized whose imports are made freely on private trade account. In case of urea, import is arranged through the State Trading Enterprises (STEs) namely, M/s. MMTC Ltd., M/s. State Trading Corporation of India Ltd. and M/s. Indian Potash Limited.

(b) No, Sir.

(c) Does not arise.

(d) The country wise quantities of urea, DAP and MOP imported in the last three years are as under :

Urea

(In thousand tonne)

Country	2000-2001	2001-2002	2002-2003
Bangladesh	—	31	—
CIS	25	178	—
Iran	—	17	54
Kuwait	—	—	41
Libya	—	19	19
Qatar	—	42	21
Ruwais	33	75	28
Saudi Arabia	10	43	14
UAE	—	—	10
Total	68	405	187

Note : During 2001-02, against 4.05 lakh MT 2.20 lakh MT of urea was imported on Government account for sales to farmers. The remaining quantity of urea was for manufacturing of complex fertilizers.

DAP

(In thousand tonne)

Country	2000-2001	2001-2002	2002-2003*
USA	325	497	202
CIS	101	21	76
Jordan	275	258	73
Morocco	160	108	32
Australia	—	49	—
Total	861	933	383

*Provisional (Source FAI)

MOP

(In thousand tonne)

Country	2000-2001	2001-2002	2002-2003*
Canada	179	175	206
Germany	100	97	167
Israel	401	356	412
Jordan	551	614	446
CIS	1415	1568	1372
Total	2646	2810	2603

*Provisional (Source FAI)

[Translation]

SHRI JASWANT SINGH BISHNOI : Mr. Speaker, Sir, through you, I would like to know from the hon. Minister as to whether he is aware that the fertile land of the farmers is being rendered infertile due to the shortage of fertilizers. . . .(Interruptions) Do the Government propose to provide grants to the farmers to promote the use of fertilizers. . . .(Interruptions) Whether the Government are making efforts to encourage the farmers for use of bio-fertilizers.

SHRI SUKH DEV SINGH DHINDSA : Mr. Speaker, Sir, I would like to apprise the hon. Member that till date no complaints from any State has been received in regard to the shortage of fertilizers. . . .(Interruptions) If any complaint

in regard to the Shortage of fertilizers is received, we will meet it.

SHRI JASWANT SINGH BISHNOI : Mr. Speaker, Sir, I would like to know from the hon. Minister. . . . (*Interruptions*) as to whether the Government will make arrangements to encourage the use of bio-fertilizers or other fertilizers among the farmers. . . . (*Interruptions*) The urea is causing harm to agriculture and if the farmer is not educated about the ill effects of urea then. . . . (*Interruptions*) Farmer is providing foodgrains to us. . . . (*Interruptions*) Whether the Government are contemplating to provide any grant or assistance to the farmers to encourage the maximum possible use of the bio-fertilizers?

SHRI SUKH DEV SINGH DHINDSA : Mr. Speaker, Sir, the question is related to the import of fertilizers. . . . (*Interruptions*) Still I would like to say that we are giving subsidy to the farmers on urea. As far as other fertilizers are concerned we also provide concessions on them so that the balance of fertilizers may remain intact.

[*English*]

International Level Sports Persons

*125. SHRIMATI NIVEDITA MANE : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether India does not have sufficient number of international level sports persons;

(b) if so, whether the Government have found out the reasons for the same;

(c) whether there is lack of sports infrastructure of the international standards in the country;

(d) if so, the reasons therefor;

(e) the steps taken by the Union Government to provide the infrastructure facilities of the same standard in the country; and

(f) the funds likely to be spent thereon?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI VIKRAM VERMA) : (a) to (f) A statement is laid on the Table of the Sabha.

Statement

(a) and (b) Though India may not have as many international sportspersons as compared to some developed countries yet in the recent past, Indian sportspersons have performed extremely well in international competitions in certain disciplines like Athletics, Shooting, Tennis, Billiards Wrestling, Hockey and Chess. Some factors which are responsible for producing sufficient number of international sportspersons are, proper environment, motivation, food habits, age of entry into sports discipline, number of persons participating in competitive sports, financial resources for sports promotion and development of infrastructure and the need to integrate sports and physical education in our educational curriculum. Keeping all these factors in view, serious and persistent efforts are being made to improve the level of performance of sportspersons in order to enable them to achieve excellence in the international sports arena.

(c) and (d) Though we have a good number of sports infrastructure of international standards in India, yet there is scope for developing additional infrastructure and efforts are being made in this directions.

(e) On receipt of viable proposal from the State Government etc. financial assistance is provided by the Government of India under the Scheme of (i) Grants for Creation of Sport Infrastructure, (ii) Grants for Installation of Synthetic Playing Surfaces; and (iii) Grants for Promotion of Sports in Universities and Colleges for creation of sports infrastructure of international standards.

(f) The total 10th Plan outlay of Rs. 312.61 crores for all the sports infrastructure Schemes including the provision for North-East is likely to be spent In addition, Sports Authority of India is also expected to incur expenditure of Rs. 104.46 crores, including the provision for North East, during the 10th Plan on creation and up-gradation of infrastructure projects.

[*Translation*]

SHRIMATI NIVEDITA MANE : Mr. Speaker, Sir, the hon. Minister in his reply has stated that the international sports persons are being given all infrastructure facilities. Through you I would like to apprise the House that the Indian

women Hockey team which won the Commonwealth gold medal did not get even the drinking water for four days during their stay in the Jawahar Lal Nehru Stadium which is considered as one of the best international stadium. . . .(Interruptions) I would like to know from the hon. Minister as to what infrastructural facilities he is talking about and whether the Government have constituted any inquiry committee in this regard?

SHRI VIKRAM VERMA : Mr. Speaker, Sir, the question of hon. Member is in regard to providing sports facilities to the international sports persons. . . .(Interruptions) As has been told in the reply, these kind of facilities are provided by Union and State Governments. . . .(Interruptions) The hon. Member has draw the attention of the House towards the non-availability of drinking water to the team that had stayed in Jawahar Lal Nehru Stadium.

12.00 hrs.

I would like to tell in this regard that the water could not be made available on time due to the mismanagement of Jal Board but immediate arrangements were made in this regard and the proper arrangement of drinking water was made the very next day. Now there exists no such problem. Sometimes some emergency situations arise which are redressed immediately.

SHRIMATI NIVEDITA MANE : Mr. Speaker, Sir, it has been noticed that whenever our players go abroad to Participate in international competitions the group has more number of the officials then the players. I would like to know from the hon. Minister as to how many cases of the misuse of funds allocated for the sports purpose have been recorded and what action has been taken in this regard and also what steps have been taken to stop the misuse of funds in the future?

SHRI VIKRAM VERMA : Mr. Speaker, Sir, the names of those players and officials are included in the team who are selected by the concerned federations and associations and they are permitted to go abroad. It is the responsibility of the federations to meet out the expenses of the officials who are included in the group by them. It is not that more officials than the sports persons go abroad. Only the coaches who are necessarily to accompany sports persons are permitted to go abroad. If any information about

misutilisation of funds is recorded, action will certainly be taken thereon.

[English]

SHRIMATI MARGARET ALVA : Sir, we have created international standard sports infrastructure round the country. . . .(Interruptions) But it is falling apart due to lack of maintenance and upkeep. . . .(Interruptions) There is lack of funds for this. . . .(Interruptions) I would, therefore, like to ask the hon. Minister whether he would consider allotting separate funds from the Budget for repairs, maintenance and upkeep of the sports infrastructure in the country. . . .(Interruptions)

[Translation]

SHRI VIKRAM VERMA : Mr. Speaker, Sir, I did not hear anything in this pendemonium. I will send a written reply to the hon. Member later on.

MR. SPEAKER : Allright.

WRITTEN ANSWERS TO QUESTIONS

[English]

Purulia Arms Drop Case

*121. SHRI PRIYA RANJAN DASMUNSI :
SHRI RAM MOHAN GADDE :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether an assurance has been given to the British Government in regard to the release of key Purulia-arms drop accused Peter Bleach; and

(b) if so, the circumstances that are forcing the Government to release Mr. Peter Bleach even when the principal accused Kim Davy has not yet been arrested?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The British Government has made a request but no assurance has been given in regard to Peter Bleach's release.

(b) Does not arise.

[Translation]

Review of Holiday System

*126. SHRI SADASHIVRAO DADODA MANDLIK :
SHRI C.N. SINGH :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are reviewing the existing holidays system in order to reduce the number of Government holidays;

(b) if so, the details thereof alongwith reasons therefor;

(c) whether holidays observed in banks will also be brought under the purview of this review; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) The holiday policy in respect of the Central Government Administrative offices is under review. Different alternatives are under formulation and consideration.

(c) No, Sir.

(d) Does not arise.

[English]

Communal Violence

*127. SHRI AJOY CHAKRABORTY :
SHRI VARKALA RADHAKRISHNAN :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the details of communal violence which took place in deferent States during the last one year;

(b) the basic causes of these incidents of communal violence;

(c) whether the Union Government had any discussion with the Government of Kerala regarding

rehabilitation of the victims of the communal violence in Marad in Kerala and also the nature of inquiry being held into this incident; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) 684 communal incidents have been reported to have taken place in the country during the last one year (July 2002-June 2003). There are several causative factors for such incidents including religious disputes and provocative actions by members of one community against another, land/property disputes, rivalry between criminal gangs of two communities and personal enmities etc. which acquire a communal tone.

(c) and (d) Yes, Sir. Shri I.D. Swami, Minister of State in the Ministry of Home Affairs visited the affected areas of Marad Beach (Kerala) on 5th and 6th May, 2003 and also held discussions with the Chief Minister of Kerala. During the discussions the State Government was advised to initiate confidence building measures to restore communal harmony, strengthen security arrangements in the communally sensitive areas, sanction ex-gratia relief in case of those killed or injured in the violence and also consider grant of compensation for loss or damage to property/belongings suffered by the residents. The Chief Minister assured that all requisite steps will be taken in this regard. The State Government has also ordered a judicial inquiry into the incident.

Religious Conversions

*128. SHRIMATI SHYAMA SINGH :
SHRI ADHIR CHOWDHARY :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have received memorandum from various organisations opposing religious conversions in various parts of the country, particularly in Chhattisgarh, Madhya Pradesh and Nagaland;

(b) if so, the facts and details thereof;

(c) whether the Government have chalked out any comprehensive plan to check the conversions;

(d) if so, the details thereof;

(e) whether the Government propose to bring a uniform legislation in this regard during the current session;

(d) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (g) Reports are received from time to time that certain organisations oppose religious conversions by coercive means allegedly taking place in various parts of the country. Recently, it is reported that the Vishwa Hindu Parishad in the meeting of its Governing Council held in June, 2003 at Raipur, Chattisgarh demanded a Central Legislation to stop such religious conversions. A similar demand was also reportedly raised by the Rashtriya Swamsevak Sangh in its Akhil Bharatiya Karyakari Mandal meeting held on July 5-6, 2003 at Kanyakumari, Tamil Nadu. The State Governments of Arunachal Pradesh, Madhya Pradesh, Orissa, Tamil and Gujarat have earlier enacted legislations prohibiting conversions from one religion to another by use of force, allurement or by fraudulent means.

Public Order is a State subject and falls within the purview of Entry 1 of List II of the Seventh Schedule to the Constitution. As such, it is for the State Government to enact suitable legislation in this regard.

Ceasefire with NSCN (K)

*129. SHRI K.A. SANGTAM : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether ceasefire in continuing between NSCN (K) and the Indian security forces;

(b) if so, since when;

(c) the number of times the peace talks have been held between the leaders of NSCN (K) and the Union Government;

(d) the outcome thereof and the time by which the next round of peace talks is likely to be held in the near future;

(e) whether this group has dropped the demand for sovereignty; and

(f) if not, reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (f) The Government has extended an invitation to all those who have strayed from the path of peace and togetherness to give up violence and come forward for talks within the framework of our Constitution.

Ceasefire for cessation of hostilities between NSCN (K) and Government of India came into force with effect from 28th April, 2001. It has been extended twice and is valid upto 27th April, 2004.

Presently, discussion are being held with NSCN (IM); there have been no discussions with NSCN (K).

Review of KVIC Action Plans

*130. SHRI ASHOK N. MOHOL : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether it is a fact that the Government have recently decided to review various action plans linked with the Khadi and Village Industries Commission;

(b) if so, the details thereof, State-wise;

(c) whether the Government have started any new action plan or scheme for Khadi and Village Industries for the years 2002-03 and 2003-04;

(d) if so, the details thereof, State-wise; and

(e) the financial assistance provided by the Union Government to the Khadi and Village Industries during the last three years, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) and (b) The Government regularly reviews implementation of all the schemes and programmes of the Khadi and Village Industries Commission (KVIC). Apart from the other Action Plans of the KVIC's programmes applicable throughout the Country, the State-wise Action Plans for 2003-04, for creation of additional employment opportunities under Rural Employment Generation Programme (REGP), for skill development of rural people through training Programmes and organisation of exhibitions to promote marketing of KVI products, are enclosed at Statements I, II and III.

(c) Yes, Sir.

(d) The Group Insurance Scheme for Khadi artisans in the country under Janshree Bima Yojana is proposed to be launched from 15.08.2003.

(e) The details of State-wise financial assistance provided by the Union Government through KVIC for the last three years is enclosed as Statement-IV

Statement-I

Statewise target for generation of additional employment the Year 2003-04 under REGP

S. No.	States/Union Territories	Employment (in persons)
1	2	3
1.	Andhra Pradesh	18824
2.	Arunachal Pradesh	1052
3.	Assam	21682
4.	Bihar	19311
5.	Goa	6814
6.	Gujarat	10331
7.	Haryana	10566
8.	Himachal Pradesh	9263
9.	Jammu and Kashmir	9734
10.	Karnataka	19327
11.	Kerala	17882
12.	Madhya Pradesh	16281
13.	Maharashtra	30474
14.	Manipur	1146
15.	Meghalaya	6045
16.	Mizoram	1853
17.	Nagaland	3721
18.	Orissa	14381
19.	Punjab	19798

1	2	3
20.	Rajasthan	32829
21.	Sikkim	1319
22.	Tamil Nadu	17615
23.	Tripura	4082
24.	Uttar Pradesh	33048
25.	West Bengal	37868
26.	Andaman and Nicobar	659
27.	Chandigarh	1350
28.	Dadra and Nagar Haveli	31
29.	Daman and Diu	31
30.	Delhi	550
31.	Lakshadweep	16
32.	Pondicherry	141
33.	Chhattisgarh	7881
34.	Jharkhand	10537
35.	Uttaranchal	9907
Total		396457

Statement-II

Number of persons to be trained in KVI Sector in 2003-04

S. No.	States/Union Territories	Training target (Persons in number)
1	2	3
1.	Andhra Pradesh	1840
2.	Arunachal Pradesh	5020
3.	Assam	5070
4.	Bihar	1880
5.	Goa	—
6.	Gujarat	880

1	2	3
7.	Haryana	540
8.	Himachal Pradesh	150
9.	Jammu and Kashmir	—
10.	Karnataka	4584
11.	Kerala	2908
12.	Madhya Pradesh	1500
13.	Maharashtra	6603
14.	Manipur	1600
15.	Meghalaya	1900
16.	Mizoram	1700
17.	Nagaland	4200
18.	Orissa	1830
19.	Punjab	610
20.	Rajasthan	500
21.	Sikkim	1250
22.	Tamil Nadu	4108
23.	Tripura	1450
24.	Uttar Pradesh	3640
25.	West Bengal	2735
26.	Andaman and Nicobar	1570
27.	Chandigarh	—
28.	Dadra and Nagar Haveli	—
29.	Daman and Diu	—
30.	Delhi	1970
31.	Lakshadweep	—
32.	Pondicherry	—
33.	Chhattisgarh	200
34.	Jharkhand	—
35.	Uttaranchal	2775
Total		63013

Statement-III

Target of the No. of exhibitions to be held to promote marketing of KVI products in 2003-04

S. No.	States/Union Territories	Total no. of exhibitions
1	2	3
1.	Andhra Pradesh	04
2.	Arunachal Pradesh	06
3.	Assam	10
4.	Bihar	06
5.	Goa	03
6.	Gujarat	09
7.	Haryana	05
8.	Himachal Pradesh	06
9.	Jammu and Kashmir	05
10.	Karnataka	08
11.	Kerala	07
12.	Madhya Pradesh	07
13.	Maharashtra	11
14.	Manipur	06
15.	Meghalaya	06
16.	Mizoram	06
17.	Nagaland	08
18.	Orissa	06
19.	Punjab	06
20.	Rajasthan	11
21.	Sikkim	06
22.	Tamil Nadu	13
23.	Tripura	06
24.	Uttar Pradesh	21
25.	West Bengal	05
26.	Andaman and Nicobar	03

1	2	3	1	2	3
27. Chandigarh		03	32. Pondicherry		03
28. Dadra and Nagar Haveli		03	33. Chhattisgarh		07
29. Daman and Diu		03	34. Jharkhand		06
30. Delhi		04	35. Uttaranchal		09
31. Lakshadweep		03	Total		241

Statement-IV*Year-wise Disbursement to KVI Sector*

(Rs. in Lakhs)

Sr. No.	States/Union Territories	2000-2001			2001-2002			2002-2003		
		Khadi	Village Industry (REGP)*	Total KVI	Khadi	Village Industry (REGP)*	Total KVI	Khadi	Village Industry (REGP)*	Total KVI
1	2	3	4	5	6	7	8	9	10	11
I. North Zone										
1.	Chandigarh	0.23	4.84	5.07	0.00	47.56	47.56	-	0.40	0.40
2.	Delhi	279.73	15.82	295.55	259.35	19.35	278.70	479.99	16.16	496.15
3.	Haryana	461.05	667.28	1128.33	500.55	1130.47	1631.02	424.51	884.91	1309.42
4.	Himachal Pradesh	205.45	395.67	601.12	351.91	953.73	1305.64	202.97	643.78	846.75
5.	Jammu and Kashmir	95.30	83.95	179.25	122.69	436.50	559.19	117.63	179.00	296.63
6.	Punjab	466.62	1093.61	1560.23	369.37	1438.62	1807.99	592.41	1744.62	2337.03
7.	Rajasthan	615.09	1133.20	1748.29	627.98	2211.91	2839.89	846.56	2189.08	3035.64
Total-I		2123.47	3394.37	5517.84	2231.85	6238.14	8469.99	2664.07	5657.95	8322.02
II. East Zone										
1.	Andaman Nicobar	0.00	1.71	1.71	0.00	22.90	22.90	5.35	78.24	83.59
2.	Bihar	436.58	28.65	465.23	429.43	37.46	466.89	544.61	108.13	652.74
3.	Jharkhand	0.00	12.37	12.37	115.91	49.34	165.25	233.46	421.01	654.47
4.	Orissa	70.56	58.32	128.88	43.68	292.98	336.66	77.46	156.78	234.24
5.	Sikkim	2.99	11.91	14.90	0.00	0.00	0.00	7.01	6.70	13.71
6.	West Bengal	310.66	191.06	501.72	356.88	822.20	1179.08	471.26	1202.17	1673.43
Total-II		820.79	304.02	1124.81	945.90	1224.88	2170.78	1339.15	1973.03	3312.18

1	2	3	4	5	6	7	8	9	10	11
III. North East Zone										
1.	Arunachal Pradesh	3.08	39.00	42.08	10.94	11.21	22.15	32.83	45.36	78.19
2.	Assam	98.96	67.94	166.90	143.50	142.51	286.01	433.59	375.68	809.27
3.	Manipur	6.61	418.00	424.61	20.34	2.98	23.32	26.40	110.53	136.93
4.	Meghalaya	17.36	53.12	70.48	1.96	110.50	112.46	17.55	135.94	153.49
5.	Mizoram	0.93	0.00	0.93	1.15	16.83	17.98	13.23	224.40	237.63
6.	Nagaland	24.26	180.74	205.00	26.76	168.89	195.65	27.05	50.15	77.20
7.	Tripura	7.32	7.17	14.49	3.47	49.54	53.01	10.67	106.23	116.90
Total-III		158.52	765.97	924.49	208.12	502.46	710.58	561.32	1048.29	1609.61
IV South Zone										
1.	Andhra Pradesh	237.65	842.04	1079.69	176.78	1307.02	1483.80	204.11	1775.01	1979.12
2.	Karnataka	399.18	863.34	1262.52	590.29	1067.94	1658.23	647.52	1560.05	2207.57
3.	Kerala	341.30	1063.20	1404.50	417.72	1789.10	2206.82	748.35	1196.03	1944.38
4.	Lakshadweep	0.00	0.00	0.00	0.00	3.00	3.00	—	—	0.00
5.	Pondicherry	24.11	9.21	33.32	6.68	7.06	13.74	0.43	0.29	0.72
6.	Tamil Nadu	1934.04	547.68	2481.72	1908.73	567.34	2476.07	1910.81	604.08	2514.89
Total-IV		2936.28	3325.47	6261.75	3100.20	4741.46	7841.66	3511.22	5135.46	8646.68
V. West Zone										
1.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.18	2.47	2.65	—	9.49	9.49
2.	Daman and Diu	0.00	2.50	2.50	0.00	0.00	0.00	4.25	—	4.25
3.	Goa	18.25	160.58	178.83	0.00	311.95	311.95	18.13	198.06	216.19
4.	Gujarat	1032.50	41.47	1073.97	1202.51	46.85	1249.36	1055.07	102.23	1157.30
5.	Maharashtra	291.74	1006.79	1298.53	351.89	1538.08	1889.97	608.88	1541.92	2150.80
Total-V		1342.49	1211.34	2553.83	1554.58	1899.35	3453.93	1686.33	1851.70	3538.03
VI Central Zone										
1.	Chhattisgarh	0.00	2.94	2.94	22.55	297.99	320.54	36.07	427.33	463.40
2.	Madhya Pradesh	329.13	787.05	1116.18	228.24	1096.50	1324.74	254.05	605.97	860.02

1	2	3	4	5	6	7	8	9	10	11
3.	Uttaranchal	0.00	13.98	13.98	2917.21	318.00	3235.21	438.14	378.01	816.15
4.	Uttar Pradesh	4441.59	1938.53	6380.12	789.28	2706.95	3496.23	4079.72	2293.52	6373.24
	Total-VI	4770.72	2742.50	7513.22	3957.28	4419.44	8376.72	4807.98	3704.83	8512.81
	Grand Total	12152.27	11743.67	23895.94	11997.93	19025.73	31023.66	14570.07	19371.26	33941.33

Note : *MM Utilisation

[Translation]

Royalty to States

*131. SHRIMATI JAYASHREE BANERJEE : Will the Minister of COAL be pleased to state :

(a) the details of coal mines which are not observing safety norms and thereby causing accidents;

(b) whether the Government are considering stopping the payments of royalty to the States where such mines are located; and

(c) if so, the details thereof?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :

(a) There is no coal mine which does not observe safety norms and thereby causing accidents.

(b) No, Sir.

(c) Does not arise.

[English]

Safety Measures in Buildings

*132. SHRI MANSUKHBHAI D. VASAVA :
SHRI HARIBHAI CHAUDHARY :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the study by the Disaster Management Study Group has indicated that in the event of earthquake over six degree magnitude 20 per cent of the Capital's population would perish and large scale destruction of property would take place; and

(b) if so, the disaster management measures being contemplated by the Government to meet such an eventuality?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (MAJ. GEN. (RETD.) B.C. KHANDURI) : (a) and (b) The Ministry of Home Affairs, Municipal Corporation of Delhi, Government of National Capital Territory of Delhi, Delhi Development Authority and the New Delhi Municipal Council have reported that they are not aware of any such study estimating extent of damages to life and property in the event of an earthquake of over six degree magnitude in Delhi.

According to the Seismic Zonation prepared by the Bureau of Indian Standards (BIS), Delhi falls under Seismic Zone IV i.e. high damage risk zone. Building stock would be prone to damages under high intensity of earthquake particularly those buildings which are not constructed according to the safety norms and codes and specifications formulated by Bureau of Indian Standards. In order to meet any eventuality, the Government of National Capital Territory of Delhi has constituted a Steering Committee under the Chairmanship of the Chief Secretary and comprising of representatives of Municipal Corporation of Delhi, New Delhi Municipal Council, Public Works Department, Delhi Development Authority, Delhi Viduyt Board, Delhi Jal Board, Delhi Fire Service, Delhi Police, etc. The terms of reference of the Committee are to function as an overall supervisor that would work out the detailed arrangements for pre-disaster preparation as well as post-disaster management. Some of the initiatives already taken on disaster management and mitigation are :-

- (i) Amendment of Unified Building Bye-laws to incorporate structural safety measures to ensure that buildings that are constructed mandatorily provide for requisite safety features with respect to earthquake forces.
- (ii) Survey of Government owned buildings to ensure their structural soundness.

- (iii) Asking private owned multi-storeyed buildings to adopt retrofitting techniques and other measures in order to earthquake proof their buildings.
- (iv) Setting up of Disaster Management Centres at Laxmi Nagar, Rohini and Nehru Place.

**Fraudulent claims of Decontrolled
Fertilizers**

*133. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether it is a fact that there are a large number of fraudulent claims of concessions for P and K and single super phosphate in many States;
- (b) if so, the details thereof; State-wise;
- (c) the total amount involved in these claims in the States, State-wise;
- (d) whether the Technical Audit inspection system has not been able to check fraudulent claims of decontrolled fertilizers;
- (e) if so, the reasons therefor;
- (f) whether the Government propose to set up an independent machinery at the Union Government level to check problems of States in regard to fraudulent claims instead of taking up the individual cases; and
- (g) if so, the details thereof and reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA) : (a) to (c) Certain instances have been brought to the notice of the Government regarding fraudulent claims by fertilizer companies in the matter of drawal of concession under the Concession Scheme for decontrolled fertilizers pertaining to sales particularly in the States of Uttar Pradesh and Bihar and Gujarat.

As per the instructions issued by the State Government of Bihar, Director of Agriculture was required to obtain verification reports from District Agriculture Officers for issuing sale certificates under the Concession Scheme for decontrolled fertilizers. However, Director of Agriculture issued sale certificates during the period 1994-95 to 1997-98 by violating these instructions regarding certification of quality and quantity of fertilizers sold. The Comptroller

and Auditor General (CAG) in its Report (Civil) 2000 apprehended that because of sales certificates so issued by Director of Agriculture, which amount to about Rs. 162 crore, the possibility of certifying doubtful claims of the concession of the 22 suppliers was not ruled out. While referring the matter to Bihar Government in February 2000, the GOI also decided to withhold balance payment against sales certification by State Government till the matter is settled. The State Government of Bihar has in February, 2002 referred the matter for investigation by CBI.

In the case of alleged fraudulent claims and other malpractices by the SSP units located in the State of Uttar Pradesh, the GOI had in March 2000 requested State Government to conduct an inquiry and also decided in February, 2000 to stop further payment of concession to all the 29 units. After receipt of the inquiry report from the Government of Uttar Pradesh, conducted in respect of manufacture and sales for the period 1998-99 and 99-2000, the GOI in consultation with State Government decided to continue stoppage of payment of concession in respect of 19 units. An amount of approximately Rs. 80 lakh has already been recovered on sales of 9522 MTs of SSP to the extent as alleged in the preliminary inquiry report during the period of inquiry from 8 SSP units. The Government of Uttar Pradesh has initiated criminal proceedings against ten units.

In another case of Uttar Pradesh, the State Government is examining possibility of M/s. Oswal Fertilizers and Chemicals Limited (OCFL) having claimed on-account concession on DAP sales not in conformity of the guidelines of the Government. The company has, prima facie, reported higher sales of DAP in the State of Uttar Pradesh during last three months of 2001-02. The verification of sales of DAP for the period 2001-02 by Uttar Pradesh Government is still pending. As regards any excess sale, adjustment/recovery of the disputed sales is subject to confirmation by the State Government on the actual quantity sold. In view of this DOF has suspended future payment of concession to the company.

In August 2001, the State Government of Gujarat reported that a quantity of 4359 MT of MOP sold in Gujarat by M/s Indian Potash Limited (IPL) during June-September 2000 was not sold for agricultural purposes on which concession had been wrongly claimed by the company. The concession amount equivalent to that paid/payable on the impugned quantity has since been withheld by the

Government. IPL, which was asked to inquire into the matter and explain the wrongful claim, has informed that in the inquiry instituted by the State against the six distributors of IPL, complaint against five could not be substantiated and against the sixth, inquiry could not be finalized as the distributor had since migrated out of the country. The confirmation of the above facts is yet to be received from Government of Gujarat.

As regards the amount involved in above alleged wrongful claims of concession, assessment of the same would be possible only after completion of proceedings initiated by the State authorities/CBI investigation and the extent of sales certification.

(d) and (e) The Technical Audit and Inspection Cell (TAC) constituted by Department of Fertilizers especially for SSP units has resulted in stemming the possibility of fraudulent claims of concession by SSP industry. In addition TAC has also been entrusted techno-commercial audit of DAP and NPK plants. In the reports submitted by TAC so far on the audit of SSP and DAP/NPK plants, no major fraudulent claims have been detected.

(f) and (g) No, Sir. In the light of the results achieved through constitution of TAC for technical and commercial audit/inspections of SSP units as also DAP/NPK plants, the Government do not feel the necessity at this stage for an independent machinery for this purpose.

Enhancement of Funds under SGSY

*134. SHRI A. VENKATESH NAIK : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have received requests from the District Rural Development Agencies (DRDA) of States for the allocation of additional funds under

Swarnjayanti Gram Swarozgar Yojana (SGSY) during each of the last three years and the current year;

(b) if so, the details thereof, State-wise;

(c) the additional funds allocated to DRDAs during the said period, State-wise; and

(d) the steps taken by the Government to make District Rural Development Agencies more effective?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) to (d) The Swarnjayanti Gram Swarozgar Yojana (SGSY) is a centrally sponsored scheme and the financing of the programme is being shared between the centre and the States in the ratio of 75:25. The Ministry receives proposals from various State Governments for the release of additional funds to the DRDAs under the SGSY. State-wise position of additional funds demanded by the DRDAs and released during the financial years 2000-01, 2001-02 and 2002-03 are enclosed as Statement. During current financial year 2003-2004, no request from any State Government for additional fund has been received.

DRDA has traditionally been the principal organ at the district level to oversee the implementation of the anti-poverty programmes launched by Ministry of Rural Development. To strengthen the District Rural Development Agencies, a separate Centrally Sponsored Scheme namely "DRDA Administration" has been introduced with effect from 1.4.1999.

Training is imparted and sensitization programmes are organized from time to time by the Ministry for DRDA and other field level functionaries linked with Rural Development Programmes of the Government for capacity building of these functionaries.

Statement

State-wise Additional fund demanded and released under the SGSY during the 2001-2002 and 2002-2003

(Rs. in Lakhs)

S. No.	Name of States/ UTs	Demanded by S/Government	Fund released	Demanded by S/Government	Fund released
1	2	3	4	5	6
1.	Andhra Pradesh	0.00	0.00	4400.00	701.40
2.	Arunachal Pradesh	0.00	0.00	15.00	10.22

1	2	3	4	5	6
3.	Bihar	100.00	89.87	105.61	176.02
4.	Chhattisgarh	500.85	258.38	107.201	434.40
5.	Gujarat	176.00	65.51	299.00	369.89
6.	Haryana	230.00	54.46	0.00	148.31
7.	Himachal Pradesh	321.70	69.49	14.90	77.36
8.	Jammu and Kashmir	178.58	92.46	10.00	89.83
9.	Jharkhand	0.00	0.0	155.52	220.65
10.	Karnataka	613.40	361.76	424.00	828.80
11.	Kerala	506.06	253.05	75.00	238.11
12.	Madhya Pradesh	1244.31	710.71	607.58	1121.12
13.	Maharashtra	1330.96	618.74	470.00	1319.29
14.	Mizoram	0.00	0.00	57.39	28.70
15.	Orissa	187.41	80.14	237.52	967.18
16.	Punjab	0.00	0.00	0.00	72.08
17.	Rajasthan	536.43	144.40	655.57	613.85
18.	Sikkim	0.00	0.00	63.55	31.78
19.	Tamil Nadu	0.00	0.00	0.00	592.17
20.	Tripura	729.06	155.46	680.42	199.89
21.	Uttar Pradesh	647.40	477.40	842.36	392.97
22.	Uttaranchal	226.31	151.69	323.55	155.86
23.	Pondicherry	0.00	0.00	0.00	10.91
Total		7528.47	3583.82	9544.17	8927.79

Note : No additional funds were demanded by/released to State Governments during 2000-2001

Special I. Card for Migrants

*135. SHRI T.M. SELVAGANPATHI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have agreed to consider issuing special identity cards to Kashmiri pandits who had to leave the State of Jammu and Kashmir after 1990 and were not registered as migrants;

(b) if so, the details thereof; and

(c) the total number of persons registered under this category in various parts of the country till now?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (c) No, Sir. All the Kashmiri Migrants registered in Delhi have been issued with Identity Cards. Instructions were issued to other State/UT Governments where Kashmiri Migrants are staying to issue identity Cards to all those registered as Migrants.

While registration is open at Jammu, there is no proposal to open fresh registration for Kashmiri Migrants in Delhi or other States/Union Territories.

Funds under Rural Development Schemes

*136. SHRI BHARTRUHARI MAHTAB :
CHOWDHARY TALIB HUSSAIN :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have not released the full sanctioned amount for different Rural Development Schemes during 2001-2002 and 2002-03;

(b) if so, the details of funds that remain unreleased, State-wise and scheme-wise; along with the reasons therefor;

(c) the extent to which the developmental programmes have been affected due to the non-release of full amount;

(d) the steps taken by the Government in this regard;

(e) whether due to delay in release of funds for various rural development and poverty alleviation programmes the Union Government have decided to relax the norms for clearing the second and final installment under the rural development schemes during the current year;

(f) if so, the details thereof;

(g) the time by which these norms are likely to be implemented;

(h) whether the funds for rural development schemes for 2003-04 have been released to all the States;

(i) if so, the details thereof, State-wise, and scheme-wise;

(j) whether inadequate allocations have been proposed for various rural development schemes during the current year;

(k) if so, the reasons therefor, State-wise; and

(l) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) to (l) The major Schemes implemented by the Ministry of Rural Development are the Sampoorna Gramin Rozgar Yojana (SGRY), the Swarnjayanti Gram Swarozgar Yojana (SGSY), the Indira Awaas Yojana (IAY), the Pradhan Mantri Gram Sadak Yojana (PMGSY), the Drought Prone Areas Programme (DPAP), the Desert Development Programme (DDP), the Integrated Wastelands Development Programme (IWDP), the Rural Water Supply Programme (RWSP), the Total Sanitation Campaign (TSC) and the Swajaldhara in rural areas of the country.

State-wise and Scheme-wise Central allocation, release of funds and amount remained unreleased under various Rural Development Schemes during 2001-02 and 2002-03 are given in a Statement-I enclosed. The full amount of Central allocation under these programmes are some times not released due to various reasons, such as, non-submission of proposals in time, non-release/short release by State Governments of their share, submission of incomplete pro-posal without Audit Report and utilization Certificate etc.

The Guidelines of the Rural Development Schemes envisage that the implementing Agencies may carry forward a portion of the balance with them to the next financial year so that the implementation process of the programmes may not suffer on account of non-availability of funds.

The Ministry of Rural Development has been impressing upon the States and Union Territories to implement the schemes more effectively and in accordance with the Programme Guidelines. The States are encouraged and assisted to submit the proposals in time after completing the required formalities so that they can avail of the full allocation and improve programme implementation.

Since the release of 1st instalment during the current year 2003-04 has been delayed, it has been decided that the 2nd instalment will be released on utilization of 50%, instead of 60%, of the total funds, other conditions remaining the same. Immediately after the order have been issued, funds have been released. The funds for the rural development Schemes for 2003-04 have been released to all eligible States. State-wise and Scheme-wise status of funds released is given at Statement-II enclosed. Allocation of funds for various rural development Schemes during the current year is considered to be adequate.

Statement-I

Central Allocation, Releases and Balance of Ministry of Rural Development Programmes during 2001-02

Year : 2001-02

Sl. No.	State/UT	EAS/SGRY-I			JGSY/SGRY-II			SGSY			IAY		
		Allocation	Release	Balance	Allocation	Release	Balance	Allocation	Release	Balance	Allocation	Release	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	9952.70	9952.70	0.00	9921.52	9980.37	-58.85	3068.31	3068.31	0.00	11794.45	1126.54	10667.91
2.	Arunachal Pradesh	519.21	592.30	-73.09	519.38	556.49	-37.11	164.76	106.34	58.42	555.06	385.39	169.67
3.	Assam	13490.96	13490.97	-0.01	13495.28	13495.28	0.00	4281.13	3328.48	952.65	12489.11	1030.79	11458.32
4.	Bihar	19930.10	19671.60	258.50	18730.78	18730.78	0.00	7300.00	3348.37	3951.63	32038.79	1066.24	30972.55
5.	Chhattisgarh	5616.92	6583.59	-966.67	4197.65	4197.63	0.02	1620.58	1467.21	153.37	2016.89	468.99	1547.90
6.	Goa	22.94	22.94	0.00	145.98	145.98	0.00	50.00	25.00	25.00	76.20	69.83	6.37
7.	Gujarat	3746.38	3604.51	141.87	3734.65	3734.65	0.00	1154.96	885.51	269.45	3389.62	800.83	2588.79
8.	Haryana	2204.06	2904.06	-700.00	2197.16	2984.54	-787.38	679.48	681.25	-1.77	1146.14	543.14	603.00
9.	Himachal Pradesh	928.21	928.21	0.00	925.31	925.31	0.00	286.16	286.16	0.00	507.06	361.10	145.96
10.	Jammu and Kashmir	1148.80	1448.80	-300.00	1145.20	1411.76	-266.56	354.16	342.81	11.35	606.54	334.24	272.30
11.	Jharkhand	12673.81	11700.79	973.02	13771.01	13771.01	0.00	2751.41	1196.01	1555.40	9413.29	510.24	8903.05
12.	Karnataka	7515.70	7520.79	-5.00	7492.16	7569.55	-77.39	2317.00	1659.33	657.67	6100.88	720.50	5380.38
13.	Kerala	3372.27	3372.27	0.00	3361.70	3361.70	0.00	1039.63	1039.64	-0.01	3780.58	416.28	3364.30
14.	Madhya Pradesh	10909.15	12256.71	-1347.56	12276.64	12276.62	0.02	3474.22	3425.29	48.93	7038.38	1476.80	5561.78
15.	Maharashtra	14856.70	14131.25	725.45	14810.16	14810.16	0.00	4580.15	3842.09	738.06	10824.79	1160.38	9664.41
16.	Manipur	904.42	523.72	380.70	904.72	399.45	505.27	287.00	13.02	273.98	661.80	108.01	553.79
17.	Meghalaya	1013.29	833.84	179.45	1013.61	835.53	178.08	321.55	83.38	238.17	879.29	65.59	813.70
18.	Mizoram	234.48	334.48	-100.00	234.54	304.90	-70.36	74.41	64.17	10.24	211.09	160.43	50.56

Rs. in lakh

	NOAPS				NFBS				PMGSY				ARWSP				CRSP			
	Allocation	Release	Balance		Allocation	Release	Balance		Allocation	Release	Balance		Allocation	Release	Balance		Allocation	Release	Balance	
	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29					
4360.76	4355.65	5.11	2391.35	2581.14	-189.79	19000.00	22465.00	-3465.00	13889.68	14277.64	-387.96	1954.09	1895.70	58.39						
181.26	45.42	135.84	54.82	15.91	38.91	3500.00	4500.00	-1000.00	4476.00	2455.91	2020.09	56.91	52.80	4.11						
2624.34	2482.52	141.82	1473.14	1256.14	217.00	7500.00	8000.00	-500.00	7561.00	5357.67	2203.33	518.93	464.65	54.28						
4620.99	4801.24	-180.25	972.44	1013.94	-41.50	15000.00	0.00	15000.00	7274.00	0.00	7274.00	1813.96	1663.56	150.40						
1116.63	965.47	151.16	829.83	804.45	25.38	8700.00	9862.00	-1162.00	3877.00	3977.00	-100.00	264.84	229.33	35.51						
25.10	19.54	5.56	9.63	8.43	1.20	500.00	500.00	0.00	1455.00	727.50	727.50	0.87	0.00	0.87						
504.42	338.63	165.79	125.07	100.56	24.51	5000.00	6000.00	-1000.00	8237.00	9776.30	-1539.30	47.93	0.00	47.93						
481.24	453.89	27.35	42.71	42.43	0.28	2000.00	3000.00	-1000.00	3108.64	3475.92	-367.28	86.21	62.06	24.15						
212.46	199.72	12.74	24.20	117.24	-93.04	6000.00	7209.00	-1209.00	5559.41	6457.21	-897.80	36.28	36.28	0.00						
284.96	162.54	122.42	45.20	63.50	-18.30	2000.00	0.00	2000.00	10105.88	6292.10	3813.78	11.85	0.00	11.85						
1555.99	1174.43	381.56	366.82	316.47	50.35	11000.00	12000.00	-1000.00	3619.00	1809.50	1809.50	696.15	632.71	63.44						
2658.27	2581.38	76.89	511.45	550.67	-39.22	9500.00	10837.00	-1337.00	13547.74	13861.68	-313.94	62.19	62.19	0.00						
1254.13	1096.62	157.51	301.02	294.82	6.20	2000.00	2765.00	-765.00	6331.00	5045.00	1286.00	782.21	875.02	-92.81						
3001.92	3297.74	-295.82	2287.84	2422.92	-135.08	21300.00	24800.00	-3500.00	8877.00	9077.00	-200.00	301.82	219.17	82.65						
3735.07	2560.97	1174.10	808.86	557.13	251.73	13000.00	13450.00	-450.00	19159.00	19659.00	-500.00	108.55	108.55	0.00						
327.06	315.92	11.14	61.66	58.47	3.19	4000.00	4000.00	0.00	1643.00	821.50	821.50	7.26	0.00	7.26						
352.67	281.00	71.67	68.52	62.65	5.87	3500.00	4572.00	-1072.00	1760.00	1215.51	544.49	7.87	0.00	7.87						
98.51	91.62	6.89	20.56	17.69	2.87	2000.00	2653.00	-653.00	1257.00	1634.10	-377.10	2.03	2.03	0.00						

1	2	3	4	5	6	7	8	9	10	11	12	13	14
19.	Nagaland	695.06	695.06	0.00	695.29	750.98	-55.69	220.57	69.98	150.59	567.62	198.01	369.61
20.	Orissa	11383.84	12350.52	-966.68	11348.19	11348.19	0.00	3509.50	2744.13	765.37	9494.97	1509.29	7985.68
21.	Punjab	1071.15	1048.38	22.77	1067.80	1067.80	0.00	330.22	325.37	4.85	759.25	453.41	305.84
22.	Rajasthan	5706.92	5706.92	0.00	5689.04	5689.05	-0.01	1759.38	1759.38	0.00	3198.28	1255.35	1942.93
23.	Sikkim	259.60	259.60	0.00	259.69	337.59	-77.90	82.38	82.38	0.00	152.17	47.13	105.04
24.	Tamil Nadu	8800.37	10134.03	-1333.66	8772.80	9967.89	-1195.09	2713.06	2713.06	0.00	5922.86	1321.94	4600.92
25.	Tripura	1632.98	1604.69	28.29	1633.50	2075.78	-442.28	518.20	622.08	-103.88	1283.85	136.71	1147.14
26.	Uttar Pradesh	33634.47	34002.10	-367.63	33540.13	33551.39	-11.26	10509.37	6316.37	4193.00	21595.12	2996.37	18598.75
27.	Uttaranchal	2246.42	2220.90	25.52	2228.37	2228.37	0.00	552.30	496.90	55.40	2242.99	500.81	1742.18
28.	West Bengal	12650.87	11668.23	982.64	12611.24	12611.24	0.00	3900.11	78.26	3821.85	12729.32	594.20	12135.12
29.	Andaman and Nicobar Islands	52.94	0.00	52.94	96.21	96.21	0.00	50.00	12.50	37.50	143.47	0.00	143.47
30.	Chandigarh			0.00			0.00			0.00			0.00
31.	Dadra and Nagar Haveli	52.94	26.47	26.47	63.51	63.51	0.00	50.00	0.00	50.00	75.29	0.00	75.29
32.	Daman and Diu	1.76	0.00	1.76	30.77	0.00	30.77	50.00	0.00	50.00	31.16	0.00	31.16
33.	Delhi			0.00			0.00			0.00			0.00
34.	Lakshadweep	3.53	1.77	1.76	48.23	24.12	24.11	50.00	0.00	50.00	2.44	20.79	-18.35
35.	Pondicherry	67.06	67.06	0.00	97.76	97.76	0.00	50.00	28.93	21.07	71.22	51.02	20.20
	All India	187300.01	189659.17	-2359.16	187059.98	189401.59	-2341.61	58150.00	40111.71	18038.29	161799.97	19890.15	141909.82

EAS - Employment Assurance Scheme

JGSY - Jawahar Gram Samridhi Yojana

SGRY - Sampoorna Gramin Rozgar Yojana

SGSY - Swarnjayanti Gram Swarozgar Yojana

IAY - Indira Awaas Yojana

15	16	17	18	19	20	21	22	23	24	25	26	27	28	29
256.13	206.28	49.85	34.26	26.27	7.99	2000.00	2553.00	-553.00	1308.00	1700.40	-392.40	5.45	0.00	5.45
3307.28	3837.36	-530.08	1060.92	1111.00	-50.08	17500.00	17500.00	0.00	6522.00	4852.09	1669.91	639.02	567.83	71.19
429.15	329.25	99.90	105.69	99.82	5.87	2500.00	5500.00	-3000.00	2277.00	1985.50	291.50	163.10	142.17	20.93
1324.40	1441.85	-117.45	368.81	398.57	-29.76	13000.00	15000.00	-2000.00	24499.65	20713.73	3785.92	64.50	0.00	64.50
94.57	94.12	0.45	20.56	5.58	14.98	2000.00	2000.00	0.00	536.00	696.80	-160.80	126.43	126.43	0.00
2942.43	2894.07	48.36	1500.56	1403.45	97.11	8000.00	8857.00	-857.00	7956.00	8956.00	-1000.00	1765.48	1758.98	6.50
565.46	539.42	26.04	116.48	96.62	19.86	2500.00	2685.00	-185.00	1559.00	2026.70	-467.70	377.35	364.63	12.72
7061.24	7840.17	-778.93	2186.46	2332.44	-145.98	31500.00	34811.00	-3311.00	13269.00	13063.35	205.85	2601.21	2475.03	126.18
362.03	329.02	33.01	194.18	187.60	6.58	6000.00	7000.00	-1000.00	3356.00	3447.88	-91.85	46.88	34.62	12.26
2975.21	3208.91	-233.70	768.68	741.17	27.51	13500.00	14965.00	-1465.00	8773.00	8947.63	-174.63	1285.97	1170.99	114.98
15.61	7.81	7.80	2.25	1.13	1.12	1000.00	0.00	1000.00	13.00	0.00	13.00	4.88	0.00	4.88
12.27	5.87	6.40	2.25	2.25	0.00		0.00	0.00			0.00			0.00
10.60	10.60	0.00	2.25	2.03	0.22	500.00	500.00	0.00	7.00	0.00	7.00	3.88	0.00	3.88
2.23	1.93	0.30	2.25	0.23	2.02	500.00	0.00	500.00			0.00	0.76	0.00	0.76
224.17	0.00	224.17	24.78	0.00	24.78	500.00	500.00	0.00	5.00	0.00	5.00	2.31	0.00	2.31
1.67	0.00	1.67	2.25	1.13	1.12	500.00	489.00	11.00			0.00	0.48	0.00	0.48
44.06	43.84	0.22	2.25	1.13	1.12	500.00	0.00	500.00	5.00	0.00	5.00	50.11	47.42	2.69
47024.29	46014.80	1009.49	16790.00	16694.98	95.02	237500.00	248973.00	-11473.00	191823.00	172310.62	19512.38	13897.76	12992.15	905.61

NOAPS - National Old Age Pension Scheme

NFBS - National Family Benefit Scheme

PMGSY - Pradhan Mantri Gram Sadak Yojana

ARWSP - Accelerated Rural Water Supply Programme

CRSP - Central Rural Sanitation Programme

Central Allocation, Releases and Balance of Ministry of Rural Development Programmes during 2002-03

Year : 2002-03

Sl. No.	State/UT	EAS/SGRY-I 2002-03		JGSY/SGRY-II 2002-03		SGSY 2002-03				
		Central Allocation	Central Release	Central Allocation	Central Release	Central Allocation	Central Release			
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	9451.49	12663.57	-3212.08	9525.83	11716.60	-2190.77	3068.31	3738.02	-669.71
2.	Arunachal Pradesh	493.74	331.12	162.62	493.24	508.89	-15.65	127.10	78.06	49.04
3.	Assam	12810.39	11470.02	1340.37	12816.04	11026.94	1789.10	3302.59	2802.61	499.98
4.	Bihar	18926.54	13497.25	5429.29	17400.97	13230.18	4170.79	7303.00	3493.34	3809.66
5.	Chhattisgarh	5334.11	6819.08	-1484.97	3951.95	5193.96	-1242.01	1620.58	1968.76	-348.18
6.	Goa	21.79	10.83	10.96	136.57	64.21	72.36	50.00	17.65	32.35
7.	Gujarat	3557.64	2936.50	621.14	4175.66	4006.37	169.29	1154.96	1403.27	-248.31
8.	Haryana	2093.09	2750.04	-656.95	2197.16	2860.33	-663.17	679.48	827.79	-148.31
9.	Himachal Pradesh	881.48	1013.77	-132.29	925.31	1032.23	-106.92	286.16	348.62	-62.46
10.	Jammu and Kashmir	1090.95	1099.36	-8.41	1063.89	952.55	111.64	354.16	355.76	-1.60
11.	Jharkhand	12035.69	8688.60	3347.09	12793.29	8896.08	3897.21	2751.41	1801.02	950.39
12.	Karnataka	7137.19	8880.42	-1743.23	6960.88	8548.63	-1587.75	2317.00	2687.05	-370.05
13.	Kerala	3202.48	4068.31	-865.83	3123.04	3596.86	-473.82	1039.63	1266.55	-226.92
14.	Madhya Pradesh	10359.77	12674.74	-2314.97	11481.35	14197.28	-2715.93	3474.22	4232.53	-758.31
15.	Maharashtra	14108.67	13724.74	383.93	13894.00	15235.84	-1341.84	4580.15	5579.85	-999.70
16.	Manipur	860.17	383.38	476.79	859.19	386.00	473.19	221.40	0.00	221.40
17.	Meghalaya	963.63	927.55	36.08	962.59	978.37	-15.78	248.05	27.51	220.54
18.	Mizoram	222.99	316.54	-93.55	222.74	257.34	-34.60	57.40	86.08	-28.68

	Rs. in lakh											
	IAY 2002-03			PMGSY 2002-03			ARWSP 2002-03			CRSP/TSC 2002-03		
	Central Allocation	Central Release	Balance	Central Allocation	Central Release	Balance	Central Allocation	Central Release	Balance	Central Release	Balance	Central Release
	12	13	14	15	16	17	18	19	20	21	22	
12070.22	12357.15	-286.93	19000.00	21929.00	-2929.00	14865.00	17823.92	-2958.92	482.36			
569.92	738.47	-168.55	3500.00	4151.00	-651.00	4977.00	3650.00	1327.00				
12823.65	9987.33	2836.32	7500.00	7492.00	8.00	8407.00	5252.50	3154.50				
32787.84	19729.90	13057.94	15000.00	0.00	15000.00	7406.00	3703.00	3703.00	1199.26			
2064.05	2027.85	36.20	8700.00	15960.00	-7260.00	2443.00	2943.00	-500.00				
77.98	39.00	38.98	500.00	0.00	500.00	122.00	0.00	122.00				
3468.85	5518.01	-2049.16	5000.00	5170.00	-170.00	6699.00	9997.75	-3298.75	76.20			
1172.95	1189.76	-16.81	2000.00	4475.00	-2475.00	2946.00	3346.00	-400.00	125.68			
518.91	857.59	-338.68	6000.00	10457.00	-4457.00	5643.00	8244.75	-2601.75	28.65			
620.72	458.65	162.07	2000.00	3500.00	-1500.00	12388.00	11196.39	1191.61				
9633.38	5455.84	4177.54	11000.00	0.00	11000.00	3063.00	1949.80	1113.20	223.87			
6243.55	4852.24	1391.31	9500.00	9774.00	-274.00	12313.00	14355.36	-2042.36				
3868.97	2970.34	898.63	2000.00	1143.00	857.00	3698.00	1899.30	1798.70				
7202.92	7018.02	184.90	21300.00	45039.00	-23739.00	7159.00	9586.08	-2427.08	185.69			
11077.83	10109.70	968.13	13000.00	11458.00	1542.00	16829.00	19336.24	-2507.24	305.14			
679.51	260.01	419.50	4000.00	0.00	4000.00	1826.00	947.00	879.00				
902.85	906.15	-3.30	3500.00	3500.00	0.00	1957.00	2935.50	-978.50				
216.73	174.58	42.15	2000.00	5088.00	-3088.00	1398.00	2105.00	-707.00				

	1	2	3	4	5	6	7	8	9	10	11
19. Nagaland	660.99	356.70	660.30	304.29	660.30	310.58	349.72	170.16	83.15	87.01	
20. Orissa	10810.64	14072.61	10542.48	-3261.97	13333.94	-2791.46	3509.50	4181.99	-672.49		
21. Punjab	1017.22	1183.87	2443.84	-166.65	2665.11	-221.27	330.22	391.58	-61.36		
22. Rajasthan	5419.60	7641.87	5291.01	-2222.27	7262.89	-1971.88	1759.38	2152.97	-393.59		
23. Sikkim	246.88	246.88	0.00	246.62	192.30	54.32	63.55	95.33	-13.78		
24. Tamil Nadu	8357.28	10936.45	8207.15	-2579.77	10224.64	-2017.49	2713.06	3290.35	-577.29		
25. Tripura	1553.21	2329.81	1551.28	-776.60	1520.26	31.02	399.75	599.65	-199.90		
26. Uttar Pradesh	31940.92	33630.78	31302.46	-1689.86	32461.30	-1158.89	10509.37	7221.04	3288.33		
27. Uttaranchal	2133.31	2203.31	2125.56	-70.00	2195.23	-69.67	552.30	667.95	-115.65		
28. West Bengal	12013.90	9937.03	11715.86	2076.87	10712.86	1003.00	3900.11	1150.67	2749.44		
29. Andaman and Nicobar Island	50.27	0.00	89.61	50.27	42.32	47.29	50.00	0.00	50.00		
30. Chandigarh				0.00	0.00	0.00			0.00		
31. Dadra and Nagar Haveli	50.27	26.47	59.00	23.80	34.93	24.07	50.00	0.00	50.00		
32. Daman and Diu	1.68	0.00	28.59	1.68	0.00	28.59	50.00	0.00	50.00		
33. Delhi				0.00	0.00	0.00			0.00		
34. Lakshadweep	3.35	0.00	44.81	3.35	0.00	44.81	50.00	0.00	50.00		
35. Pondicherry	63.68	31.66	90.82	32.02	80.95	9.87	50.00	53.64	-3.64		
All India	177875.01	184853.26	177383.04	-6978.25	183725.67	-6342.63	56793.00	50602.79	6190.21		

EAS - Employment Assurance Scheme

JGSY - Jawahar Gram Samridhi Yojana

SGRY - Sampoorna Gramin Rozgar Yojana

SGSY - Swarnjayanti Gram Swarozgar Yojana

12	13	14	15	16	17	18	19	20	21	22
582.84	291.42	291.42	2000.00	2223.00	-223.00	1454.00	2181.00	-727.00		
9716.97	32543.45	-22826.48	17500.00	17009.00	491.00	6225.00	5829.80	395.20	357.63	357.63
777.00	598.58	178.42	2500.00	2039.00	461.00	2581.00	3081.00	-500.00	52.67	52.67
3273.06	3149.31	123.75	13000.00	24174.00	-11174.00	26750.00	23620.38	3129.62	265.62	265.62
156.25	149.87	6.38	2000.00	1781.00	219.00	597.00	895.50	-298.50	17.98	17.98
6061.33	6205.43	-144.10	8000.00	8032.00	-32.00	6358.00	7558.00	-1200.00	686.73	686.73
1318.25	1977.39	-659.14	2500.00	2500.00	0.00	1734.00	2427.60	-693.60		
2100.04	20996.84	1103.20	31500.00	24054.00	7446.00	13022.00	11492.50	1529.50		
2295.43	2011.59	283.84	6000.00	0.00	6000.00	3083.00	3683.00	-600.00		
13026.91	10161.11	2865.80	13500.00	15952.00	-2452.00	8545.00	10129.00	-1584.00	961.79	961.79
146.82	40.32	106.50	1000.00	0.00	1000.00	13.00	0.00	13.00		
		0.00			0.00			0.00		
77.05	0.00	77.05	500.00	0.00	500.00	7.00	0.00	7.00	3.15	3.15
31.89	0.00	31.89	500.00	0.00	500.00			0.00		
		0.00	500.00	0.00	500.00	5.00	0.00	5.00		
2.50	2.50	0.00	500.00	0.00	500.00			0.00		
72.90	74.63	-1.73	500.00	0.00	500.00	5.00	0.00	5.00		
165640.07	162853.03	2787.04	237500.00	246900.00	-9400.00	184518.00	190169.37	-5651.37	4972.42	4972.42

IAY - Indira Awaas Yojana

PMGSY - Pradhan Mantri Gram Sadak Yojana

ARWSP - Accelerated Rural Water Supply Programme

CRSP/TSC - Central Rural Sanitation Programme, Total Sanitation campaign

1	2	3	4	5	6	7	8	9	10	11
18.	Mizoram	154.93	154.75	50.02	119.40				NR	693.00
19.	Nagaland	55.01	236.95	31.36	321.00				NR	726.50
20.	Orissa	3124.22	5584.87	2424.19	16768.06		262.03	16.46	NR	3151.50
21.	Punjab	596.28	1541.13	228.10	380.57			25.44	NR	1134.50
22.	Rajasthan	3765.88	3688.68	1215.30	1792.72	1044.22	488.68	343.66	NR	12513.00
23.	Sikkim	171.52	171.34	55.38	86.06				NR	301.50
24.	Tamil Nadu	5807.16	5721.69	1874.05	3432.28		438.81	406.23	NR	2434.50
25.	Tripura	1079.12	1077.76	348.37	564.47				NR	871.50
26.	Uttar Pradesh	21473.25	19803.25	5505.41	0.00		427.30	492.46	NR	5543.00
27.	Uttaranchal	1230.23	1303.47	381.50	1299.78			93.88	NR	1317.50
28.	West Bengal	6750.22	8167.82	967.57	6889.61				NR	3413.50
29.	Andaman and Nicobar Island	0.00	17.45	0.00	0.00				NR	0.00
30.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00				NR	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00				NR	0.00
32.	Lakshadweep	0.00	0.00	0.00	2.83				NR	0.00
33.	Pondicherry	44.25	63.32	25.00	41.28				NR	0.00
Total		93089.87	99993.07	29602.39	72936.29	3255.12	5547.18	3227.07	0.00	80001.00
NR - Not Reported		DPAP - Drought Prone Area Programme								
SGRY - Sampoorna Gramin Rozgar Yojana		IWDP - Integrated Wastelands Development Programme								
SGSY - Swarnjayanti Gram Swarozgar Yojana		RWS Rural Water Supply								
IAY - Indira Awaas Yojana		PMGSY - Pradhan Mantri Gram Sadak Yojana								
DDP - Desert Development Programme										

Bhopal Gas Tragedy

*137. SHRI BASU DEB ACHARIA :
SHRI NARESH PUGLIA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government have served a long-pending notice on the US Government to extradite the former Union Carbide Chairman, Warren Anderson, the prime accused of 1984 gas disaster in Bhopal;

(b) if so, the details thereof;

(c) whether the Union Government are aware of the problems being faced by the widows of the victims of Bhopal Gas Tragedy;

(d) if so, the facts and details thereof;

(e) the reaction of the Union Government thereto;

(f) whether any relief is proposed to be given to the gas tragedy victims and particularly their widows; and

(g) if so, the details in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA) : (a) and (b) The Government have forwarded the extradition request in respect of Warren Anderson on May 6, 2003 to the Embassy of India, Washington. The Embassy of India, Washington, has forwarded the extradition request to the US Department of State and US Department of Justice.

(c) to (g) According to information received from the State Government of Madhya Pradesh, the widows of Bhopal gas victims are beneficiaries of various relief programmes undertaken by the State Government since 1984. In addition, all the Bhopal gas victims including widows have been suitably compensated by the office of the Welfare Commissioner as per merit of each individual case. Till the disposal of their compensation claim, these widows were also provided onetime ex-gratia payment of Rs. 10,000/- as well as monthly pension by the State

Government. The State Government has also provided all such widows free flats.

[Translation]

Pradhan Mantri Gram Sadak Yojana

*138. SHRI RAMANAND SINGH :
SHRI CHINTAMAN WANAGA :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the funds allocated/released to the State Governments under the Pradhan Mantri Gram Sadak Yojana during 2003-2004, State-wise;

(b) the details of unspent balance as on date alongwith reasons therefor, State-wise;

(c) the criteria for allocation of funds under the Yojana;

(d) whether the Government have received complaints regarding poor quality of work under the PMGSY;

(e) if so, the details thereof, State-wise; and

(f) the action taken against the responsible officials?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) and (b) Statement-I indicating State-wise allocation of funds for 2003-04 is at enclosed. Proposals of Chhattisgarh, Haryana, Madhya Pradesh, Mizoram and Rajasthan for 2003-04 (Phase III) were received during 2002-03 and clearance accorded during 2002-03 itself. Proposals of Andhra Pradesh, Assam, Gujarat, Himachal Pradesh, Kerala, Punjab, Tamil Nadu, Uttar Pradesh and West Bengal have been considered by the Empowered Committee and the State Governments are to fulfil certain conditions before funds can be released. Proposals are yet to be made by other States.

(c) Allocation to the States/Union Territories is based on, *inter alia*, a weightage of 75% for Need (share

of unconnected Habitations in the total unconnected Habitations of the country) and 25% on Coverage (share of connected Habitations in the total connected Habitations of the country).

(d) to (f) Under the PMGSY, quality is sought to be ensured through a three tier Quality Control System, the first two tiers of which are with the State Government. As per the PMGSY Guidelines, the State Quality Coordinator/ Head of PIU shall be the authority to inquire into complaints/representations in respect of quality of works and they would be responsible for sending a reply after proper investigation to the complainant within 30 days. The National Rural Roads Development Agency (NRRDA) engages National Quality Monitors (NQMs), as a third tier to verify at random the quality of road works. The State-wise grading given by NQMs is in enclosed Statement-II. The reports of the NQMs are sent to the State Governments to ensure that any infringement/deficiencies detected by the Monitors are rectified and action taken, wherever required as per the PMGSY Guidelines, against those responsible.

Statement-I

Allocation of funds under the PMGSY for 2003-04

#	States/UTs	Annual Allocation (Rs. in crore)
1	2	3
1.	Andhra Pradesh	90
2.	Arunachal Pradesh	35
3.	Assam	75
4.	Bihar	150
5.	Chhattisgarh	87
6.	Goa	5
7.	Gujarat	50
8.	Haryana	20

1	2	3
9.	Himachal Pradesh	60
10.	Jammu and Kashmir	20
11.	Jharkhand	110
12.	Karnataka	95
13.	Kerala	20
14.	Madhya Pradesh	213
15.	Maharashtra	130
16.	Manipur	20
17.	Meghalaya	35
18.	Mizoram	20
19.	Nagaland	20
20.	Orissa	175
21.	Punjab	25
22.	Rajasthan	130
23.	Sikkim	20
24.	Tamil Nadu	80
25.	Tripura	25
26.	Uttar Pradesh	315
27.	Uttaranchal	60
28.	West Bengal	135
29.	Andaman and Nicobar Islands	10
30.	Dadra and Nagar Haveli	5
31.	Daman and Diu	5
32.	Delhi	5
33.	Lakshadweep	5
34.	Pondicherry	5
Total		2255

Statement-II

National Quality Monitors Grading of works from March, 2002 to May, 2003

Sl. No.	State	No. of Districts visited	No. of Works Inspected	Grading											
				Poor			Average			Good			Very Good		
				C	I	T	C	I	T	C	I	T	C	I	T
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1.	Andhra Pradesh	21	707	0	18	18	20	139	159	76	421	497	32	1	33
2.	Arunachal Pradesh	6	34	0	4	4	0	19	19	2	9	11	0	0	0
3.	Assam	9	113	0	0	0	2	7	9	34	66	100	4	0	4
4.	Bihar	7	200	0	5	5	0	42	42	2	147	149	4	0	4
5.	Chhattisgarh	11	372	0	12	12	2	65	67	14	268	282	11	0	11
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	18	599	0	29	29	6	90	96	44	350	394	78	2	80
8.	Haryana	12	119	0	7	7	1	9	10	5	86	91	11	0	11
9.	Himachal Pradesh	12	403	1	5	6	5	62	66	13	273	286	25	20	45
10.	Jammu and Kashmir	8	33	0	0	0	0	18	18	0	15	15	0	0	0
11.	Jharkhand	11	218	0	22	22	3	89	92	7	97	104	0	0	0
12.	Karnataka	21	549	4	34	38	7	191	198	23	285	308	5	0	5
13.	Kerala	6	219	0	0	0	0	10	10	4	189	193	12	4	16
14.	Madhya Pradesh	29	734	1	7	7	0	77	77	15	526	541	65	44	109
15.	Maharashtra	23	826	17	20	21	3	171	174	31	577	608	20	3	23
16.	Manipur	9	66	0	18	35	14	9	23	4	4	8	0	0	0
17.	Meghalaya	4	55	0	12	12	0	5	5	0	33	33	5	0	5
18.	Mizoram	5	14	0	0	0	0	0	0	0	14	14	0	0	0

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
19. Nagaland	3	21	0	0	0	0	0	0	3	3	5	13	18	0	0	0
20. Orissa	25	393	2	6	8	8	9	110	119	119	34	210	244	21	1	22
21. Punjab	15	566	0	0	0	0	0	42	42	42	70	275	345	164	15	179
22. Rajasthan	29	689	0	22	22	22	20	67	87	87	116	286	402	165	13	178
23. Sikkim	7	40	0	4	4	4	1	4	5	5	1	30	31	0	0	0
24. Tamil Nadu	22	765	0	8	8	8	18	76	94	126	126	445	571	83	9	92
25. Tripura	3	22	3	2	2	5	8	3	11	6	6	0	6	0	0	0
26. Uttar Pradesh	161	958	0	35	35	35	0	156	156	156	19	678	697	52	18	70
27. Uttaranchal	10	204	0	6	6	6	0	30	30	30	12	136	148	13	7	20
28. West Bengal	13	239	0	16	16	16	15	39	54	54	20	141	161	7	1	8
Total	9158	28	292	320	320	134	1533	1666	683	5574	6257	777	138	915		

C : Completed roads

I : Incomplete roads

T : Total

*[English]***Militancy in North-East**

*139. SHRI SHRINIWAS PATIL :
SHRI VIJAY KUMAR KHANDELWAL :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal to intensify the movement against the Ultras of the North-Eastern States;

(b) whether the Government are aware that women and minors have also been engaged by the ultras in their activities;

(c) if so, the details of the militant activities reported during each of the last three years till date, State-wise;

(d) the number of civilian, security personnel and militants injured/killed during the said period, State-wise;

(e) whether the Government propose to provide more companies of security forces to the North-Eastern States;

(f) if so, the details in this regard; and

(g) the steps taken by the Government to curb militant activities in these States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) The law and order situation in the insurgency affected States is periodically reviewed at the State level and also by the Government of India. Specific counter insurgency operations are undertaken in the North Eastern States from time to time depending upon the prevailing ground situation in any particular area.

(b) There are reports that militant groups have roped in women in their activities but no reports about minors having been engaged in militant activities have been received.

(c) and (d) The number of violent incidents during 2001, 2002 and till 15.07.2003 have been 1338, 1312 and

781 respectively. These violent incidents resulted in 1350, 1172 and 543 deaths (Civilians, SFs and Militants) during the respective year.

(e) and (f) The deployment of Central Para-Military forces depends upon the security scenario prevailing in different parts of the country and availability of these forces. Keeping in view these constraints, CPMFs to the extent possible are deployed in the North Eastern States.

(g) Government has taken various steps to tackle the terrorist outfits. These include, inter alia, deployment of Para-military Forces and Army in the State, coordinated action by Army, Para-military forces and State Police for counter insurgency operations, declaration of major insurgent groups as unlawful associations under the Unlawful Activities (Prevention) Act, 1967, declaration of the entire State of Assam as "disturbed area" under the Armed Forces (Special Powers) Act, 1958; implementation of a project for fencing of the India-Bangladesh border; reimbursement of security related expenditure to the State Government and modernization/upgradation of State Police forces. The Government have been appealing to the insurgent outfits to give up violence, join the mainstream and settle the problems through negotiation within the Constitutional framework.

Illegal Foreign Donation

*140. SHRI IQBAL AHMED SARADGI Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have taken number of steps to check illegal foreign donations in the country

(b) if so, the details thereof;

(c) whether a consultation paper, prepared by the Law Commission at the behest of the Law Ministry has suggested setting up a contribution regulatory authority to monitor the funds;

(d) if so, the details thereof; and

(e) the time by which these measures are likely to be given a legal shape?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Yes, Sir. The Government is considering certain changes in the law governing the receipt and utilisation of foreign contribution by voluntary organisations to remove shortcomings noticed in the present law.

(c) and (d) Yes, Sir. The Law Commission of India has recently circulated a consultation paper for enacting a law for the purpose of regulation of contributions collected during natural and other calamities or war like emergent situations, for eliciting the views/comments of the concerned persons/bodies.

(e) No time frame for the completion of this exercise can be indicated at present.

Diversion of Funds

1162. SHRI T. GOVINDAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that the Urban Development funds have been diverted by various State Governments for tourism development in the country;

(b) if so, the details of funds diverted during the last three years, year-wise and State-wise;

(c) the reasons for diversion of funds allocated for Urban Development Schemes; and

(d) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) No, Sir.

(b) to (d) Does not arise.

[*Translation*]

Selection by UPSC

1163. SHRI SHIVAJI MANE :

SHRI RAM TAHAL CHAUDHARY :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether persons selected by Union Public Service Commission during the last two years have not been offered appointment so far;

(b) if so, the reasons therefor;

(c) whether there is any rule to abolish the post after a candidate has been selected for the same by the UPSC;

(d) if so, the details for the last two years in this regard;

(e) the reaction of the Government thereto;

(f) whether the Government have gone into the possibilities of these rules misused by the Head of Departments; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) It has been reported by Union Public Service Commission that there has been delay in the past on some occasions in issuing offers of appointment to the candidates recommended by the Commission on the basis of results of various examinations and recruitments.

(b) The offer of appointments are issued after following the pre-appointment formalities e.g. verification of character and antecedents and medical examination etc. which may be one of the reasons for delay. The information called for is not maintained centrally.

(c) to (g) As per the instructions if a post is held in abeyance or remains unfilled for a period of one year or more, it would be deemed to be abolished. The administrative Ministries/Departments were advised to ensure issue of abolition orders in such cases within one month thereafter. However, in exceptional cases, revival of the post is considered based on merits. Further, in cases where recruitment action has been initiated within the period of one year of the post falling vacant but has not resulted in finalization of panel during this period, the approval of the Department of Expenditure should be obtained before pursuing the recruitment action further. In cases where recruitment action has not been initiated

within the period of one year of the post falling vacant, no recruitment action should be initiated. Detailed data of such posts/panels and/or proposals in respect of different Ministries/Departments is, however, not maintained.

[English]

Appointment of Scientists in CSIR

1164. SHRI HARIBHAU SHANKAR MAHALE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether Central Vigilance Commission has received complaints from Member of Parliament regarding the appointment of senior scientists in Council of Scientific and Industrial Research;

(b) if so, the details thereof; and

(c) the action taken by CVC thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) It has been informed by the Council of Scientific and Industrial Research that the Central Vigilance Commission has referred two letters written by Hon'ble Members of Parliament related to appointment of senior scientists to the Council for investigation and report. The issues raised in the aforesaid letters are sub-judice before the Delhi High Court.

Regularisation of Illegal Constructions In DDA Flats

1165. SHRI VILAS MUTTEMWAR :
SHRIMATI PRABHA RAU :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have decided to regularise the illegal constructions in DDA flats in Delhi and announced the amnesty scheme for the owners to get them regularised on payment of the prescribed fee;

(b) if so, the details thereof;

(c) whether any survey has been made about the illegal constructions done in the flats by the people;

(d) if so, the details thereof;

(e) whether these illegal constructions will not put strain on the civic services which are already far from adequate and satisfactory;

(f) if so, the reaction of the Government thereto;

(g) whether any concrete steps have been taken to check the illegal constructions in the flats in future; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The Government had permitted 19 items of additions/alterations in DDA flats vide letter dated 3.4.2001. Seven other such items have been added to the list of additions/alterations vide letter dated 20.1.2003. The list of 26 items of additions/alterations is given in enclosed Statement.

The items at serial numbers 23 to 26 of the enclosed list are to be permitted with prior permission of DDA/MCD on due submission of detailed plans by the allottee, duly certified by a registered architect to be in conformity with the building bye-laws and guidelines for additions/alterations allowed by the Government. A qualified structural Engineer shall have to certify for its structural safety.

In addition to the above, coverage of courtyard on ground floor and floor level terrace and construction of one room at the roof level can also be permitted with prior approval of DDA/MCD as per laid down procedure.

(c) and (d) The surveys of different pockets of the flats are carried out by Enforcement Branch of DDA from time to time. But a comprehensive survey of all housing schemes has not been carried out.

(e) to (h) The additions/alterations permitted are within the overall framework of Master Plan and building bye-laws. Since only some additional coverage has been allowed without increasing the number of houses or the population pattern, it is not likely to strain the services. Action on illegal constructions beyond the permissible additions/alterations is taken as per rules.

Statement

1. To convert existing barsati into room provided the wall is made of only 115 mm thick.
2. Grills and glazing in verandah with proper fixing arrangement.
3. Raising height of front and rear courtyard wall up to 7' height by putting up jall/fencing.
4. Providing door in courtyard wherever not provided.
5. Providing sunshades on doors and windows wherever not provided with proper fixing arrangements.
6. Closing the door.
7. If the bathroom or WC are not having roof, these may be treated as open urinals and allowed.
8. Raising the wall of balcony/terrace parapet with grill or glazing up to 5' height.
9. Construction of open staircase (cat ladder) where no staircase has been provided for approach to the terrace.
10. To put/provide additional PVC water tank at ground floor area without disturbing the common passage.
11. To provide on additional PVC water tank in the scooter/car garage at the surface level.
12. To provide loft/shelf in the rooms without chase in the walls.
13. To change the flooring with water proofing treatment.
14. To remove half (4.5") brick wall.
15. To make a ramp at front gate without disturbing the common passage/storm water drain.
16. To provide sunshades on the outer windows up to 2' wide projection.
17. To provide false ceiling in rooms.
18. To make an opening of maximum size of 2'-6"x1'-9" for exhaust fan or air-conditioner in existing walls.
19. Fixing doors in back or front courtyards.
20. Converting window into almirah, subject to availability of light and ventilation.
21. Shifting of water storage tank/raising of the parapet wall up to 5' high and putting additional Water storage tank at the location specified, subject to capacity of storage of water limited to 550 litres.
22. Shifting of the front glazing doors/windows up to maximum outside up to existing chajja.
23. Removal of original structure and reconstruction with due permission in the case of single storeyed built up flats only subject to the satisfaction of building bye-laws and prior approval of the local authority.
24. Construction of bathroom and WC in the rear courtyard, subject to the condition that the existing services are not affected.
25. Covering of the open terrace with sloping roofs up to 9 ft. high with light weight material such as fibre glass/AC sheets/GI sheets/pipes and standard angle iron sections etc. and enclosing with glazing.
26. Inter-change the position of Kitchen, Bathroom and WC with proper power connection, subject to structural safety.

[Translation]

Training of IAS/IPS

1166. SHRI SUNDER LAL TIWARI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government propose to bring radical changes in the training and education of IAS and IPS officers keeping in view the increasing corruption among them;

(b) if so, the time by which it is likely to be done; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) Issues ,

regarding corruption-free life are emphasized in both basic and in-service training courses of the IAS and IPS.

[English]

Ceasefire Agreement with BODO

1167.DR. JAYANT RONGPI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether UPDS and DHD, the two militant organisations who are under ceasefire agreement with the Government have opposed the clause 8 of the MOS signed between Government, State Government and BLT;

(b) if so, whether the issue was raised by UPDS and DHD during their recent talks with the Union Government;

(c) if so, the reaction of the Government thereto; and

(d) the name of the other organisations/Groups who opposed the said MOS?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) Representation has been received from United Peoples' Democratic Solidarity (UPDS) demanding removal of clause 8 of the Memorandum of Settlement (MoS). However, no representation on this issue has been received from Dima Halam Daogah (DHD).

(b) It is not in public interest to disclose the details of the discussions held with UPDS and DHD.

(c) Views of the UPDS have been taken note of.

(d) The MoS signed with BLT has been widely welcomed.

[Translation]

OBC/SC/ST Employees

1168.SHRI BAL KRISHNA CHAUHAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the number of employees working in grades A, B, C and D in all the Departments and Undertakings under his Ministry; and

(b) the number of employees belonging to OBCs, SCs and STs classes out of total number of employees, separately grade-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

Weapons being used by Terrorists In Jammu and Kashmir

1169.SHRI DALPAT SINGH PARSTE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have identified the weapons being used by the terrorists in Jammu and Kashmir;

(b) if so, the details of the weapons recovered from terrorists; and

(c) the name of the countries supplying such weapons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (c) As per the available reports, security forces have recovered various types of weapons being used by terrorists in Jammu and Kashmir, which include :-

1. AK 47/56/74 rifles
2. Pistol/Revolvers
3. Universal Machine Gun (UMG)
4. Carbine
5. Rocket Projectile Gun (RPG)
6. General Purpose Machine Gun (GPMG)
7. Light Machine Gun(LMG)/Self Loading Rifle (SLR)
8. .303 Rifle
9. Sniper Rifle
10. Rocket Launcher
11. Rocket Booster, etc.

*[English]***Exploitation of Minerals**

1170. SHRI T.T.V. DHINAKARAN : Will the Minister of MINES be pleased to state :

(a) whether the Government have explored minerals in the territorial waters, continental shelf and other maritime zones; and

(b) if so, the royalty given for such mining to the respective States from whose shore they are being exploited?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) Yes, Sir. Geological Survey of India (GSI) has conducted systematic surveys for scabed mapping and exploration of minerals in the territorial waters, continental shelf and within the Exclusive Economic Zone (EEZ) of India. During the surveys heavy mineral sands comprising Ilmenite, Rutile, Zircon, Sillimanite, Monazite and Garnet have been located off the coasts of Orissa, Andhra Pradesh, Maharashtra and Kerala high grade lime mud deposit located off the coasts of Andhra Pradesh and Gujarat, phosphatised sediments located off the coasts of Tamil Nadu and Gujarat and micro-manganese nodules and ferromanganese encrustations in Andaman and Lakshadweep seas.

(b) Under the Offshore Areas Minerals (Development and Regulation) Act, 2002, royalty is payable by the lessee to the Central Government for the mineral consumed or removed by him as the Central Government is the owner of minerals in offshore areas. However, the Central Government have not notified any area for exploration and production in the offshore area so far.

Foreign Agro-based Industries

1171. COL. (RETD.) DR. DHANI RAM SHANDIL : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) the number of foreign Agro based industries functioning in the country, State-wise;

(b) the number of proposals received for the setting up of Agro based industries in the country during the last two years, State-wise;

(c) the number of proposals cleared till date, State-wise; and

(d) the time by which the pending proposals are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) As intimated by the Department of Industrial Policy and Promotion (DIPP), Ministry of Commerce and Industry, the data relating to the foreign Agro based industries functioning in the country is not maintained centrally.

(b) The details of number of proposals received, including that of agro based industries, for foreign investment/foreign collaboration during the last two years are at Statement-I and II, as intimated by (DIPP).

(c) As intimated by the (DIPP), the State-wise details of proposals of agro based industries approved for foreign investment/foreign collaboration is at Statement-III.

(d) As intimate by the (DIPP), the decision on all such proposals of foreign investment/collaboration is normally conveyed within 30 days.

Statement-I

*List of Proposals Received for Foreign Investment/
Foreign Technical Collaboration during
the year 2001*

1. Andhra Pradesh	39
2. Assam	1
3. Bihar	2
4. Gujarat	21
5. Haryana	35
6. Himachal Pradesh	3
7. Karnataka	68
8. Kerala	16
9. Madhya Pradesh	2
10. Maharashtra	222
11. Orissa	4

12. Punjab	4	6. Karnataka	70
13. Rajasthan	3	7. Kerala	4
14. Tamil Nadu	95	8. Madhya Pradesh	1
15. Uttar Pradesh	31	9. Maharashtra	159
16. West Bengal	15	10. Orissa	1
17. Chhattisgarh	1	11. Punjab	6
18. Chandigarh	1	12. Rajasthan	4
19. Delhi	124	13. Tamil Nadu	89
20. Goa	6	14. Uttar Pradesh	15
21. Pondicherry	6	15. West Bengal	15
22.	5	16. Chhattisgarh	1
Grand Total	704	17. Jharkhand	4

Statement-II

*List of Proposals Received for Foreign Investment/
Foreign Technical Collaboration during
the year 2002*

1. Andhra Pradesh	34	21. Goa	4
2. Assam	1	22. Pondicherry	3
3. Gujarat	29	23. Daman and Diu	1
4. Haryana	31	24.	7
5. Himachal Pradesh	2	Grand Total	629

Statement-III

*Calendar year wise Break-up for Foreign Direct Investment (FDI) and Foreign Technology Cases (FTCs)
Approved by Government during January 2001 to May 2003
Sector is Vegetable Oils and Vanaspati or Sector is Sugar or Sector is Horticulture or
Sector is Agriculture or Sector is Floriculture*

(Amount in crore)

Sl. No.	State	2001		2002		2003		Total	
		FIN*	FDI in Rs	FIN*	FDI in Rs	FIN*	FDI in Rs	FIN*	FDI in Rs
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	2	0.27	9	18.25	2	1.56	13	20.08
2.	Gujarat	1	0.00	0	0.00	0	0.00	1	0.00

1	2	3	4	5	6	7	8	9	10
3. Haryana		9	0.00	2	0.05	0	0.00	2	0.05
4. Karnataka		5	29.34	0	0.00	0	0.00	5	29.34
5. Kerala		2	0.05	0	0.00	0	0.00	2	0.05
6. Maharashtra		3	16.20	8	57.26	6	30.92	17	104.37
7. Punjab		1	6.54	0	0.00	0	0.00	1	6.54
8. Tamil Nadu		3	39.84	0	0.00	0	0.00	3	39.84
9. Uttar Pradesh		0	0.00	1	0.70	0	0.00	1	0.70
10. Delhi		3	35.82	3	5.75	0	0.00	6	41.57
11. Goa		0	0.00	0	0.00	0	0.00	0	0.00
12. State Not Indicated		2	0.00	2	0.00	1	0.10	5	0.10
Grand Total		22	128.05	25	82.02	9	32.58	56	242.65

*Finance

**Demolition of Buildings/Farm Houses
in South Delhi**

1172. SHRI SHEESH RAM SINGH RAVI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to Unstarred Question No. 4411 dated 17.12.2002 and state :

- (a) the details of 828 buildings/farm houses identified for demolition, location-wise;
- (b) whether not a single building/farm house has yet been demolished till date;
- (c) if so, the reasons therefor;
- (d) whether the Government propose to get the matter inquired into by the Vigilance Department for detailed investigation; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

NGO's in Manipur

1173. SHRI TH. CHAOBA SINGH : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) whether Ministry has not cleared a single proposal put up by NGOs/Organisations from Manipur in the last financial year 2002-03;
- (b) if so, the reasons therefor;
- (c) if not, the names of NGOs/Organisations to whom funds have been cleared/sanctioned;
- (d) whether the Ministry have received any circular issued by the Ministry of Home Affairs that all fresh/new schemes/proposals submitted by NGOs/Organisations from Manipur does not need the clearance of MHA;
- (e) if so, the reasons as to why the fresh/new schemes submitted by NGOs/Organisations from Manipur has been referred back to the Home Ministry for clearance;
- (f) if so, the details thereof; and
- (g) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) No, Sir.

(b) Does not arise.

(c) Funds have been sanctioned to the following NGOs from Manipur during 2002-2003 under various schemes of the Ministry :

1. Eastern Star Association, Waiton, PO-Pangei, Imphal East District
2. National Association of Fisherman, Imphal
3. Upliftment of Human Resource and Vocational Training Institute, Wangjing
4. THAU Union, Imphal
5. Bright Ways, Terakhong
6. Voluntary Action Society, Imphal (West)
7. Highland Welfare Association, Sadar Hills
8. Environment and Economic Management Association, Imphal (West)
9. Bharat Sevak Samaj, Imphal (East)

(d) No, Sir.

(e) to (g) Do not arise.

[*Translation*]

Licence Fees

1174. SHRI RADHA MOHAN SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the number and names of organisations, five star hotels and guest houses located in NDMC area which have not given licence fees during the last three years;

(b) the amount outstanding against the said organisations, five star hotels and guest houses;

(c) the action being taken against them;

(d) whether the Government propose to cancel the licences of these bodies; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

[*English*]

Security to Amarnath Pilgrims

1175. SHRI E.M. SUDARSANA NATCHIAPPAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether any initiatives are being taken by the Union Government to ensure the safety and security of the Amarnath Pilgrims;

(b) if so, the details in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (c) The State Government has informed that they have made elaborate security arrangements for Amarnath pilgrims in light of some intelligence inputs. The routes through which convoys of pilgrims are moving have been sensitized and ROPs deputed. The security arrangements on routes to Amar-Nath cave and the holy cave have been strengthened by a 3-tier system of security set-up involving Army, BSF, CRPF, ITBP and State Police respectively. Like every year, additional security forces have been provided to the Government of Jammu and Kashmir to make security arrangements for the Amarnath Yatra 2003.

CVC Report

1176. SHRI RAGHUNATH JHA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether Central vigilance commission has issued a Report on corruption prevailing in various Departments of the Government as reported in *Dainik Jagran* dated 16.7.2003;

(b) if so, the details thereof;

(c) the number of cases of corruption that came to the notice of CVC during last six months, Department-wise; and

(d) the action taken by the Government in these cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) The Central Vigilance Commission (CVC) has reported that it has not issued any such Report. However, the Commission regularly issues Press Notes showing disposal of the cases received by it during a month.

(c) and (d) During the last six months, 1590 cases of corruption in respect of various Ministries/Departments/Public Sector Undertakings including nationalized banks have come to the notice of the CVC. The Department-wise details are given in enclosed Statement. The disciplinary authorities of the concerned Ministries/Departments initiate action against erring officers depending on the merit of each case under relevant rules and regulations and also take into account the CVC's advice regarding Regular Departmental Action for major/minor penalty or the sanction of Prosecution.

Statement

S. No.	Name of the Departments/ Organisations	Number of cases received during January, 2003 to June 2003
1	2	3
1.	Ministry of Railway (including its subsidiary)	133
2.	Department of Telecom	132
3.	Department of Posts	11
4.	Mahanagar Telephone Nigam Ltd.	5
5.	Tele-communications Consultancy of India Ltd. (TCIL).	1
6.	Ministry of Shipping	7
7.	Ministry of Road Transport and Highways	1

1	2	3
8.	Ministry of Civil Aviation	1
9.	Airport Authority of India Ltd.	10
10.	Air India	2
11.	Pawan Hans Helicopter Ltd.	1
12.	National Highways Authority of India	7
13.	Boarder Road Development Board	1
14.	Paradeep Port Trust	2
15.	Chennai Port Trust	4
16.	Vishakhapatnam Port Trust	3
17.	Hindustan Shipyard Ltd.	2
18.	Mumbai Port Trust	1
19.	Cochin Port Trust	1
20.	Shipping Corporation of India	1
21.	RITES	1
22.	(Hoogly Dock and Port Engineer (HDPE)	1
23.	Calcutta Dock Labour Board (CDLB)	1
24.	State Bank of Patiala	9
25.	State Bank of India	83
26.	State Bank of Bikaner and Jaipur	15
27.	State Bank of Saurashtra	4
28.	UCO Bank	6
29.	Indian Overseas Bank	16
30.	Union Bank of India	35
31.	Reserve Bank of India	7
32.	State Bank of Mysore	5
33.	State Bank of Hyderabad	14
34.	State Bank of Travancore	2
35.	State Bank of Indore	4

1	2	3	1	2	3
36.	NABARD	2	65.	Cement Corporation of India Ltd.	2
37.	IDBI	3	66.	National Hydropower Corporation	2
38.	IIBI	2	67.	CSIR	10
39.	SIDBI	1	68.	Power Grid Corporation of India	1
40.	Bank of Maharashtra	7	69.	Indian Rare Earth Ltd.	1
41.	Indian Bank	7	70.	Damodar Valley Corporation	1
42.	Punjab National Bank	46	71.	Ministry of Information Technology	7
43.	Syndicate Bank	13	72.	Oil India Ltd.	1
44.	Bank of Baroda	39	73.	Ministry of Steel	8
45.	Canara Bank	17	74.	Ministry of Textiles	5
46.	Central Bank of India	28	75.	Department of Coal	10
47.	Allahabad Bank	18	76.	Central Coalfields Ltd.	3
48.	Dena Bank	20	77.	Eastern Coalfields Ltd.	2
49.	Bank of India	43	78.	National Thermal Power Corporation	4
50.	United Bank of India	1	79.	Mahanadi Coalfields Ltd.	2
51.	Oriental Bank of Commerce	24	80.	Projects and Equipments Corporation of India	1
52.	Corporation Bank	18	81.	National Textiles Corporation	2
53.	Punjab and Sindh Bank	6	82.	Indian Oil Corporation Ltd.	5
54.	Andhra Bank	8	83.	Jute Corporation of India Ltd.	1
55.	Vijaya Bank	4	84.	Andrew Yule Co. Ltd.	1
56.	Central Board of Direct Taxes	67	85.	Oil and Natural Gas Corporation	2
57.	Central Board of Excise and Customs	41	86.	Bharat Heavy Electricals Ltd.	1
58.	National Insurance Company Ltd.	33	87.	Projects and Development of India	1
59.	New Indian Assurance Co. Ltd.	17	88.	Department of Commerce	4
60.	United India Insurance Co. Ltd.	4	89.	Department of Power	3
61.	Life Insurance Corporation of India	6	90.	Department of Fertilizers	1
62.	Oriental Insurance Co. Ltd.	13	91.	Hindustan Petroleum Corporation of India Ltd.	3
63.	Ministry of Finance	12			
64.	IBP Co. Ltd.	2			

1	2	3	1	2	3
92.	MMTC Ltd.	5	118.	Food Corporation of India	14
93.	HMT Ltd.	5	119.	Department of Agriculture	17
94.	Department of Atomic Energy	4	120.	Department of Higher and Secondary Education	32
95.	Engineering Projects of India Ltd.	1	121.	Department of Supply	4
96.	Hindustan Fertilizers Corporation Ltd.	1	122.	Department of Consumer Affairs	7
97.	National Minerals Development Corporation of India	1	123.	Department of Water Resources	7
98.	Department of Heavy Industry	1	124.	Department of Food and Civil Supplies	4
99.	Steel Authority of India Ltd.	3	125.	Planning Commission	2
100.	Department of Science and Technology	1	126.	Government of NCT Delhi	42
101.	IDPL	1	127.	Municipal Corporation of Delhi	56
102.	South Eastern Coalfields Ltd.	1	128.	Central Public Work Department	10
103.	O/o Development Commissioner (SSI)	4	129.	Delhi Jal Board	7
104.	Department of Mines	2	130.	Delhi Vidyut Board	3
105.	Bharat Petroleum Corporation of India Ltd.	2	131.	Delhi Metro Rail Corporation	2
106.	Department of Chemicals and Petrochemicals	2	132.	Ministry of Urban Development and Poverty Alleviation	27
107.	National Fertilizers Ltd.	2	133.	NDMC	1
108.	Indian Trade Promotion Organisations	1	134.	HUDCO	5
109.	Western Coalfields Ltd.	2	135.	Delhi Transport Corporation	6
110.	Coal India Ltd.	1	136.	Delhi Development Authority	32
111.	Directorate General Foreign Trade	1	137.	Ministry of Information and Broadcasting	15
112.	Department of Industrial Policy and Promotion	1	138.	Controller and Auditor General of India	1
113.	Bongaigaon Refinery Petro Chemicals Ltds.	1	139.	Cabinet Secretariat	1
114.	Gas Authority of India	1	140.	Ministry of Defence	42
115.	NEEPCO	1	141.	Ministry of Home Affairs	6
116.	Ministry of Health and FW	28	142.	Department of Personnel and Training	8
117.	Ministry of Labour	21	143.	Central Bureau of Investigation	3
			144.	Chandigarh Administration	5

1	2	3
145. Daman and Diu Administration		2
146. Andaman and Nicobar Administration		12
147. Government of Pondicherry		1
148. Ministry of Law, Justice and Company Affairs		2
149. Ministry of External Affairs		6
Total		1590

Pharma Technology Upgradation

1177. SHRI SAIDUZZAMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government are now looking to Cuba for technology upgradation in the pharma products;

(b) if so, the details thereof;

(c) whether this is a sad reflection on the Indian R and D; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) The Department of Science and Technology has bilateral agreements for Science and Technology with several countries including Cuba. However, they do not have any agreement on Pharma Technology Upgradation.

(b) to (d) In view of (a) above, do not arise.

Census 2001

1178. SHRI HOLKHOMANG HAOKIP : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the final 2001 census report is ready;

(b) if not, the time by which the finally compiled census (2001) report is likely to be ready; and

(c) the details of the competent authority/authorities to rectify any error or mistake in the census report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) No, Sir. The Primary Census Abstract giving population details at village/town level is likely to be ready by end of October, 2003.

(c) The Census Commissioner is the competent authority to rectify the errors or mistakes in the census report.

Decongestion of Delhi

1179. SHRI G. PUTTA SWAMY GOWDA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that in order to decongest the National Capital Territory of Delhi, a National Capital Region Planning Board (NCRPB) was formed by the Union Government long ago;

(b) if so, the number of meetings held by the NCRPB till 31 July, 2003;

(c) whether the NCRPB has achieved its goal;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken by the Union Government to ensure the speedy decongestion of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) The National Capital Region Planning Board (NCRPB) was constituted under NCRPB Act, 1985 for the preparation of a plan for the development the National Capital Region and for coordinating and monitoring the implementation of the said plan and for evolving harmonized policies for the control of land uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development of the region.

(b) The National Capital Region Planning Board has held twenty five meetings so far.

(c) to (f) The NCRPB has prepared a Regional Plan with a perspective upto 2001, which was notified in January, 1989. Further, to achieve harmonized development,

the NCR Planning Board has prepared Functional Plans for Power, Telecom, Transport and Industrial sectors to develop infrastructure in the National Capital Region. Over and above, the NCR Planning Board also started financing various development schemes, 84 of these schemes have since been completed and 88 schemes are at different stages of implementation.

Meeting of Sarpanches and other elected officials

1180. SHRI A. BRAHMANAIAH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether a nation-wide meeting of Sarpanches and other elected officials was called by the Government;

(b) if so, the details thereof;

(c) whether any consensus has reached in the meeting;

(d) if so, the details thereof;

(e) whether any Task Force was set up to study the conclusions;

(f) whether the Task Force has submitted its report;

(g) if so, the salient points of this report; and

(h) the time by which these are likely to be implemented by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHAB M.K. PATIL) :

(a) An 'All India Panchayat Adhyakshas Sammelan' was organized by the Union Ministry of Rural Development on 5-6 April, 2002 in New Delhi.

(b) The topics of discussion in the Sammelan included – (i) Devolution of Powers of Fund, Functions and Functionaries upon Panchayati Raj Institutions; (ii) Functioning of Gram Sabhas; (iii) Planning at the grass-roots level; (iv) Creating awareness in regard to various Programmes and Transparency in implementation; (v) Social Audit; and (vi) Resource Mobilisation.

(c) and (d) The Sammelan adopted a declaration named 'National Declaration' which is enclosed as Statement.

(e) No, Sir.

(f) to (h) Question does not arise

Statement

National Declaration

1. The State Governments will take all necessary measures to ensure regular and timely elections to the Panchayats. Where the elections are due, they shall be held by December 31, 2002.
2. All State Governments shall take action to devolve Funds, Functions and Functionaries to the Panchayati Raj Institutions (PRIs) before December 31, 2002. In doing so, they will be guided by the recommendations of the Task Force on Devolution of Powers and Functions upon Panchayati Raj Institutions.
3. There is a major mis-match between the responsibilities and the resources of Panchayati Raj Institutions. The State Governments will do everything required to ensure, by December 31, 2002, that Panchayati Raj Institutions have the requisite financial resources and powers. In particular, they will,
 - Implement the recommendations of the State Finance Commissions
 - Enable the Panchayati Raj Institutions to raise requisite resources.
4. In addition, the Union Government is urged to devise an appropriate mechanism to provide significant non-budgetary resources in the form of loans with adequate maturities to PRIs, specifically to be used for such developmental projects as are planned and executed by PRIs themselves.
5. The States will ensure that the Panchayati Raj Institutions are empowered to work as functional institutions duly enjoying the requisite ability to plan and execute most Development works. The Executive should use the powers of superseding the Panchayats sparingly and only after complaints in this regard are looked into by a designated Ombudsman (to be headed by a retired Judge), to be set up by December 31, 2002.

6. The State Governments will, before December 31, 2002, place the services of functionaries at the disposal of the Panchayats. Panchayats shall be given adequate powers of control and supervision over such staff. Future appointments will be done by the Panchayati Raj Institutions in accordance with the procedures to be laid down.
7. All the State Governments will ensure that District Planning Committees (DPCs) are fully functional by the December 31, 2002. The Chairperson of the District Panchayat will chair the DPC.
8. State Governments will taken action, before December 31, 2002, to ensure that parallel bodies, if any, particularly at the village level function under the guidelines of the Panchayats.
9. The institutions of the Gram Panchayat and the Gram Sabha need to be strengthened. The Gram Sabha shall meet at least four times a year, preferably on January 26, May 1, August 15, and October 2. The Gram Sabha Meetings will be attended by concerned Government functionaries for which the State authorities will issue, and ensure compliance of, appropriate instructions.
10. Each Gram Panchayat will have a Panchayat Planning Committee consisting of the Sarpanch, Members of the Panchayat and User Groups (Self-Help Groups, Watershed Development Committees, School Committees, etc.) This Committee will advise the Panchayat in the formulation of Development Plans and assist in execution and supervision of Programmes.
11. The Panchayats need to be given adequate control over natural resources – Land, Water, Minor Forest Produce, and Minerals. The State Governments will make suitable provisions or amendments, before December 31, 2002, in the Laws and Rules governing these subjects.
12. The functioning of the Panchayats will be in accordance with the 4-Point Strategy – Awareness, Participation, Transparency and Social Audit. Necessary legal provisions in this behalf will be made by the States before December 31, 2002.
13. In order to improve the pace and quality of administration, the facility of Information Technology

will be extended, over the Tenth Five Year Plan period, to the Panchayats with the participation of the Central and State Governments.

14. The Central and State Governments should make adequate provision to ensure effective training to all the elected representatives as well as other functionaries of the Panchayati Raj Institutions.
15. An appropriate structure of incentives will be put in place by the State and the Central Governments to recognise and encourage the Panchayats for outstanding performance, especially in respect of improvements effected in accepted Social Development Indicators.

The Sammelan welcomes the proposal mooted by the Hon'ble Prime Minister to discuss the need for an appropriate new Amendment to the Constitution to bring about speedy and effective devolution of financial and administrative powers to PRIs. After detailed discussion, the delegates to the Sammelan unanimously resolved to urge the Union Government to quickly initiated the process of bringing in the much needed new Constitution Amendment. The Sammelan also urges all the Political Parties and Member of Parliament to pass the Amendment and thus usher in the era of Second Generation of Panchayati Raj Reforms.

Replacement of BSF with CRPF

1181. SHRI JANARDHANA REDDY : Will the DEPUTY PRIME MINISTER be pleased to state :

- (a) whether BSF has been replaced with CRPF in Jammu and Kashmir;
- (b) if so, the facts thereof;
- (c) whether the Army in Jammu and Kashmir opposed this changeover;
- (d) if so, grounds therefor;
- (e) whether the State Government of Jammu and Kashmir has also written to the Union Government not to replace BSF; and
- (f) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.
- (e) No, Sir.
- (f) Does not arise.

Raids by CBI

1182. SHRI BIR SINGH MAHATO :
SHRI MANSUKHBHAI D. VASAVA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the number of officers, in the administrative services, found guilty in the raids conducted by the CBI has been increasing during the last three years as on date;

(b) whether it is also a fact that the officers suspended being found guilty after the raids, have already been reinstated in Government service even before their acquittal from the courts;

(c) if so, the number of such officers for the last three years; and

(d) the reaction of Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The raids by CBI aim at collecting evidence in an enquiry/investigation. An officer cannot be pronounced guilty only because of a raid by the CBI and the matter is decided as per the rules by the Court/Disciplinary Authority. However, the CBI registered cases against the following number of officers belonging to IAS during the last three years :

2000 -	18
2001 -	17
2002 -	04

(b) to (d) Suspension from service is resorted to for stopping an officer from influencing the outcome of an inquiry. Such, suspension is not regarded as a penalty. On a review, whenever the Disciplinary Authority is satisfied that the apprehension of tampering with evidence no longer exists, the suspension is revoked but the inquiry/investigation/trial continues, uninterrupted. The Disciplinary Authority of the respective administrative Ministry/Department has to decide the issue of reinstatement of an officer placed under suspension. Figures relating to the numbers of officers reinstated in Government service are not centrally maintained.

Implementation of Poverty Alleviation Schemes

1183. COL. (RETD.) SONA RAM CHOUDHARY :
SHRI SHRINIWAS PATIL :
SHRI NAMDEO HARBAJI DIWATHE :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have taken note that a number of Schemes formulated for poverty alleviation are not implemented effectively by some of the States and the funds allocated for this purpose have been diverted/misused and under-utilized;

(b) if so, the facts thereof and remedial measures taken by the Government for proper implementation of these schemes;

(c) whether the Government propose to take any steps to change the method of implementation of these schemes so that their benefits reach the needy families only; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The Ministry of Urban Development and Poverty Alleviation has been implementing a Centrally Sponsored Urban Poverty Alleviation scheme, named, Swarna Jayanti Shahari Rozgar Yojana (SJSRY) with effect from 1.12.1997. The Comptroller and Auditor General, in their draft review report for SJSRY, have pointed out diversion of funds ,

amounting to Rs. 35.83 crore on the part of some States to other activities, suspected mis-appropriation of funds, amounting to Rs. 0.85 crore and irregular and unauthorized expenditure on repairs and maintenance works to the tune of Rs. 5.60 crore. The concerned State, Governments have already, been instructed to investigate the matters and to take appropriate action. Some of the States have informed that the amount so diverted has since been recouped.

(c) and (d) The Scheme is vigorously monitored at the central level through periodical review meetings/field visits and quarterly progress reports to make it more effective and result-oriented. Further release are made on receipt of utilisation certificate in respect of the earlier released amounts.

Expansion of IPCL

1184.SHRI PARSURAM MAJHI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether the Indian Petrochemicals Corporation Limited (IPCL) has proposed for the expansion of plants;
- (b) if so, the details thereof; and
- (c) the overall production of the plants under IPCL during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) and (b) The following capacity increases are proposed to be undertaken by IPCL :

- (1) Increasing the capacity of PVC plant at Gandhar to 4 lakh tonnes per annum (TPA);
- (2) Increasing the capacity of Naphtha Cracker at Vadodara to 2 lakh TPA of Ethylene;
- (3) Increasing the capacity of Butadiene plant at Vadodara Complex to 75,000 TPA;
- (4) Increase in the capacity of Benzene plant at Vadodara Complex to 60,000 TPA.

(c) The overall production of the plants of IPCL during the last three years is as under :

Year	Overall Production
2000-01	13.22 lakh MT
2001-02	13.62 lakh MT
2002-03	38,63,718 MT *

*After the transfer of control of management to the Strategic Partner as a consequence of disinvestment by the Government, from the year 2002-03, the company has also taken into account the products, which were of intermediate nature and were manufactured and consumed by the company itself, in the production of final products. As per this practice, the corresponding figures of overall production for the years 2000-01 and 2001-02 would be as follows :

2000-01	31,91,201 MT
2001-02	33,64,850 MT

Customs Duty Concessions to Delhi Metro Rail Corporation

1185.SHRI PAWAN KUMAR BANSAL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether some concessions in custom duty on import of machinery etc. by Delhi Metro Rail Corporation have been announced by the Government;
- (b) if so, the details thereof; and
- (c) the extent of benefit that would accrue from these concessions to Delhi Metro Rail Corporation and the contractors respectively?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) Yes, Sir.

(b) Under Notifications No. 58/2003-Customs and 59/2003 Customs, both dated 1.4.2003, all items of equipment, including machinery and rolling stock, procured by or on behalf of Delhi Metro Rail Corporation (DMRC) Ltd. for use in the Delhi Mass Rapid Transit System (MRTS) Project have been exempted from Customs Duty and from Special Additional Duty (SAD) respectively.

(c) The benefit on account of exemption from Customs Duty and Special Additional Duty is estimated as Rs. 945 crore. This benefit accrues only to the DMRC.

[Translation]

**Group Insurance Scheme for Poor
Khadi Workers**

1186. SHRI PADAM SEN CHOUDHRY : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether the Union Government propose to launch a Group insurance scheme for the poor Khadi workers;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) Yes, Sir.

(b) and (c) The Government proposes to launch the Group Insurance Scheme for Khadi workers with effect from 15th August, 2003.

Under this Scheme, risk covers for Khadi workers in case of natural death would be Rs. 20,000/- while in case of death due to accident an amount Rs. 50,000/- will be payable. In case of permanent disability (loss of two eyes/limbs of use) due to accident, Rs. 50,000/- is payable and in the case of partial disability Rs. 25,000/- will be paid to the beneficiary.

The financial cost of the insurance cover for the Khadi workers would be Rs. 200/- per Khadi worker. The break up of expenditure will be as under :-

Social Security Fund	@ Rs. 100/-	Rs. 100/-
Khadi Institution	@50% of Rs. (200-100)	Rs. 50/-
Khadi Artisan	@25% of Rs. (200-100)	Rs. 25/-
KVIC/Government of India	@25% of Rs. (200-100)	Rs. 25/-
Total		Rs. 200/-

LIC's Shiksha Sahyog Yojana would also be added under this scheme to benefit the insurer without extra premium. This benefit would provide Rs. 1200/- per annum for the education of 2 children of the Khadi workers/artisans from Class IX to XII.

[English]

Re-Establishment of Transport Facilities

1187. DR. MANDA JAGANNATH :
SHRI IQBAL AHMED SARADGI :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it is a fact that due to re-establishment of road and rail link between India and Pakistan there are possibilities of increase in drug-smuggling and other nefarious activities of smugglers; and

(b) if so, the preventive steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) No incident of drug smuggling has been reported since the reopening of road links between India and Pakistan. The rail links between the two countries have not been re-established so far. However, the possibilities of drugs smuggling and other nefarious activities of the smugglers through road and rail links between the two countries cannot be ruled out.

(b) The security agencies of the Central and the State Government maintain a high level of alertness and they are fully geared to check illegal cross border activities.

[Translation]

Traffic Police

1188. SHRI MANIKRAO HODLYA GAVIT : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the power to challan is being withdrawn from Delhi Traffic Police;

(b) if so, the details thereof;

(c) whether only the court shall have the right to realise the amount of challan;

(d) if so, the facts thereof;

(e) whether the personnel of Delhi Traffic Police spend most of their time in challaning instead of controlling the traffic at the cross-sections; and

(f) if so, the details of the steps being taken by the Government to improve the condition?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise

(e) and (f) No, Sir. The supervisory officers of Delhi Traffic Police carry out check on regular basis to ensure that the traffic police personnel are present at their assigned places of duty and perform their regulatory duties effectively.

[English]

Credit Provided by ADB

1189.SHRI SAVSHIBHAI MAKWANA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that Asian Development Bank has provided credit for Urban Environmental and Infrastructure Facility Project in various parts of the country; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHAN) : (a) and (b) As per available information, Asian Development Bank has provided credit for Urban Environmental and Infrastructure Facility Project in various parts of the country as follows :

1. Karnataka Urban Infrastructure Development Project (Loan amount US \$ 80 million)
2. Karnataka Urban Development and Coastal Environmental Management Project (Loan amount US \$ 145 million).
3. Rajasthan Urban Infrastructure Development Project (Loan amount US \$250 million)
4. Kolkata Environmental Improvement Project (Loan amount US \$ 220 million).
5. Gujarat Earthquake Rehabilitation and Reconstruction Project (Loan amount US \$ 350 million).

Allotment of Institutional Plots by DDA

1190.DR. RAGHUVANSH PRASAD SINGH :
SHRIMATI KANTI SINGH :
SHRI RAM PRASAD SINGH :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the details of institutional land allotted by the Delhi Development Authority during the last three years;

(b) whether it is a fact that a committee was formed to look into these allotments; and

(c) if so, the details of the recommendations made by the committee and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) The DDA has reported that the institutional land is allotted to various cultural and social organizations as per the provisions of Rule 5 and 20 of DDA (Disposal of Developed Nazul Land) Rules, 1981. DDA has allotted land to 730 institutions during the period from January, 2002 to May, 2003.

(b) and (c) The Delhi Development Authority has reported that no such committee was formed to look into these allotments.

[Translation]

Functioning of DDA

1191. SHRI BHUPENDRASINH SOLANKI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether a demand is being made repeatedly to probe the functioning of the Delhi Development Authority;

(b) if so, whether the Government have considered the demand hitherto;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (d) The Government is not aware of any repeated demand to probe the functioning of Delhi Development Authority (DDA), However, improvement of functioning of organisation is a continuous process.

Anti-Social Elements in Delhi

1192. DR. M.P. JAISWAL :

SHRI RAM TAHAL CHAUDHARY :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether anti-social elements are on the rise in the Jhuggi-Jhonparis of Delhi;

(b) if so, the measures taken by the Government/ Delhi Police in this regard;

(c) the number of drives launched by the Government/Delhi Police to detect anti-social elements in Jhuggi-Jhonparis and the extent to which it attained success in its drives; and

(d) the number of persons arrested by Delhi Police during the said drives?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The number of persons arrested from such areas by Delhi Police during the last year registered some increase over the number of persons arrested-during the preceding year.

(b) The measures taken by Delhi Police in this regard include intensification of patrolling and regular briefing given to the Beat Staff concerned to exercise their utmost vigil.

(c) and (d) The detection and apprehension of anti-social elements by the police is a continuing process. During the last year, Delhi Police arrested 12,345 persons from Jhuggi-Jhonpuri clusters.

Selling of Land at Bawana Industrial Area

1193. SHRI NAWAL KJSHORE RAI :

DR. SUSHIL KUMAR INDORA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the rate at which the land at the Bawana Industrial Area in Delhi is being sold per square metre at present;

(b) the date on which this land was acquired from the farmers;

(c) the rate at which the land owners/farmers were given compensation; and

(d) the amount spent per square metre by the Government on the development of this land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The Government of National Capital Territory (GNCT) of Delhi has reported that industrial land at Bawana has been allotted at the rate of Rs. 4,200/- per square meter. The said land has been acquired vide notifications dated 7.8.2000, 18.12.2000 and 23.1.2001.

(c) and (d) The GNCT of Delhi has intimated that the farmers have been paid compensation at the rate of Rs. 13.82 lakhs per acre w.e.f. 1.4.2000 plus other benefits

under the Land Acquisition Act, 1894. The likely cost of development of land (excluding land cost) is Rs. 3100/- per square meter.

[English]

Indigenous Pharmaceuticals

1194.DR. D.V.G. SHANKAR RAO : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government have taken any action to protect indigenous pharmaceuticals in view of India being declared as "Priority Watch list" by the US; and

(b) if so, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) and (b) The Annual Special 301 Report for 2003, released by the United States Trade Representative (USTR) retains India in the "Priority Watch List" alongwith 10 other countries. India is being kept under this category since 1995. USTR lists countries as "Priority Foreign Country"; "Priority Watch List" and "Watch List". Under US Rules, the USTR is obliged to initiate action against only such countries as are listed under "Priority Foreign Country" and that too only after holding consultations with the Governments of the concerned countries. As such, there is no immediate threat to the Indian Pharmaceutical Industry.

Allocation/Utilisation of Funds

1195.SHRI P.S. GADHAVI :

SHRI T.M. SELVAGANPATHI :

SHRI CHADA SURESH REDDY :

SHRI RAMJEE MANJHI :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of the funds allocated/released under the IAY during 2003-2004, State-wise;

(b) whether the funds released for rural housing schemes so far have been utilised fully;

(c) if not, the reasons therefor;

(d) whether the Government have received requests from the State Governments for the enhancement of funds under the scheme during the said period;

(e) if so, the details thereof and the reaction of the Government thereto;

(f) the names of the States that are not sending monthly report on IAY; and

(g) the action taken against such defaulting States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) State-wise details of funds allocated/released during 2003-2004 under the Indira Awaas Yojana (IAY) so far is in enclosed statement.

(b) and (c) The funds released under the IAY, the flagship programme of Rural Housing, since inception till 2002-2003, have been almost utilized.

(d) and (e) This Ministry has been receiving requests from various State Governments from time to time for enhancement of funds under the IAY. The funds provided under the scheme are allocated State-wise on the basis of predetermined criteria. Any increase in State-wise allocation is possible only if overall budgetary allocation is enhanced.

(f) and (g) Himachal Pradesh, Jammu and Kashmir, Jharkhand, Manipur, Meghalaya, Nagaland, West Bengal, Andaman and Nicobar Islands, Dadra Nagar Haveli, Daman and Diu and Pondicherry are not submitting Monthly Progress Reports on IAY regularly. Such defaulting States/UTs are reminded at various levels to send monthly reports regularly to this Ministry.

Statement

*Central Allocation and Central Release under
Indira Awaas Yojana during 2003-2004*

(Rs. in lakhs)

Sl. No.	Name of the States/ UTs	Central Allocation	Central Release
1	2	3	4
1.	Andhra Pradesh	13669.37	6834.72

1	2	3	4
2. Arunachal Pradesh		627.75	273.67
3. Assam		14124.59	0.00
4. Bihar		37131.83	13962.96
5. Chhattisgarh		2337.51	1168.61
6. Goa		88.32	34.24
7. Gujarat		3928.46	1745.26
8. Haryana		1328.34	664.21
9. Himachal Pradesh		587.66	262.69
10. Jammu and Kashmir		702.96	296.84
11. Jharkhand		10909.67	4455.40
12. Karnataka		7070.71	3535.43
13. Kerala		4381.56	2209.56
14. Madhya Pradesh		8157.24	3722.98
15. Maharashtra		12545.56	5975.44
16. Manipur		748.47	131.69
17. Meghalaya		994.44	297.80
18. Mizoram		238.73	119.40
19. Nagaland		641.95	321.00
20. Orissa		11004.35	17104.98
21. Punjab		879.95	380.57
22. Rajasthan		3706.70	1853.44
23. Sikkim		172.10	86.06
24. Tamil Nadu		6864.39	3432.28
25. Tripura		1451.97	623.03
26. Uttar Pradesh		25028.00	12514.00
27. Uttaranchal		2599.55	1299.78
28. West Bengal		14752.84	6956.43

1	2	3	4
29. Andaman and Nicobar Islands		166.27	0.00
30. Dadra and Nagar Haveli		87.26	0.00
31. Daman and Diu		36.12	0.00
32. Lakshadweep		2.83	2.84
33. Pondicherry		82.55	41.28
Total		187050.00	90306.79

[Translation]

WB/ADB Assistance for Rural Development Schemes

1196. SHRI AJAY SINGH CHAUTALA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of financial assistance provided by the World Bank/Asian Development Bank for the rural development schemes during each of the last three years and the current year; State-wise and Scheme-wise;

(b) whether the said assistance has been utilized timely on the targeted programme by all the States;

(c) if so, the details thereof; and

(d) if not, the details of the States which have not utilized the assistance timely alongwith reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) to (c) As per the information furnished by the Ministry of Finance and Company Affairs, the details of financial assistance provided by the World Bank/Asian Development Bank for the rural development schemes during the last three years and the current year along with utilization of funds are as per Statement enclosed. These projects have utilized the allocated funds more or less timely on the targeted programme.

(d) Does not arise.

Statement

The requisite details of the financial assistance (loans) provided by the World Bank/Asian Development Bank during the last three years and the current year are as under :

(a) World Bank

S. No.	Project Name (Signing Date)	Project cost (US \$ in millions and Rs. in crores)	Utilization (US \$ in millions)			
			Upto 3/2001	Upto 3/2002	Upto 3/2003	Upto 6/2003
1	2	3	4	5	6	7
1.	AP – District Poverty Initiative Project (dt. 12/5/2000)	US \$ 134.8	4.155	5.348	22.787	26.767
2.	Rajasthan – district Poverty Initiatives Project (dt. 12/5/2000)	US \$ 12.48	3.727	4.538	5.988	9.047
3.	Madhya Pradesh District Poverty Initiatives (dt. 5/12/2002)	US \$ 134.7	3.500	4.423	9.077	11.302
4.	Chhattisgarh District Rural Poverty Project (13-17/13/2003)	US \$ 129.35	–	–	–	0.000
5.	AP – Rural Poverty Reduction Project (dt. 3/4/2003)	US \$ 275	–	–	–	0.000
6.	Kerala Water Supply and Sanitation Project (dt. 4/1/2001)	Rs. 433.37 crore	2.000	3.105	5.715	7.118
7.	UP Rural Water Supply and Environment and Sanitation Project (dt. 8/3/2002)	Rs. 300.76 crore	–	5.000	5.501	5.501
8.	Karnataka Rural Water Supply and Sanitation Project, Jal Nigam (dt. 8/3/2002)	Rs. 965.20 crore	–	0.000	4.532	4.532

(b) Asian Development Bank

There is one on-going Asian Development Bank assisted MP Road Sector Project dated 5/12/2002 for US \$ 150.00 million. This project includes some Rural connector Roads under its scheme though there is no demarcated component.

Innocent People in Jail

1197. SHRI RAVINDRA KUMAR PANDEY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether incidents of putting innocent people in the jails in alleged murder and other serious crimes have been brought to the notice of the Human Rights Commission during the last three years;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (c) The number of complaints alleging false implication of innocent persons criminal cases reported to the National

Human Rights Commission (NHRC) during the last three years are as under :-

Year	No. of complaints
2000-2001	4076
2001-2002	4484
2002-2003	4434

In terms of the provisions of the Protection of Human Rights Act, 1993, the National Human Rights Commission inquires into allegations of human rights violations and makes suitable recommendations for implementations by the concerned Government's. The Central Government has also issued advisories to all State Governments/Union Territory Administrations, from time to time, to take measures to prevent human rights violation and for sensitizing the police authorities on human rights issues.

[English]

Fidayeen Squad

1198.SHRI KAMAL NATH :

SHRI RAGHURAJ SINGH SHAKYA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether Intelligence agencies have informed the Government that a fidayeen squad of Al-Nasreen is active in and around the capital;

(b) if so, the details thereof; and

(c) the steps taken by the Government to crush the activities of Al-Nasreen squad and nab the members of the squad?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) As per information available, no terrorist organization by the name of Al-Nasreen exists. However, some terrorist groups, to mis-lead the security agencies, have been using this cover name to publicise their violent activities.

[Translation]

Development of Model Villages by HUDCO

1199.SHRI MAHESHWAR SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 10 dated 18.2.2003 and state :

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) if not, the time by which it is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) to (c) Yes, Sir. The information has been collected and implementation report sent on 28.4.2003. A copy of the information is given in enclosed Statement.

Statement

XII Session, 2003 of the XIII Lok Sabha

Date of Fulfillment :

Ministry of Rural Development

S.No., Date and Name of MP	Subject	Promise Made	When and How fulfilled	Reasons for delay
1	2	3	4	5
LS/USQ No. 10 dated 18.2.2003 by Shri Suresh Chandel.	Development of Model Villages in the Country. (a) whether HUDCO has started working on special	(a) to (c) Information is being collected and shall be	(a) and (b) As per information received from HUDCO, they had launched a programme for developing 'Model Villages'/Adarsh Gram in all the States	Late receipt of information from HUDCO

1	2	3	4	5
	<p>plan for the development of model villages in the country;</p> <p>(b) if so, the details thereof, State-wise, location-wise; and</p> <p>(c) The details of the villages selected alongwith the funds sanctioned to develop these model villages?</p>	<p>laid on the Table of the House.</p>	<p>and Union Territories of the country in commemoration of the 50th year of India's Independence celebrations. The selected village/basti predominantly covering lower income population is to be provided with a grant assistance of upto Rs. 35 lakhs by HUDCO out of the interest accretion of Grant from Kreditanstalt Fur Wiederaufbau (KFW), (a German abbreviation which means German reconstruction Bank) funded schemes. The difference between the project cost and the grant assistance is to be met by the State Governments/Union Territories/ implementing agencies/beneficiaries by dovetailing other resources of Central/ State Government schemes.</p> <p>(c) HUDCO has so far sanctioned 77 Model Villages covering 27 States and 1 Union Territory for a total grant assistance of Rs. 26.53 crores. Scheme-wise list with progress is Annexed.</p>	

*List of Model Villages**As on : 14.02.2003*

(Rs. in lakhs)

Sl. No.	Name of the Model Village/District	Implementing Agency	Project cost	Grant Amount/ Date	Released amount	UC Received	Funds from other Sources
1	2	3	4	5	6	7	8
Andhra Pradesh							
1.	Peddnallakalva Village Prakasham	APSHC	110.00	35.00 12.10.98	26.25	8.75	MORE and E, JRY, EWS Bene. Contru
2.	Mangalagunta Village Nellore	APSHC	93.00	35.00 17.6.99	35.00	26.25	State Government Bene. Construction
3.	Achamppally Village Ananthapur	APSHC	74.60	35.00 31.8.99	35.00	34.36	State Government Implementing Agency
Total			277.6	105.00	96.25	69.36	

1	2	3	4	5	6	7	8
Andaman and Nicobar							
4.	Kanyapuram Village Wimberlygunj	District Admn.	72.50	35.00 22.7.99	26.25	8.75	APWD Elec. KVIC, DA
Total			72.50	35.00	26.25	8.75	
Arunachal Pradesh							
5.	Khirmu Twang Village Twang	District Urban Development Agency	35.00	35.00 3.6.99	26.25	8.75	-
6.	Jully, Itanagar Village Papumpare	Urban Develop- ment Deptt.	50.00	38.50 17.7.99	28.88	9.63	State Government Implementing Agency
Total			85.00	73.50	55.13	18.38	
Assam							
7.	Putoni, Nagaon Village Nagaon	Directorate of Panchayat and Rural Develop- ment	35.00	35.00 16.12.98	26.25	8.75	-
8.	Chiporsangon Village Hailakandi	District Rural Development Agency	51.34	35.50 3.6.99	26.25	8.75	Implement. Agency
Total			86.34	70.50	52.50	17.50	
Biher							
9.	Echhose Village Nalanda	Ashirbad Sewa Sansthan (NGO)	35.00	31.90 19.5.2000	23.92	8.75	State Government Implementing Agency
10.	Murgwan Village Nalanda	Jai Prabha Samaj Kalyan Sansthan	69.76	35.00 29.8.2000	26.25	8.75	State Government Implementing Agency
11.	Bijuli Village Darbhanga	Yet to be decided	35.72	17.86 15.5.2001	4.47	0.00	State Government Implementing Agency
12.	Dharampur Village Banka	Gram Rachna	34.57	15.48 3.5.2002	0.00	0.00	State Government Implementing Agency
Total			175.05	100.24	54.64	17.50	

1	2	3	4	5	6	7	8
Chhattisgarh							
13.	Thathapur Village Kawardha	Yet to be decided	62.64	31.32 17.5.2002	0.00	0.00	State Government/ Implementing Agency
Total			62.64	31.32	0.00	0.00	
Gujarat							
14.	EQ Affected Area Village EQ Affected Area	Yet to be decided	70.00	35.00 20.7.2001	0.00	0.00	State Government/ Implementing Agency
15.	EQ Affected Area Village EQ Affected Area	Yet to be decided	70.00	35.00 20.7.2001	0.00	0.00	State Government/ Implementing Agency
16.	EQ Affected Area Village EQ Affected Area	Yet to be decided	70.00	35.00 20.7.2001	0.00	0.00	State Government/ Implementing Agency
17.	EQ Affected Area Village EQ Affected Area	Yet to be decided	70.00	35.00 20.7.2001	0.00	0.00	State Government/ Implementing Agency
Total			280.00	140.00	0.00	0.00	
Haryana							
18.	Rori Village Sirsa	District Urban Agency	73.99	35.00 28.7.99	26.25	8.75	MPLAD, JGSY, SGSY, PRI
19.	Jauli Village Sonapat	District Urban Agency	64.76	32.38 17.7.2001	0.00	0.00	State Government/ Implementing Agency
20.	Pai Village Kaithal	DRDA	100.66	35.00 22.1.2002	8.75	0.00	MNES Implementing Agency
21.	Unjhana Village Jind	DRDA	126.14	35.00 22.1.2002	8.75	0.0	MNES Implementing Agency
Total			365.55	137.38	43.75	8.75	
Himachal Pradesh							
22.	Panchayat Haral Village Kangra	DRDA	48.74	24.37 23.3.2001	6.09	0.00	State Government/ Implementing Agency
Total			48.74	24.37	6.09	0.00	8

1	2	3	4	5	6	7	8
Jammu and Kashmir							
23.	Purmandal Village Srinagar	J and K Housing Board	53.79	35.00 17.12.98	26.25	26.25	State Government/ Implementing Agency
24.	Hanjyeera Payeen Village Srinagar	J and K Housing Board	55.60	35.00 8.10.99	8.75	8.75	Implementing Agency
Total			109.39	70.00	35.00	35.00	
Jharkhand							
25.	Karedari Village Hazaribagh	DRDA	88.20	35.00 14.11.2002	0.00	0.00	State Government/ Implementing Agency
Total			88.20	35.00	0.00	0.00	
Karnataka							
26.	Shrewad Village Dharwad	Zilla Panchayat	100.00	35.00 3.6.99	8.75	0.00	State Government KSRTC
27.	Malladihalli Village Chitradurga	Anathase- Vashrama	100.00	35.00 25.6.99	8.75	0.00	State Government/ Implementing Agency
28.	Banandur Village Bangalore	Sri Adichunc- Hanagiri Mahasams Thana Math	89.00	35.00 12.2.2003	0.00	0.00	ImPLY. Agency
29.	Pajaka Village Udupi	Sri Adichuna Chanagiri Mahasams Thana Math	89.00	35.00 12.2.2003	0.00	0.00	ImPLY. Agency
Total			378.00	140.00	17.50	0.00	
Kerala							
30.	Alacode Village Idduki	Kerala State HSG Board	188.90	35.00 31.3.99	26.25	8.75	State Government Bene. Construction
Total			188.90	35.00	26.25	8.75	
Madhya Pradesh							
31.	Koshamghat (EQ) Village Jabalpur	Zilla Panchayat Jabalpur	57.00	50.00 1.5.97	45.30	45.30	Implementing Agency

1	2	3	4	5	6	7	8
32.	Ghana (EQ) Village Jabalpur	Zilla Panchayat Jabalpur	89.00	50.00 1.5.97	45.30	45.30	Implementing Agency
33.	Hosangabad Village Hosangabad	District Admn.	45.00	35.00 25.5.2000	8.75	0.00	State Government/ Implementing Agency
34.	Semli Village Shajapur	Zilla Panchayat	50.92	35.00 3.7.2000	8.75	0.00	State Government/ Implementing Agency
Total			241.92	170.00	108.10	90.60	

Maharashtra

35.	Limbi Chincholi Village Solapur	Yet to be decided	70.00	35.00 20.7.2001	0.00	0.00	State Government/ Implementing Agency
Total			70.00	35.00	0.00	0.00	

Manipur

36.	Ningthoukhong Village Bishnupur	Ningthouk Hong Nagar Panchayat Area	38.50	38.50 4.10.99	38.50	34.65	—
37.	Hunphun Village Ukhrul	Hunphun Village	38.50	33.50 23.10.99	30.15	25.13	State Government/ Implementing Agency
38.	Somdal Village Ukhrul	Project Impementing Committee, E. Somdal MV	67.69	35.00 20.7.2001	8.75	0.00	State Government/ Implementing Agency
39.	Patsoi Tanmang Village Patsoi	Manipur Urban Agency	75.72	35.00 1.9.2000	8.75	0.00	State Government/ Implementing Agency
40.	Iram Siphai Village Wangoi	Yet to be decided	87.02	35.00 1.9.2000	8.75	0.00	State Government/ Implementing Agency
Total			307.43	177.000	94.90	59.78	

Mizoram

41.	Nisapui Village Aizwal	Local Adminst- ration Deptt.	38.50	38.50 7.1.2000	9.63	9.63	—
Total			38.50	38.50	9.63	9.63	

1	2	3	4	5	6	7	8
Nagaland							
42.	Hovukhu Village Dimapur	Village Dev. Council	50.30	35.00 19.1.99	35.00	26.25	State Government/ Implementing Agency
43.	Yorba Village Yorba	Chairman Village Council Yorba	35.00	35.00 21.4.99	35.00	26.25	-
44.	Kikruma Village Phek	Distt Administr- ation	35.00	35.00 28.5.99	35.00	26.25	-
45.	NTU Village Kohima	NTU Economic Council	35.00	35.00 28.8.99	17.50	8.75	-
46.	Lozaphuphu Village Phek	Village Council Lozaphuphu	72.39	35.00 22.1.2002	26.25	8.75	MNES, SJRY Implementing Agency
47.	Longsa Village Momokchung	Village Council Longsa	79.62	35.00 22.1.2002	8.75	0.00	MNES, SJRY Implementing Agency
Total			307.31	210.00	157.50	96.25	
Orissa							
48.	Naugaon Village Puri	Orissa State HSG Board	35.00	35.00 3.7.98	26.25	8.75	HUDCO R and D Grant HUDCO Loan
49.	Kailashahi (CY) Village Jagatsinghpur	Hudco/Distt. Admn.	55.60	35.00 19.6.2000	26.25	8.75	State Government/ Implementing Agency
50.	Matia Kelasahi (CY) Village Kendrapara	Hudco/Distt. Admn.	48.30	35.00 17.10.2000	26.25	8.75	State Government/ Implementing Agency
51.	Harijan Sahi (CY) Village Puri	Hudco/Distt Admn.	46.60	35.00 1.10.2000	26.25	8.75	State Government/ Implementing Agency
52.	Gothali Hamlet Village Ganjam	Hudco/Distt. Admn.	44.90	35.00 22.1.2002	8.75	0.00	State Government/ Implementing Agency
53.	Darpani Teshil Village Jaipur	Rastriya Swabhimani	68.23	18.00 3.5.2002	9.72	4.50	State Government/ Implementing Agency
54.	Khatuda and Village Ganjam	Yet to be decided	70.00	35.00 14.11.2002	0.00	0.00	State Government/ Implementing Agency
Total			368.63	228.00	123.47	39.50	

1	2	3	4	5	6	7	8
Punjab							
55.	Bhind Village Amritsar	DRDA	138.58	70.00 1.2.99	35.00	0.00	State Government/ Implementing Agency
Total			138.58	70.00	35.00	0.00	
Rajasthan							
26.	Manoharpura Village Udaipur	Urban Improve- ment Trust Udaipur Unit	33.35	33.35 7.7.99	24.96	24.96	—
57.	Shivpura Village Kota	Urban Improve- ment Trust Kota Unit	19.28	19.28 12.7.99	4.79	0.00	—
58.	Anandpura Village Kota	Urban Impov- ement Trust Kota Unit	20.92	20.92 12.7.99	5.23	5.23	—
Total			73.55	73.55	34.98	30.19	
Sikkim							
59.	Rong Village South Sikkim	Sikkim Industrial Development and Investment Corporation. Ltd.	35.07	33.40 14.1.2000	35.00	26.25	State Government/ Implementing Agency
60.	Lapdang Village West Sikkim	Sikkim Industrial Development and Investment Corporation. Ltd.	33.38	33.38 29.5.2000	33.33	33.33	—
Total			68.45	66.78	68.33	59.58	
Tamil Nadu							
61.	Kazhikulam Village Tiruvanmalai	District Admn.	35.00	35.00 26.11.98	30.10	26.25	—
62.	Irulneeki Village Tiruvarur	Voluntary Health Education and Rural Develop- ment Society	45.27	35.00 30.7.99	35.00	35.00	Implementing Agency
63.	Kalingapatti Village Tirunelveli		126.10	35.00 25.9.2000	8.75	0.00	EFC, EFI, IAY Implementing Agency

1	2	3	4	5	6	7	8
64.	Ladapuram Village Perambalur	DRDA	98.90	35.00 15.10.2002	0.00	0.00	State Government/ Implementing Agency
Total			305.27	140.00	73.85	61.25	
Tripura							
65.	Saheberjoom Village West Tripura	Tripura Housing Board	38.34	38.34 29.5.2000	9.55	0.00	
Total			38.34	38.34	9.55	0.00	
Uttar Pradesh							
66.	Barawan Khurd Village Lucknow	SUDA	39.41	35.00 21.12.98	35.00	35.00	State Government/ Implement. Agency
67.	Sikhera Village Ghaziabad	Zilla Panchayat	35.00	35.00 8.7.99	26.25	16.38	-
68.	Buddhukhera Village Lucknow	DRDA	40.00	35.00 29.7.99	35.00	26.25	State Government/ Implementing Agency
69.	Ahamadgarh Village Muzaffarnagar	DRDA	48.00	35.00 6.10.99	35.00	35.00	State Government/ Implementing Agency
70.	Saifpur Village Meerut	DRDA	39.38	35.00 12.5.2000	35.00	26.25	State Government/ Implementing Agency
71.	Chakora Village Barabanki	District Admn.	186.80	35.00 8.8.2001	8.75	0.00	State Government MLA Funds
72.	Trivediganj Village Barabanki	District Admn.	74.44	35.00 8.8.2001	8.75	0.00	State Government MLA Funds
73.	Subeha Village Barabanki	District Admn.	82.00	35.00 8.8.2001	8.75	0.00	State Government MLA Funds
Total			545.03	280.00	192.50	138.88	
Uttaranchal							
74.	Chingharan/Paing Village Chamoli	HUDCO/Dist. Admn.	35.00	30.83 12.4.99	26.72	18.51	State Government/ Implementing Agency
75.	Kunja/Kansali (EQ) Village Rudra Prayag	HUDCO/Dist. Admn.	35.00	27.84 12.4.99	27.84	27.84	State Government/ Implementing Agency
Total			70.00	58.67	54.56	46.35	

1	2	3	4	5	6	7	8
West Bengal							
76.	Gulandhr Village Dinajpur	Deptt. of Relief	56.81	35.00 18.3.99	8.75	8.75	State Government/ Implementing Agency
77.	Dumshi Pakha, Village Darjeeling	Kalimpong Municipality	38.89	35.00 28.7.99	35.00	35.00	State Governmnt/ Implementing Agency
Total			95.70	70.00	43.75	43.75	
Grand Total			4886.92	2653.15	1419.48	859.75	

Retirement Age

1200. SHRI ARUN KUMAR : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether some State Governments have supported to reduce the retirement age of the employees by this year; and

(b) if so, the details thereof alongwith names of those States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) No, Sir.

(b) Does not arise.

[English]

Funds for the Development of Projects

1201. SHRI PRABODH PANDA : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether it is a fact that the Government have allocated funds for the development of various existing development projects executed by the Ministry in West Bengal;

(b) if so, the details of the funds allocated and disbursed for various Centrally assisted schemes in the State during the last three years;

(c) whether the money allocated for various schemes and projects has been utilized fully;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) The two major development projects/ programmes relating to Agro and Rural Industries are the Rural Employment Generation Programme (REGP) and Pradhan Mantri Rozgar Yojana (PMRY) which are being executed throughout the country including West Bengal. While, the funds for REGP are allocated by the Central Government to the Khadi and Village Industries Commission (KVIC) for further release to the implementing Banks as margin money grants, the Central Government allocates and disburses funds for subsidy as well as for Training and Entrepreneurial Development, etc. under the PMRY. While the funds for subsidy under the PMRY are authorised to the Reserve Bank of India (RBI) for passing on to the individual beneficiaries through the implementing banks, the funds for Training and Entrepreneurial Development etc. are released to the States/UTs.

(b) The details of funds allocated and disbursed in West Bengal during the last three years through KVIC under REGP and through RBI and State Government under PMRY are given in Statement I and II, respectively.

(c) to (e) The details are given in enclosed Statement-III and IV.

Statement-I

Details of Funds Allocated/Disbursed to West Bengal through KVIC under REGP during last three years :

(Rs. In lakhs)

Year	Funds Allocated/Disbursed
1	2
2000-01	191.06

1	2
2001-02	822.20
2002-03	641.00

Statement-II

Details of Funds Allocated/Disbursed to West Bengal under PMRY during last three years :

To the RBI/Banks as subsidy :-
(Rs. In lakhs)

Sl. No.	Year	Allocated/Disbursed
1.	2000-01	143.84
2.	2001-02	151.06 *
3.	2002-03	105.36 *

*Provisional

To the State Government for training, contingency etc.
(Rs. In lakhs)

Sl. No.	Year	Allocated/Disbursed
1.	2000-01	3.72
2.	2001-02	0.00 *
3.	2002-03	0.00 *

*The State has surplus funds available out of the funds released during the previous years upto the year 1999-2000 amounting to Rs. 88,59,614/-

Statement-III

Details of Funds Utilisation under REGP during the last three years :-

(Rs. In lakhs)

Year	Margin Money Utilised
2000-01	191.06
2001-02	822.20
2002-03	641.00

Statement-IV

Details of Funds Utilisation under PMRY during the last three years :-

By the RBI/Banks as subsidy :-

(Rs. In lakhs)

Sl. No.	Year	Funds Utilised (as reported by RBI)
1.	2000-01	143.84
2.	2001-02	151.06 *
3.	2002-03	105.36 *

*Provisional

By the State Government for training, contingency etc.

(Rs. In lakhs)

Sl. No.	Year	Funds Utilised (as reported by the State)
1.	2000-01	18.53
2.	2001-02	18.27
3.	2002-03	0.00 *

*Under the PMRY Scheme, the utilisation of funds is based on the progress/achievement under the Scheme. Also the utilisation of funds released under the Scheme is continued in the subsequent years and the States normally reports the utilisation of funds of a particular year either at the end of subsequent year or in the third year of the funds released. The surplus/deficit of the previous year/released in the subsequent years on the submission of Utilisation Certificate by the State. The utilisation for the year 2002-03 is still to be reported by the State of West Bengal.

Seizure of Uranium

1202.SHRI MOHAN RAWALE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether explosive goods containing semi-processed uranium have been seized by the Intelligence agencies and Bangladeshi security forces recently;

(b) if so, the details thereof;

(c) whether this uranium was packed in protective packets complete with a user's manual; and

(d) if so, the steps taken by the Government to prevent misuse of these uranium packets by the terrorist groups working in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) According to a report, the Bangladesh Rifles recently seized a packet suspected to contain 225 grams of raw semi-processed uranium in Nowgaon district in Bangladesh. Few arrests are reported to have been made

(c) The material seized in the packet is reported to have a label indicating that it was uranium, with dates of production and expiry, quantity etc., A catalogue is also reported to have been recovered along with the material. The seized material is reported to be in the custody of Bangladesh authorities.

(d) All matters having security implications are closely monitored by the Government.

Work-force in Coal Mines

1203.SHRI S.D.N.R. WADIYAR : Will the Minister of COAL be pleased to state :

(a) whether the work-force in the coal mines is shrinking every year;

(b) if so, the reasons therefore;

(c) the specific amenities provided and wages etc. paid to the workers in the coal mines; and

(d) the company-wise separate break-up thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) Yes, Sir.

(b) The reasons are retirement, resignation, Voluntary Retirement (VRS) etc.

(c) and (d) Workers are provided with welfare amenities like Housing, Water Supply, Medical care, Recreation and Sports, Canteens, Banking, Co-operative Stores, Credit Societies, Rest Shelter etc. Workers are paid wages in accordance with the National Coal Wage

Agreement-VI (NCWA-VI), which is a bi-partite agreement between the workers and the management.

Netaji Enquiry Commission

1204.SHRI V. VETRISELVAN :

SHRI RAVI PRAKASH VERMA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have ever constituted a Commission to investigate the circumstances of disappearances of Netaji Subhash Chandra Bose;

(b) if so, the details thereof;

(c) whether said Commission has submitted its report;

(d) if so, the salient features thereof; and

(e) if not, the time by which the report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Yes, Sir.

(b) to (e) The Government had appointed Shah Nawaz Khan Committee in April, 1956 and Khosla Commission in July, 1970 to inquire into the circumstances concerning the departure of Netaji Subhash Chandra Bose from Bangkok about the 16th August 1945, his reported death as a result of an aircraft accident and subsequent developments connected therewith. The Shah Nawaz Khan Committee and Khosla Commission had come to the conclusion that Netaji Subhash Chandra Bose met his death in an aircraft.

In May 1999, the Government appointed a one-man Commission of Inquiry consisting of Justice M.K. Mukherjee, a retired judge of the Supreme Court of India, to inquire into all the facts and circumstances related to the disappearance of Netaji Subhash Chandra Bose in 1945 and subsequent developments connected therewith including.

(i) Whether Netaji Subhash Chandra Bose is dead or alive;

- (ii) if he is dead, whether he died in the plane crash, as alleged;
- (iii) whether the ashes in the Japanese temple are ashes of Netaji;
- (iv) whether he has died in any other manner at any other place and, if so, when and how;
- (v) if he is alive, in respect of his whereabouts. Justice Mukherjee Commission has not yet submitted its report. Its tenure has been extended from time to time and the present extension is upto 14/11/03.

- (b) No, Sir.
- (c) Does not arise.

[English]

Fencing on Indo-Pak Border

1206. SHRI RATILAL KALIDAS VARMA :
SHRIMATI NIVEDITA MANE :

Will the DEPUTY PRIME MINISTER be pleased to state :

- (a) whether fencing along Indo-Pakistan border has been taken up;
- (b) if so, the progress made therein, sector-wise;
- (c) the time by which the same is likely to be completed, sector-wise; and
- (d) the estimated cost and the expenditure incurred so far thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (d) Yes, Sir. Fencing has been taken up along with Indo-Pakistan Border. The details of the fencing works including progress made so far, time schedule, expenditure incurred etc. are given in enclosed Statement.

[Translation]

Health Hazard In Coal Mines

1205. DR. ASHOK PATEL : Will the Minister of COAL be pleased to state :

- (a) whether it is a fact that the coal mines have become a great health hazard;
- (b) if so, whether the Government have conducted any survey in this regard; and
- (c) if so, the results thereof?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :
(a) There are no indicators to show that coal mines have become a health hazard.

Statement

Fencing on Indo-Pak Border

Sector	Length of Border fenced so far (in Kms)	Remaining length of Border proposed to be fenced (in Kms)	Estimated cost for the works (Rs. in crores)	Expenditure incurred as on 30.6.2003 (Rs. in crores)	Expected year of Completion
Punjab	457	—	88.65	88.65	Work completed in 1993
Rajasthan	1048	—	226.27	193.39	Work completed in 1999
Gujarat	62*	248	250.00 #	78.00	2005
Jammu	80	100	46.00	23.55	2006

*62 Kms of road and embankment and 16 Kms of fencing have been completed.

#Gujarat fencing works are composite works, which include erection of barbed wire fencing, construction of road, embankment, border out-posts etc.

[Translation]

Hindi Salahkar Samiti

1207. SHRI RAJO SINGH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of Ministries/Departments where Hindi Salahkar Samiti have been constituted alongwith the number of those Ministries/Departments where these have not been constituted;

(b) the names of those Ministries/Departments who have held meetings of the Hindi Salahkar Samiti in every quarter during the last three years;

(c) the names of those Ministries/Departments who have not held meetings of the Committee despite its constitution;

(d) the action taken by the Department of Official Language in this regard; and

(e) the action proposed to be taken by the Government against those Ministries who have violated the guidelines and recommendations of the Parliamentary Committee on Official Language in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) As on 23.7.2003 Hindi Salahkar Samities have been constituted in 33 Ministries/Departments In addition, tenure of Hindi Salahkar Samities in 13 Ministers/Departments have expired recently. Hindi Salahkar Samities in 4 Ministriés/Departments could not be constituted/reconstituted.

(b) None of the Ministries/Departments has convened the meetings regularly once in a quarter during the year 2000, 2001 and 2002.

- (c)
1. Department of Atomic Energy and Department of Space.
 2. Department of Post.
 3. Ministry of External Affairs.
 4. Ministry of Agro and Rural Industries.

(d) and (e) Ministries/Departments where Hindi Salahkar Samities have not been constituted/reconstituted or meetings are not being held regularly inspite of constitution of Hindi Salahkar Samities, are requested from

time to time at various levels to complete the work relating to constitution/reconstitution at the earliest to convene the meetings regularly.

[English]

Introduction of Metro Railway in Andhra Pradesh

1208. SHRI G. GANGA REDDY :
DR. N. VENKATASWAMY :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government of Andhra Pradesh has also commissioned Delhi Metro Rail Corporation to prepare a report for introducing Metro Railway in Hyderabad and Secunderabad;

(b) if so, the details thereof;

(c) the estimated cost of the project; and

(d) other details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) Yes, Sir. The Government of Andhra Pradesh has engaged the services of Delhi Metro Rail Corporation Ltd. to prepare the Detailed Project Report (DPR) for introduction of a Metro Rail System in Hyderabad and Secunderabad.

(b) to (d) The routes to be covered by the proposed Metro Rail System area :-

- (i) Miyapur-Kukatpally-Osmania Medical College-Dilsukh Nagar-Chitanyapuri (26.27 kms.) – Corridor No. 1.
- (ii) Secunderabad-Charminar-Falaknuma (13.18 kms.) – Corridor No. 2.

The project cost is estimated at Rs. 3,205 crore at April, 2003 prices. Both corridors are proposed as elevated lines with modern rolling stock and system.

Shifting of Headquarter of Coal India Ltd.

1209. SHRI SHIBU SOREN : Will the Minister of COAL be pleased to state :

(a) whether most of the coal mining activities are being carried out in Jharkhand whereas Kolkata and West Bengal have very little share in the coal mining activities;

(b) if so, whether the Government are contemplating to shift the Headquarters of Coal India Limited from Kolkata to Ranchi;

(c) if so, the details of the proposal; and

(d) if not, the reasons therefor?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :

(a) The number of coal mines working as on 1.4.2003 in the State of West Bengal and Jharkhand are 97 and 158 respectively.

(b) No, Sir.

(c) Question does not arise.

(d) Coal India Limited headquarters has been in Kolkata for a long time. There is no justification for shifting it to Ranchi.

Civil Defence and Home Guard Act

1210. SHRI KALAVA SRINIVASULU : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are contemplating to amend and Civil Defence Act to extend the services of Civil Defence and Home Guards for the disaster management; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) Government is exploring ways and means for utilizing the Civil Defence set-up for assisting the States in the event of disasters.

Jhuggies in Delhi

1211. SHRI G.J. JAVIYA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government are aware that the Jhuggies are coming up at the same places again in Delhi where these were already demolished;

(b) if so, whether the Government have identified such places by sending officials for the purpose for on-the-spot inquiry;

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) Eligible Jhuggi dwellers are relocated by Slum and JJ Department of MCD on the request of concerned land owning agencies. The land so reclaimed is handed over to the land owning agency who are responsible to keep their lands free from encroachments. DDA has, however, reported that no such incidence of coming up jhuggies at the same place again has come to notice.

(b) and (c) No such survey has been done by the Union Government.

(d) The Government has been impressing upon, from time to time, all the land owning agencies to keep their land free from encroachment.

Theft of Coal

1212. SHRI RAMSHETH THAKUR :
SHRI K.P. SINGH DEO :

Will the Minister of COAL be pleased to state :

(a) whether the Government have identified the coal mines in the country where there are increasing incidents of theft of coal;

(b) if so, the number of such incidents detected during 2001-2002, 2002-2003 and 2003-2004 till date, company-wise and mine-wise;

(c) the estimated quantum of coal stolen and the loss suffered as a result thereof, year-wise and company-wise;

(d) the details of the steps taken or being taken by the Government to prevent theft of coal;

(e) whether the Government propose to involve employees union to prevent theft or pilferage of coal; and

(f) if so, the details thereof?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :

(a) to (c) Theft of Coal is carried out clandestinely and as such it is not possible to exactly specify the location from and the quantity of coal that might have been stolen.

However, as per raids conducted by security personnel as well as joint raids with the law and order authorities of the concerned State Governments during last three years, the following quantities were recovered in the subsidiary companies of Coal India Limited :-

Company	2001-2002			2002-2003			2003-2004		
	FIRs lodged	Qty. recovered (te)	App. Value (Rs. Lakhs)	FIRs lodged	Qty. recovered (te)	App. Value (Rs. Lakhs)	FIRs lodged	Qty. recovered (te)	App. Value (Rs. Lakhs)
ECL	1404	22617.00	178.00	804	14140.00	113.00	341	4909.00	39.26
BCCL	60	183.80	2.78	47	71.69	0.977	22	7.29	0.097
CCL	72	967.00	9.67	13	704.50	7.00	30	470.75	4.70
NCL	0	0	0	0	0	0	0	0	0
WCL	6	20.78	0.19	20	277.21	2.33	8	123.24	1.215
SECL	10	216.00	1.30	7	65.48	0.55	0	0	0
MCL	To DDM	30.00	0.10	4	34.60	0.16	13	5.90	0.03
NEC	0	0	0	40	49.70	0.53	0	0	0
Total	1552	24034.58	192.04	935	15343.18	124.45	414	5516.18	45.30

(d) Law and order is a State subject, hence the coal companies maintain close liaison with the State authorities. In addition, the following steps are being taken by subsidiary companies of CIL to prevent theft/pilferage of coal :-

- (i) Collection of intelligence reports about illegal coal depots and illegal movement of coal and informing district authorities of the same for taking preventive action.
- (ii) Installation of check-posts at vulnerable points to check transport documents.
- (iii) Construction of watch-towers and providing lighting arrangements around the coal stacking area.
- (iv) Erection of barbed-wire/wall fencing around pithead depots, static security manning including

deployment of armed guards during the night hours.

- (v) Escorting of loaded rakes upto railway weighbridges by armed guards and joint patrolling with Railway Protection Force (RPF) in the long railway tracks which are prone to wagon looting.
- (vi) Sealing of illegal mining spots.
- (vii) Stringent action against transport vehicles caught in the act of theft or pilferage.
- (viii) Engagement of lady security guards for preventing women and children indulging in theft/pilferage of coal, strengthening of the security discipline by reassessing the requirement of security personnel, horizontal movement of executives with aptitude for security work and

inducting qualified security personnel at junior, middle and senior levels.

- (ix) Training of existing security personnel, refresher training of CISF personnel and basic training to new recruits in security discipline for strengthening the security set up.

(e) and (f) During discussions with the trade unions at unit/company level, they are requested to extend their help/co-operation in preventing theft/pilferage of coal.

Beneficiaries under Rural Employment Scheme

1213. SHRI A. NARENDRA :

SHRI ABDUL RASHID SHAHEEN :

DR. M.P. JAISWAL :

SHRI BIR SINGH MAHATO :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the funds allocated/released under rural employment schemes during 2003-2004, scheme-wise;

(b) the norms fixed for the introduction of each scheme;

(c) the target fixed and achieved under each scheme during 2002, 2003 and till date, State-wise; and

(d) the achievement made in regard to women beneficiaries during the said period, scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) The Ministry of Rural Development implements two major schemes namely, Sampoorna Gramin Rozgar Yojana (SGRY) and Swarnjayanti Gram Swarozgar Yojana (SGSY) to provide employment opportunities to the poor in rural areas. Scheme-wise funds allocated/released under these Schemes during 2003-04 is given in a Statement-I.

(b) The Ministry of Rural Development launched SGSY to bring the assisted poor families above the poverty line by providing them income generating assets through a mix of bank credit and Government subsidy. The primary objective of the SGRY is to provide wage employment in all rural areas and thereby provide food security and improve nutritional levels.

(c) and (d) Physical target has not been fixed under the above employment generation Schemes. The physical achievements including in respect of women beneficiaries, under these Schemes during the years 2002-03 and 2003-04 are given in a Statement-II.

Statement-I

(Rs. in lakh)

Sl. No.	Name of Scheme	2002-03		2003-04	
		Central Allocation	Central Release	Central Allocation	Central Release
1.	SGRY-I	177875.01	184853.26	205995.02	93089.87
2.	SGRY-II	177383.04	183725.67	206029.99	99993.07
3.	SGSY	56793.00	50602.79	80000.00	29602.39

SGRY - Sampoorna Gramin Rozgar Yojana

SGSY - Swarnjayanti Gram Swarozgar Yojana

Statement-II

Year : 2003-04 (upto June, 2003)

Sl. No.	State/UT	SGRY-I (2002-2003)		SGRY-I (2003-2004)		SGSY (2002-2003)		SGSY (2003-2004)	
		Employment Generated (Total lakh mandays)	Employment Generated (lakh mandays) for Women	Employment Generated (Total lakh mandays)	Employment Generated (lakh mandays) for Women	Total No. of Swarozgaries	No. of Women Assisted	Total No. of Swarozgaries	No. of Women Assisted
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	194.30	68.37	14.96	5.54	70792	57158	2567	1809

1	2	3	4	5	6	7	8	9	10
2.	Arunachal Pradesh	12.99	3.99		0	1034	312	15	0
3.	Assam	304.09	41.06	30.36	1.36	50384	35317	491	110
4.	Bihar	238.19	57.52		0	124326	25309	10986	2891
5.	Chhattisgarh	277.16	96.73		0	25953	4066	132	9
6.	Goa	0.00	0.00		0	800	329	19	8
7.	Gujarat	113.91	32.80		0	18509	7060	0	0
8.	Haryana	63.40	15.56	0.14	0.03	11673	6431	132	63
9.	Himachal Pradesh	13.49	0.72		0	5745	3222	87	25
10.	Jammu and Kashmir	28.13	0.00		0	10617	4493	0	0
11.	Jharkhand	141.38	43.13		0	53729	10867	0	0
12.	Karnataka	245.33	85.68		0	37226	26782	142	101
13.	Kerala	36.33	10.49	4.83	1.79	19778	13875	153	99
14.	Madhya Pradesh	270.62	98.72		0	52591	16720	0	0
15.	Maharashtra	239.08	75.66	10.03	2.86	55442	32007	1711	813
16.	Manipur	0.00	0.00		0	0	0	0	0
17.	Meghalaya	12.66	4.94		0	1417	358	0	0
18.	Mizoram	6.29	2.28		0	1346	430	22	7
19.	Nagaland	13.33	3.81		0	2218	658	0	0
20.	Orissa	291.35	84.11	11.11	3.08	49033	21374	109	70
21.	Punjab	9.88	0.27	0.20	0	6547	3376	30	4
22.	Rajasthan	179.49	73.73		0	27901	12657	493	228
23.	Sikkim	2.73	0.59		0	1397	264	295	66
24.	Tamil Nadu	251.09	89.21	2.02	0.39	56838	54860	1170	1147
25.	Tripura	37.03	10.98		0	8047	2532	326	73
26.	Uttar Pradesh	662.33	80.66		0	99905	30880	8600	1742
27.	Uttaranchal	26.93	1.84		0	7690	3830	320	114
28.	West Bengal	171.39	36.13		0	23897	26525	1751	572
29.	A and N Island	0.00	0.00		0	142	29	0	0
30.	D and N Haveli	0.00	0.00		0	0	0	0	0

1	2	3	4	5	6	7	8	9	10
31. Daman and Diu		0.00	0.00		0	0	0	0	0
32. Lakshadweep		0.00	0.00		0	13	2	0	0
33. Pondicherry		1.89	0.23		0	493	479	0	0
Total		3844.79	1019.21	73.65	15.05	825483	402202	29551	9951

SGRY – Sampoorna Gramin Rozgar Yojana

SGSY – Swarnjayanti Gram Swarozgar Yojana

Note : Progress for 2003-04 is upto May, 2003

[Translation]

**Funds for Providing Low Cost Houses
to Poor People**

1214.DR. JASWANT SINGH YADAV : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the funds allocated by the Union Government for providing low cost houses to the poor people living in the cities and towns of various States particularly in the Rajasthan during the last three years till date, year-wise and State-wise; and

(b) the number of houses constructed with these funds and allotted to the poor people during the said period, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) :

1. The Valmiki Ambedkar Yojana was launched on 2.12.2001 with the objective to facilitate the construction/upgradation of shelter for the urban slum dwellers belonging to below poverty line and Economically Weaker section category and to provide health and enabling urban environment through community toilets through Nirmal Bharat Abhiyan, a component of the scheme. Under this scheme 50% of the project cost subject to the cost ceiling prescribed under the guidelines is borne by the Union Government as Grants in aid and the balance project cost is arranged by the concerned State Government either through its

own resources or raising loan from HUDCO or any other agency etc. Statements-I and II indicating State-wise funds allocated and dwelling units constructed during the years 2001-2002, 2002-2003 are enclosed.

2. HUDCO has also been providing loan assistance for construction of houses for the economically weaker sections. Statement-III indicating State-wise and year-wise loan sanctioned for Priority Sector viz. Economic Weaker Section/Low Income Group Housing, Integrated Low Cost Sanitation Scheme, Night shelters etc. is enclosed. Another Statement-IV indicating dwelling units sanctioned for EWS (urban) during the last three years is enclosed.

In addition, a special fund was created out of the proceeds of the Voluntary Deposit Scheme, 1991 for the purpose of slum improvement and low cost housing for the poor. This fund is maintained by the National Housing Bank (NHB). National Housing Bank has extended financial assistance to public agencies out of this Special Fund to various States. Information pertaining to financial assistance (both direct finance and refinance), extended by National Housing Bank out of the Special Fund during the last three years is given below :-

(Rs. in lakhs)

State	2000-01	2001-02	2002-03
1	2	3	4
Rajasthan	0.00	670.39	1410.48

1	2	3	4
Gujarat	2548.19	1106.46	69.00
Madhya Pradesh	188.67	127.48	0.00
Total	2736.86	1904.33	1479.48

Statement-I

Details of State-wise allocations and releases for the year 2001-02 under VAMBAY

(Rs. in Lakhs)

Sl. No.	State/UT	Funds Released during 2001-2002	No. of Dwelling Units (DUs) Covered	No. of Toilet Seats (TSs) Covered
1	2	3	4	5
1.	Andhra Pradesh	1200.00	4000	0
2.	Arunachal Pradesh			
3.	Assam			
4.	Bihar			
5.	Chhattisgarh	65.00	325	0
6.	Goa			
7.	Gujarat	384.00	1536	0
8.	Haryana			
9.	Himachal Pradesh			
10.	Jammu and Kashmir	87.00	387	0
11.	Jharkhand			
12.	Karnataka	915.00	3333	575
13.	Kerala	182.00	910	0
14.	Madhya Pradesh	246.00	984	0
15.	Maharashtra	1198.00	4661	597
16.	Manipur			
17.	Meghalaya			

1	2	3	4	5
18.	Mizoram			
19.	Nagaland			
20.	Orissa			
21.	Punjab			
22.	Rajasthan	300.00	1500	0
23.	Sikkim			
24.	Tamil Nadu	1172.00	2610	3000
25.	Tripura	10.00	45	0
26.	Uttaranchal	36.00	180	0
27.	Uttar Pradesh	743.45	3717	0
28.	West Bengal	734.00	2746	393
29.	A and N Islands			
30.	Chandigarh			
31.	D and N Haveli			
32.	Daman and Diu			
33.	Delhi	50.00	167	0
34.	Pondicherry	33.50	170	40
35.	Lakshadweep			
Total		7356.00	27271	4605

Statement-II

Details of State-wise allocations and releases for the year 2002-03 under VAMBAY

(As on 31.3.2003)

(Rs. in Lakhs)

Sl. No.	State/UT	Funds Released during 2002-2003	No. of Dwelling Units (DUs) Covered	No. of Toilet Seats (TSs) Covered
1	2	3	4	5
1.	Andhra Pradesh	5535.437	22268	392

1	2	3	4	5	1	2	3	4	5
2. Arunachal Pradesh					20. Orissa		61.200	306	0
3. Assam					21. Punjab				
4. Bihar					22. Rajasthan		900.000	4000	0
5. Chhattisgarh		529.410	2185	462	23. Sikkim				
6. Goa					24. Tamil Nadu		2846.500	27226	11880
7. Gujarat		452.000	640	1460	25. Tripura		144.978	644	0
8. Haryana					26. Uttaranchal		160.150	701	100
9. Himachal Pradesh					27. Uttar Pradesh		1108.880	5412	0
10. Jammu and Kashmir		38.320	170	0	28. West Bengal		1191.650	5191	909
11. Jharkhand					29. A and N Islands				
12. Karnataka		1967.600	6979	2215	30. Chandigarh				
13. Kerala		2389.650	11948	0	31. D and N Haveli				
14. Madhya Pradesh		934.780	4054	170	32. Daman and Diu				
15. Maharashtra		845.600	328	3900	33. Delhi				
16. Manipur		7.875	35	0	34. Pondicherry				
17. Meghalaya					35. Lakshadweep				
18. Mizoram									
19. Nagaland		9.000	40	0					
					Total		19123.030	92127	21488

Statement-III*Housing Loan Allocation and Sanctions for Priority Sector during the last three years by HUDCO*

(Rs. in Crores)

Sl. No.	State	2000-2001		2001-2002		2002-2003	
		Allocation	Sanction	Allocation	Sanction	Allocation	Sanction
1	2	3	4	5	6	7	8
1.	A and N Islands	1.38	0.00	0.30	0.00	0.55	0.00
2.	Andhra Pradesh	84.53	393.17	46.46	166.33	80.08	159.30
3.	Arunachal Pradesh	0.88	0.00	0.80	0.00	1.44	0.00
4.	Assam	82.63	103.28	33.78	0.10	61.68	0.65
5.	Bihar	27.11	0.00	19.48	0.00	35.91	0.00

1	2	3	4	5	6	7	8
6.	Chandigarh	0.75	0.00	0.98	24.70	1.87	0.00
7.	Chhattisgarh	0.00	0.25	13.00	0.00	23.88	24.20
8.	D and N Haveli	0.05	0.00	0.08	0.00	0.17	0.00
9.	Daman and Diu	0.07	0.00	0.10	0.00	0.17	0.00
10.	Delhi	9.46	0.00	12.42	0.13	24.45	0.00
11.	Goa	1.15	0.00	1.52	0.00	2.80	0.00
12.	Gujarat	32.72	13.13	43.00	2.38	79.00	1.47
13.	Haryana	7.35	0.00	9.68	0.00	18.97	6.85
14.	Himachal Pradesh	1.99	100.00	2.64	0.00	4.80	0.00
15.	Jammu and Kashmir	6.42	0.00	8.44	0.00	15.61	0.00
16.	Jharkhand	0.00	0.00	16.14	1.00	29.47	0.00
17.	Karnataka	43.59	408.76	37.84	293.53	68.48	552.20
18.	Kerala	111.35	376.42	19.14	96.10	31.88	47.00
19.	Lakshadweep	0.07	0.00	0.08	0.00	0.14	0.00
20.	Madhya Pradesh	42.33	10.38	37.10	7.66	67.96	7.45
21.	Maharashtra	149.06	368.63	69.96	0.00	129.14	0.00
22.	Manipur	10.34	0.00	6.80	0.00	12.40	10.00
23.	Meghalaya	20.55	35.00	4.76	0.00	8.71	0.00
24.	Mizoram	8.58	1.99	8.30	4.00	15.19	6.90
25.	Nagaland	4.57	0.00	4.12	0.00	7.51	4.00
26.	Orissa	55.39	413.21	19.62	0.00	35.65	20.00
27.	Pondicherry	0.82	0.00	1.10	0.00	1.93	0.00
28.	Punjab	10.76	0.00	14.12	20.00	26.31	12.56
29.	Rajasthan	30.30	6.32	39.64	23.62	72.81	0.00
30.	Sikkim	0.36	0.00	0.30	0.00	0.57	0.00
31.	Tamil Nadu	112.24	184.18	53.38	74.37	100.12	97.38
32.	Tripura	4.89	0.71	4.38	1.92	8.01	1.56
33.	Uttar Pradesh	71.70	8.03	56.86	252.63	105.10	0.00

1	2	3	4	5	6	7	8
34. Uttaranchal		0.00	0.00	7.94	6.99	14.54	2.14
35. West Bengal		29.11	255.74	38.28	111.30	66.72	0.00
Grant Total		962.50	2679.20	632.54	1086.76	1155.00	953.66

Statement-IV

*Dwelling units for EWS (Urban)
sanctioned by HUDCO*

(Rs. in Lakhs)

Sl. No.	States/UT's Name	2000-2001	2001-2002	2002-2003
1	2	3	4	5
1.	Andhra Pradesh	24298	24000	46267
2.	Assam	209	0	0
3.	Bihar	0	0	128
4.	Chhattisgarh	0	10000	11000
5.	Delhi	0	2016	0
6.	Goa	0	0	0
7.	Gujarat	3119	2357	18136
8.	Himachal Pradesh	0	0	0
9.	Haryana	0	0	3263
10.	Jammu and Kashmir	0	557	0
11.	Kerala	74800	1330	56540
12.	Karnataka	10183	43733	84595
13.	Meghalaya	0	0	0
14.	Maharashtra	395	4989	7166
15.	Manipur	0	80	780
16.	Madhya Pradesh	0	2200	4664
17.	Mizoram	169	0	0
18.	Nagaland	0	40	323

1	2	3	4	5
19. Orissa		10000	905	0
20. Punjab		0	10000	4050
21. Rajasthan		1249	8780	0
22. Sikkim		0	0	-
23. Tamil Nadu		11747	4154	14915
24. Tripura		115	462	801
25. Uttaranchal		0	2167	890
26. Uttar Pradesh		1139	125925	5711
27. West Bengal		0	8858	6468
28. A and N Islands		0	0	0
29. Chandigarh		0	0	-
30. D and N Haveli		0		-
31. Pondicherry		0	170	-
32. Arunachal Pradesh		-	1600	0
33. Jharkhand		-	0	10531
Total		137423	254323	276228

*[English]***Homeless People**

1215.SHRI SURESH RAMRAO JADHAV : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have made any survey about the number of people living on the streets in the absence of adequate housing shelters for them in various cities and towns across the country; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The Registrar General India has informed that data of homeless population collected during 2001 census is not yet available. However, the State-wise details of houseless urban population in the country as per 1991 census are indicated in the enclosed Statement.

Statement

Sl. No.	Name of the States	No. of Urban Houseless Persons
1	2	3
1.	Andhra Pradesh	82015
2.	Assam	1658
3.	Bihar	33669
4.	Goa	4386
5.	Gujarat	65754
6.	Haryana	11955
7.	Himachal Pradesh	3934
8.	Karnataka	42728
9.	Kerala	9127
10.	Madhya Pradesh	57208
11.	Maharashtra	104909
12.	Manipur	48
13.	Meghalaya	439
14.	Mizoram	—
15.	Nagaland	—
16.	Orissa	20554
17.	Punjab	23307
18.	Rajasthan	31861
19.	Sikkim	69

1	2	3
20.	Tamil Nadu	31685
21.	Tripura	117
22.	Uttar Pradesh	85200
23.	West Bengal	88343
24.	A and N Islands	425
25.	Chandigarh	4414
26.	D and N Haveli	149
27.	Daman and Diu	358
28.	Delhi	18838
29.	Pondicherry	—
30.	Lakshadweep	2442
Total		725592

Source : Office of the Registrar General and Census Commissioner, India, General Population Tables, Part II A(i), 1991

(i) Excludes the Population of Jammu and Kashmir Where 1991 Census was not conducted.

(ii) The population figures excludes population of area under unlawful Occupation of Pakistan and China where census could not be taken.

Loss to Subsidiaries of CIL

1216. SHRI K.P. SINGH DEO : Will the Minister of COAL be pleased to state :

(a) the loss making subsidiaries of Coal India Ltd;

(b) the total loss incurred by such subsidiaries during the last three years till date, year-wise and subsidiary wise;

(c) the reasons for the loss; and

(d) the efforts made to plug the holes and to improve the performance of these companies?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :

(a) Eastern Coalfields Limited (ECL), Bharat Coking Coal

Limited (BCCL) and Central Coalfields Limited (CCL) are the three loss making subsidiaries of Coal India Ltd.

(b) Losses made by these companies during the last three years are as under :-

	(In Rs. Crore)		
	2000-01	2001-02	2002-03 (Prov.)
ECL	-917.19	-277.64	-270.00
BCCL	-1276.70	-755.00	-670.00
CCL	-792.91	-108.32	+301.90

(c) The reasons for the losses of these three subsidiaries are as under :-

- (i) Inheritance of large number of deep and old underground mines not amenable for higher production and productivity.
- (ii) Difficult geo-mining conditions and presence of surface features.
- (iii) Depletion of good quality coal reserves.
- (iv) Excessive manpower.
- (v) Difficulty in land acquisition affecting continuance of the existing mining operation and opening up of new projects.

(d) These three companies have been referred to BIFR. BIFR has nominated State Bank of India as the operating agency for ECL, who has drafted a rehabilitation scheme for ECL. This scheme has been discussed at various levels. ECL and CIL Board has considered the draft rehabilitation scheme and endorsed in principle the revival strategy of ECL to the Government of India with recommendation to consider the same. However, so far, the scheme has not been accepted by all the stakeholders in toto.

Scheme for revival of BCCL and CCL is under formulation. No operating agency has been appointed by BIFR for BCCL and CCL. As per the provisional result of 2002-03, CCL is expected to make a profit of more than Rs. 300 crores.

[Translation]

Development of Sports

1217. SHRI RAVI PRAKASH VERMA : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Union Government have received any proposal from the Uttar Pradesh Government for the development of sports during the last three years;

(b) if so, the details thereof; and

(c) the assistance provided by the Union Government to the State in this regard during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) Yes, Sir.

(b) and (c) Under the Schemes of (i) Grants for Creation of Sports Infrastructure; and (ii) Grants for Installation of Synthetic Surfaces, 39 proposals were received from the Uttar Pradesh Government during the last three years. Out of above, 12 proposals were approved as per details given below :

Year	No. of proposals received	No. of proposals approved	Central assistance approved (Rs. in lakhs)
------	---------------------------	---------------------------	--

Scheme of Grants for Creation of Sports Infrastructure

2000-01	14	4	97.44
2001-02	8	4	76.635
2002-03	10	1	19.50

Scheme of Grants for Installation of Synthetic Surfaces

2000-01	1	-	-
2002-02	3	2	200.00
2002-03	3	1	100.00

2. The remaining 27 proposals were not found viable and hence could not be considered for assistance.

Reinstatement of DDA Employees

1218. SHRI ABDUL RASHID SHAHEEN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that the DDA employees who were suspended on charges of corruption and housing related scams have been reinstated; and

(b) if so, the details thereof alongwith the posts held by them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) Delhi Development Authority (DDA) has reported that during the last three years, 37 DDA employees were suspended on charges of corruption and housing related scams. Out of these 37 officials, only two officials, one Joint Director and Senior Private Secretary were reinstated, after consulting the Central Vigilance Commission (CVC).

[English]

Meeting with Pensioner Association

1219. SHRI PRAVIN RASHTRAPAL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether there is any scheme of negotiations between Pensioners and the Governments;

(b) if so, the details thereof;

(c) whether the Government are aware of the frustrations among the pensioners on certain issues;

(d) if so, the details thereof and steps taken by the Government in this regard;

(e) whether it is true that court's judgement in favour of pensioners are not acted upon; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (d) There is no

scheme of negotiations between pensioners' associations and the Government. However, there is a consultative forum viz., the Standing Committee of Voluntary Agencies (SCOVA) chaired by the Minister of State for Personnel, Public Grievances and Pensions, where issues relating to pensioners are discussed. In addition, Government deal with issues, if any, raised by Pensioners/Pensioners' Associations from time to time.

(e) and (f) No, Sir. Appropriate action is initiated on judgments received from the courts.

[Translation]

Expansion of Desert Area

1220. SHRI RAMDAS ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 1108 dated 25.02.2003 and state :

(a) whether the requisite information has been collected;

(b) if so, the details thereof; and

(c) if not, the time by which it is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) to (c) The assurance given on 25.02.2003 to Lok Sabha Unstarred Question No. 1108 has since been fulfilled by the Ministry of Environment and Forests on 7th July, 2003. The reply furnished by that Ministry is as under :—

Desertification is a land degradation process due to extreme climatic conditions, inappropriate management practices and socio-economic conditions. Studies conducted by Department of Space indicate the process of desertification in pockets of Rajasthan, Gujarat, Punjab, Karnataka, Andhra Pradesh, Tamil Nadu, Uttar Pradesh, Maharashtra and Madhya Pradesh. Assessment of intensity of desertification requires detailed assessment of various climatic, land water and socio-economic parameters. No such studies have been conducted so far. To check the process of desertification, Ministry of Rural Development and Ministry of Agriculture have initiated programmes such

as Desert Development Programme, Drought Prone Areas Programme, Integrated Wastelands Development Programme, National Watershed Development Programme in Rain Fed areas, etc. National Afforestation Programme of Ministry of Environment and Forests in degraded forest land.

[English]

Selection Committee in Andaman and Nicobar

1221. SHRI BISHNU PADA RAY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether there is a proposal for setting up of a Selection Committee on the same lines as has been done in the case of Arunachal Pradesh and other States of North-East for making selection to Group 'A' and 'B' posts for A and N Islands and Lakshadweep in the Island Development Authority meeting held on 22.1.1996 and subsequent meetings of the Standing Committee of IDA;

(b) if so, the action taken or proposed to be taken in setting up of the same;

(c) the details of the guidelines/instructions of UPSC regarding special relaxation/dispensation in respect of local persons of A and N and Lakshadweep Islands for recruitment of posts in Group A and B;

(d) whether the UPSC use to sit at Port Blair for conducting interviews for selection of local candidates against various posts of A and N administration for which vacancies were notified in consultation with UPSC; and

(e) if so, the date on which the Commission first sat at Port Blair for conducting interviews for making selection of local candidates to group 'A' and 'B' posts and the date from which this practice of holding the interviews at Port Blair by the Commission was discontinued?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) In pursuance of the decision taken in the Ninth Meeting of the Island Development Authority held on 22.1.96, the

issue for setting up of a separate Selection Committee for Group 'A' and 'B' posts in Andaman and Nicobar Islands and Lakshadweep was considered by the Government but it was not considered expedient to set up such a Selection Committee for Andaman and Nicobar Islands and Lakshadweep. However, for the benefit of the Islanders, the Union Public Service Commission decided to hold meetings of Interview Boards for selection to Group 'A' and 'B' posts at Port Blair.

(c) Keeping in view the remoteness of these areas, one week's extra time beyond the normal closing date is granted for receipt of applications to all the candidates who despatch their applications from Andaman and Nicobar Islands and Lakshadweep.

(d) Yes, Sir.

(e) The first meeting of the Interview Board of the Union Public Service Commission was held at Port Blair on 21.02.1994. This practice has not been discontinued.

Books of NCERT/IGNOU

1222. SHRI BASU DEB ACHARIA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether NCERT forwarded their copies containing their schedule of rates, terms and conditions for consideration;

(b) if so, the details thereof;

(c) whether action has been taken to get the books of NCERT/IGNOU printed in the Government textbook presses;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (e) NCERT has forwarded their terms and conditions stipulating that printing jobs could be made available to the Text book Presses if factors like cost, time schedule and quality of production as mutually agreed upon are adhered to.

IGNOU has indicated that it would solicit tenders from its empanelled printers including Government of India Text Book Presses.

Natural Calamities

1223. SHRI VILAS MUTTEMWAR : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up a contribution regulatory authority to monitor funds or items collected in times of natural calamities and war like situations and to oversee that the benefits of such benevolence are actually enjoyed by the affected persons;

(b) if so, the details in this regard;

(c) the existing provisions about the receipt of donations etc. by the Non-Governmental Organisations from the foreign countries and the manner in which the same are being regulated by the Government;

(d) whether any instance have come to the notice of the Government about the misuse of the funds received by NGOs earlier;

(e) if so, the details thereof; and

(f) the action taken by the Government against such organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) This Ministry has no such proposal.

(c) Under the provision of the foreign Contribution (Regulation) Act, 1976 an association having a definite cultural, economic, educational, religious or social programme can accept foreign contribution after it registers itself with the Central Government or obtain its prior permission to accept foreign contribution. An organization of a political nature, not being a political party, notified as such by the Central Government, cannot accept foreign contribution except with the prior permission of the Central Government.

(d) to (f) Reports about the mis-utilisation of foreign contribution by voluntary associations, wherever received, are enquired into and action taken against the concerned

associations under the relevant provisions of the Foreign Contribution (Regulation) Act, 1976. The action includes, prohibiting the association from accepting any foreign contribution, freezing of its bank accounts and prosecution in a court of law.

Financial Assistance to Karnataka Under Mega City

1224. SHRI IQBAL AHMED SARADGI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Karnataka Urban Infrastructure Development and Finance Corporation has sanctioned Rs. 43 crore for various projects of which 50 per cent will be given as loans for works under the Mega City Scheme;

(b) if so, the main works proposed to be undertaken under the Mega City Scheme;

(c) whether the Union Government have been asked to provide help and assistance to the State Government in providing loans for these projects; and

(d) if so, the total amount the Government have agreed to provided to the State Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (d) Under the Centrally sponsored Scheme for Infrastructure Development in Mega Cities, funds from Central and State Governments flow directly to nodal agencies as grant in the ratio of 25:25, balance 50% is mobilised from financial institutions by nodal/implementing agencies. Nodal agencies sanction project based loans at variable rates of interest.

As per available information, 44 projects at an estimated cost of Rs. 762.16 crore have been sanctioned by Karnataka Urban Infrastructure Development and Finance Corporation. A list of projects is enclosed as Statement.

Rs. 152.34 crore has been released so far as Central assistance to Karnataka Urban Infrastructure Development and Finance Corporation for projects sanctioned under the Mega City Scheme.

Statement

S. No.	Name of the Project	Implementing Agency	Category of Project	SLSC	No.	Date	Project Cost	Loan and Grant Sanctioned from KUIDFC	Loan and Grant Released by KUIDFC	Remarks
1	2	3	4	5	6	7	8	9	10	
1.	Sirsi Circle to Town Hall Flyover	BMP	C	4	12.3.96	9,400.00	3000.00	3000.00	3000.00	Work completed.
2.	Madiwala Shopping Complex	BMP	A	4	4.12.95	1,660.00	830.00	830.00	830.00	Work completed.
3.	Development of Taverkere Park	BMP	C	2	4.12.95	256.27	128.24	128.24	128.24	Grant Rs. 25.73 lakhs loan Rs. 102.51 lakhs work completed.
4.	Electric Crematorium Banashankari	BMP	B	2	4.12.95	219.80	110.00	110.00	108.21	Work completed.
5.	Electric Crematorium Rammanahalli	BMP	B	2	4.12.95	215.50	108.00	108.00	106.31	Work in progress.
6.	Grade Separator Richmond Circle	BMP	C	4	12.3.96	3,000.00	1500.00	1500.00	1500.02	Work completed.
7.	Development of J.P. Park	BMP	C	4	12.3.96	350.00	175.00	175.00	175.00	Grant Rs. 35.00 lakhs Loan Rs. 140.00 lakhs Work in Progress.
8. (a)	Restoration of Kempambudhi Tank	BMP	C	1	22.5.95	300.00	150.00	150.00	149.81	Work in progress.
8. (b)	Treatment Plant at Kempambudhi Tank	BWSSB	C	1	22.5.95	141.22	65.00	65.00	65.00	Work completed.
9.	Intermediate Ring Rd.	BDA	C	4	12.3.96	1,240.00	460.00	460.00	451.10	Work completed.
10.	Iron and Steel Market (L.A.)	BDA	A	1	22.5.95	3,900.00	1000.00	1000.00	1009.87	Work in progress.
11.	Outer Ring Road (Sub Project-I Construction of ROB at Benninganahally)	BDA	C	5	18.2.97	600.00	550.00	550.00	550.00	Work completed.

1	2	3	4	5	6	7	8	9	10
12.	Outer Ring Road (Sub Project-2 L.A. between Old Madras Road and Sarjapur Rd.	BDA	C	5	18.2.97	1025.00	512.31	512.31	Work completed.
13. (a)	Remodelling of Shivajinagar Bus Stand	BMTC	C	7	19.5.99	724.00	361.50	361.50	Work completed.
(b)	Pedestrian Subway at Shivaji nagar Bus Stand	BMP	C	7	19.5.99	127.00	63.50	63.50	Work completed.
14.	Improvement of Water Supply distribution	BWSSB	B	2	4.12.95	4,555.00	2277.48	1627.48	Work in progress.
15.	Improvements of slum settlements	KSCB	Grant	5	18.2.97	150.00	150.00	125.00	Work in progress.
16.	Pedestrian subway-Sangam	BMP	C	5	18.2.97	251.72	125.69	120.47	Work completed.
17.	Addl. Works to Sirsi Circle Flyover	BMP	C	8	7.9.00	878.57	418.38	418.38	Work completed.
18.	Grade separator at Mekhri Circle	BMP	C	8	25.3.98	1,787.00	893.50	893.40	Work completed.
19.	Establishment of 3 new depots (Banashankari, Electronic City and White field) to decongest the city	BMTC	C	8	7.9.00	380.00	190.00	190.00	Work completed.
20.	Construction of Bus stand with integrated shopping complex at Shanthinagar	BMTC	B	8	7.9.00	2,332.00	1166.00	200.00	Work in progress.
21.	Eco-Friendly Treatment of City Garbage through Production of Compost Based Organic Fertilisers	KCDC	C	9	13.2.01	1,191.24	595.62	265.00	Work in progress.
22.	Water supply to new areas by providing trunk/feeder mains and installation of booster pumps in the city	BWSSB	C	10	24.9.01	2,465.00	1232.50	1232.50	Work in progress.
23.	Construction of 3 new depots (Rajarajeshwari Nagar, Kalyana Nagar and Peenya)	BMTC	C	10	24.9.01	260.00	130.00	100.00	Work in progress.

1	2	3	4	5	6	7	8	9	10
	24. Construction of Grade separator ORR-NH intersection near Hebbal	BDA	C	12	24.4.02	5,275.00		500.00	Work in progress.
	25. Construction of 3 road Bridges CMC Pattanagere	CMC Pattanagere	C	12	24.4.02	208.50	104.25		Recently approved loan agreement yet to be entered into.
	26. Restoration of Ulsoor Lake	BMP	C	13	30.8.02	800.00	400.00		Work in progress Loan agreement under finalisation.
	27. Providing Water Supply and UGD for newly added wards	BMP	B	13	30.8.02	9,567.38	4300.00	1857.50	Work in progress.
	28. Construction of Community Toilets at various places in Bangalore City	BMP	C	13	30.8.02	928.00	464.00		Loan agreement under finalisation.
	29. Development of Side Walk Ways	BMP	C	13	30.8.02	7,000.00	3500.00		Loan agreement under finalisation.
	30. Construction of flyover at intersection of ORR and Hosur Road Near Central Silk Board	BDA	C	13	30.8.02	2,035.00	1017.00	267.50	Work in progress.
	31. Construction of Statelite Bus Station on Mysore Road	KSRTC	A	13	30.8.02	1,961.00	980.50		Recently approved.
	32. Development of children play ground with mini railway facilities on the down stream of Kempambudhi tank	BMP	B	14	04.4.03	115.00	57.50		Recently approved loan agreement yet to be entered into.
	33. Construction of 4 Nos. of electric Crematoria at Bangalore (RT Nagar, Peenaya, Magadi Road and Medi Agrahara)	BMP	B	14	04.4.03	936.00	468.00		Recently approved loan agreement yet to be entered into.

1	2	3	4	5	6	7	8	9	10
34.	Restoration of Sankey tank	BMP	C	14	04.04.03	320.00	160.00	Recently approved loan agreement yet to be entered into.	
35.	Restoration of Yediur lake	BMP	C	14	04.4.03	232.40	116.20	Recently approved loan agreement yet to be entered into.	
36.	Construction of flyover at the Intersection of Airport road and IRR	BDA	C	14	04.4.03	3,005.00	1502.50	Recently approved loan agreement yet to be entered into.	
37.	Construction of Grade separator at Bangalore Dairy circle	BDA	C	14	04.4.03	3,050.00	1525.00	Recently approved loan agreement yet to be entered into.	
38.	Construction of Grade Separator near MICO layout junction (Jayadeva Institute)	BDA	C	14	04.4.03	1,977.00	988.00	Recently approved loan agreement yet to be entered into.	
39.	Modernisation of Kempegwda bus station at Bangalore	KSRTC	A	14	04.4.03	246.85	123.43	KSRTC vide their letter dated 03.5.03 have requested to consider this project under category 'C' instead of category 'A'.	
40.	Construction of 3 new depots (Saneguru- vanahalli, Yeshvanthpur and HSR layout and concrete pavement at Koramangala Depot)	BMTD	C	14	04.4.03	385.00	192.50	Recently approved loan agreement yet to be entered into.	
41.	Remodelling of Kempe Gowda Bus station	BMTD	C	14	04.04.03	452.26	226.13	Recently approved loan agreement yet to be entered into.	
42.	Providing basic amenities for the slum dwellers at KG	KSCB	Grant	14	04.4.03	293.00	293.00	Recently approved.	

1	2	3	4	5	6	7	8	9	10
	Byadarahalli Tank Mohalla and Bharath Matha housing schemes								
	43. Providing drinking water facility by drilling two bore wells and construction of two over head tanks in sy. No. 11 and 12 of Laggere	KSCB	Grant	14	04.4.03	19.77	19.77	19.77	Recently approved.
	Study fees paid for various studies conducted						42.14		
	Grand Total :						16850.24		

*[Translation]***SCs/STs/OBCs in Different Departments**

1225.SHRI BAL KRISHNA CHAUHAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of personnel working in groups 'A', 'B', 'C' and 'D' in different departments and undertakings under Ministry of Personnel, Public Grievances and Pensions, group-wise; and

(b) the number of personnel belonging to Other Backward Classes, Scheduled Tribes and Scheduled Castes separately, out of total number of personnel, group-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Requisite information pertaining to the Ministry of Personnel, Public Grievances and Pensions (including its attached/subordinate offices, namely, Staff Selection Commission, Institute of Secretariat Training and Management, Lal Bahadur Shastri National Academy of Administration and Central Administrative Tribunal) is given in the Statement enclosed.

Statement

Group	Total No. of employees	Total No. of OBC employees	Total No. of ST employees	Total No. of SC employees
A	222	Nil	1	14
B	810	16	18	66
C	1107	38	38	145
D	873	49	43	244

*[English]***Joint Venture Projects by IFFCO**

1226.SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the number of projects conceived by the IFFCO with other countries at present;

(b) whether it is a fact that joint projects in Tunisia and Iran for Acid and Ammonia are pending finalization since long;

(c) if so, the present position of these two projects; and

(d) the steps taken or being taken by the Government for early finalisation of these two joint projects?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRAPAL SINGH) : (a) At present there are two joint venture projects in other countries where IFFCO is one of the Indian sponsors/equity holders. These are, Industries Chimique Du Senegal in Senegal already producing Phosphoric Acid and Oman Indian Fertilizer Company in Oman for production of urea which is under implementation.

(b) to (d) IFFCO and Krishak Bharati Cooperative Ltd. (KRIBHCO), forming an Indian consortium, had signed a Memorandum of Understanding with Qeshm Free Area Authority (QFAA) of Iran for setting up a gas based ammonia-urea plant in Iran. The proposal was reviewed by the sponsors in 2001 in the light of market conditions relating to demand-supply scenario and international urea prices and was then not found financially viable. The sponsors have decided to review the techno-economic and environmental feasibility of the alternative option of setting up an ammonia plant on stand-alone basis for which QFAA is conducting an environmental impact assessment.

The proposed joint venture project in Tunisia has been dropped by IFFCO as it was not found to be economically viable.

*[Translation]***Women Cell**

1227.SHRI RADHA MOHAN SINGH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of complaints relating to dowry and physical violence against women registered in 'women cell' during the year 2002-2003 in Delhi, area-wise;

(b) the number of cases disposed and the number of cases lying pending; and

(c) the details of the action taken so far regarding the cases lying pending for two years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) The requisite information is given in the enclosed Statement.

(c) There are twelve cases pending for more than two years in which the investigation has not been completed. Of these, the investigation is in the final stages of completion in six cases and the remaining six cases are those in which the courts have either directed reinvestigation or stayed further proceedings or stayed the arrest of the accused or in which the bail matter is before the Court.

Statement

Area/District	2002			2003 (upto 15th July, 2003)		
	Complaints received	Disposed off	Pending	Complaints received	Disposed off	Pending
New Delhi	59	58	1	28	19	9
East	828	778	50	506	213	293
North-East	1543	1541	2	598	288	310
North	261	261	—	149	90	59
North-West	1591	1575	16	723	440	283
Central	395	395	—	237	137	100
South	889	874	15	398	195	203
South-West	312	310	2	157	84	73
West	731	704	27	473	188	285
Crime against Women Cell	1741	1673	68	1044	378	666
Total	8350	8169	181	4313	2032	2281

[English]

Campus of National Institute of Rural Development

1228. SHRI A. BRAHMANAIAH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of NIRD campuses at present, State-wise;

(b) whether the Government have received requests from the State Governments to open NIRD campuses;

(c) if so, the details thereof, State-wise;

(d) the reaction of the Government thereto;

(e) the time by which these are likely to be opened; and

(f) the steps taken by the Government to give proper training to rural development officers at the district level?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL) :
(a) There are two campuses of the National Institute of Rural Development at present, one at Hyderabad in Andhra Pradesh and the other at Guwahati in Assam.

(b) No, Sir.

(c) to (e) Do not arise.

(f) The National Institute of Rural Development (NIRD), with its campuses at Hyderabad and Guwahati, imparts training, among others, to the district-level officers like district collectors, Project Directors of District Rural Development Agencies, Chief Executive Officers of Zilla Panchayats and also heads of departments. The Ministry of Rural Development also provides financial assistance to 28 State Institutes of Rural Development, which impart training, among others, to the rural development officers at the district level.

**Rehabilitation of Displaced Traders
and Household Owners**

1229. SHRI RAM MOHAN GADDE :
DR. M.V.V.S. MURTHI :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have decided to constitute a high level committee to chalk out a two prong rehabilitation strategy for over 1000 traders and household owners who face displacement following the construction of Delhi Metro's Barakhamba Road-Dwarka line;

(b) if so, the details in this regard;

(c) whether the Government have received and examined the report of the Committee;

(d) if so, the outcome thereof; and

(e) the manner in which the Government is going to protect the interests of traders and household owners?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) Yes, Sir.

(b) to (e) The Committee has submitted its recommendations, which are under examination.

National Fertilizers Ltd.

1230. SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that more than 2.66 lakh shares of National Fertilizers Limited were traded on the BSE on 1st July, 2003;

(b) if so, the rate on which these were traded in the market;

(c) whether these shares were traded below its earlier price;

(d) if so, the reasons therefor;

(e) whether Chairman/MD of National Fertiliser Limited, made a statement that the company disinvestments would be undertaken below its market price;

(f) if so, the reasons for making such a statement and its impact on share market;

(g) whether it is a fact that due to this statement prices of shares of NFL came down heavily; and

(h) if so, the action taken by Government against Chairman/MD of NFL for making such a statement which caused loss to the Government and the small investors in crores of rupees?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) The shares traded on 1.7.2003 were 265579 in number (as per Economic Times newspaper dated 2.7.2003).

(b) The closing rate on 1.7.2003 was Rs. 56.05 per share.

(c) The closing rate on 30.6.2003 was Rs. 67.45 per share.

(d) The share prices, which have been fluctuating on daily basis, increased substantially from Rs. 42.00 per share as on 23.6.2003 to Rs. 67.45 per share on 30.6.2003. Further, it increased to Rs. 68.75 per share as on 10.7.2003.

(e) CMD, NFL had participated in the panel discussions on "The effect of monsoon on sales of urea" on CNBC Channel on 1.7.2003. During discussions on the realization from disinvestment, though CMD, NFL had replied that he would not like to hazard any guess, on repeated persistence, he replied that as per his estimation, it should fetch more than Rs. 1000 crore.

(f) to (h) The share prices of NFL were fluctuating very significantly from mid-June 2003 onwards. The prices have been fluctuating from Rs. 40 per share on 16.6.2003 to a peak of Rs. 68.75 per share as on 10.7.2003. It is not possible to assign specific reasons for the fluctuation in the share value on day-to-day basis.

Evaluation of three Development Boards

1231. SHRI NARESH PUGLIA :
SHRI PRAKASH V. PATIL :

Will the DEPUTY PRIME MINISTER be pleased to be pleased to refer to the reply given to Unstarred Question No. 4332 on 17th December, 2002 regarding Separate Board for Maharashtra and state :

(a) whether the Programme Evaluation Organization in the Planning Commission has been evaluating the data obtained on the working of three existing Development Boards in Maharashtra for drafting and finalising the report on the performance of the Development Boards;

(b) if so, the details thereof; and

(c) the time by which this exercise is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) The Programme Evaluation Organization of the Planning Commission had undertaken a performance evaluation study based on the data obtained on the working of the three existing Development Boards in Maharashtra and have submitted their evaluation report to the Government recently.

(c) Does not arise.

Awarding of Tenders by CPWD

1232. COL. (RETD.) DR. DHANI RAM SHANDIL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government are aware that the C.P.W.D. has awarded tenders for repairing of Chhajjas, sun shades in front side and back side of all Government

quarters situated in Sarojini Nagar, R.K. Puram DIZ area and Aram Bagh, New Delhi, during the year 2001-2002 and 2002-2003;

(b) if so, the details thereof, location-wise;

(c) whether the C.P.W.D. Authority has conducted any inquiry to judge the quality of material being used by the contractors;

(d) if so, the details thereof; and

(e) if not, the reasons for not taking any spot inspection by the Vigilance Department of C.P.W.D. to ensure good quality of material before making the payment to contractors?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) Yes, Sir. Works of repairs to Chajjas are carried out by the CPWD in the normal course of maintenance. Repairs are carried out only to chajjas showing signs of distress.

(b) The details are enclosed at Statement-I and II.

(c) to (e) The quality of work and material used is checked regularly by the supervising staff of the DG (W), CPWD. Some works are also examined by the Quality Control Unit of the Circle/Zone concerned. Payments are made to the contractors only on being satisfied about the quality of the works. In the absence of any adverse report about the quality of material used, there was no reason for the Vigilance Wing of the CPWD to conduct special enquiry or spot inspection.

Statement-I

Details of Repairs to Chajjas, etc., during 2001-2002

1. Repair of Chajjas in type-II and type-III quarters at Mandir Marg.
2. Repair and replacement of Chajjas in MS flat, Pashwa Road.
3. Replacement of Chajjas on kitchen windows of 12 blocks at 'H' pocket at Kali Bari Marg.
4. Renovation of Garages and Chajjas at Sector 'D' Mandir Marg, New Delhi.

5. S/R to 192 Type-III quarters at Hanuman Road.
6. S/R to 192 Type-B quarters at Hanuman Road.
7. S/R to 243 Type-III quarters at BKS Marg, New Delhi.
8. Special repair to various type of quarters at Sector-VIII R.K. Puram, New Delhi.
9. Special repair to various type of quarters at Sector-VII R.K. Puram.
10. Special repair to various type of quarters at Sector-8 and 9, R.K. Puram.
11. Special repair to 296 type-IV quarters at Sector-12, R.K. Puram.
12. Special repair to 712/3539 GPRA at Sarojini Nagar.
13. S/R to 972 GPRA at Sarojini Nagar, New Delhi.
14. Repair of Chajjas and other works in DIZ area Sector-4.
9. Special repair to mixed type quarters at Sector-9, R.K. Puram (SH-Repair to damaged RCC back Chajjas by slab Chajjas).
10. Special repair to various type quarters at Sector-8, R.K. Puram (SH-Repair of damaged RCC Chajjas).
11. Special repair to various type quarters at Sector-7, R.K. Puram (SH-Replacement of damaged RCC Chajjas by providing red sand stone Chajjas).
12. Repair of damaged balcony at Sector-8, R.K. Puram, New Delhi.
13. Repair of damaged plaster, Chajjas etc. at Sector-9, R.K. Puram, New Delhi.
14. Repair to damaged back lane at Sector-8, R.K. Puram, New Delhi.
15. Special repair to various type of quarters at Sector-XII, R.K. Puram (SH-Repair to damaged Chajjas).
16. Special repair to 560 E type of quarters at Sector-III, R.K. Puram (SH-Replacement of damaged RCC Chajjas).
17. S/R to 799 GPRA at Sarojini Nagar, New Delhi (SH-Repair to damaged sunshade, S/line and terrace tank).
18. S/R to 712 GPRA at Sarojini Nagar, New Delhi (SH-Repair to damaged balconies, sun shades, plinth protection, sewer and water supply system root terrace tank etc.).
19. Repair of Chajjas and other works in Aram Bagh.

Statement-II

*Details of Repairs to Chajjas, etc., during
2002-2003*

1. Repair of Chajjas and wall plaster of block No. 49 to 55 Sector-II DIZ area.
2. Repair of Chajjas, balconies, wall parapet for 'D' Pocket, Type-II quarters at Mandir Marg.
3. Replacement of damaged broken Chajjas at Sector III, DIZ area.
4. Repair of Chajjas and wall plaster of block No. 1 to 18, BKS Marg, New Delhi.
5. Replacement of worn out chajjas on kitchen window block No. 13 to 28, 'H' block, Kali Bari Marg.
6. Repair of sunshades at Sector-II, DIZ area.
7. Repair of Chajjas and wall plaster Type-III quarters, Kali Bari Marg.
8. Special repair to various type of quarters at Sector-V, R.K. Puram, New Delhi (SH-Repair to damaged Chajjas/ sunshade).

**Allocation of Funds under Sampoorna
Gramin Rozgar Yojana**

1233.COL. (RETD.) SONA RAM CHOUDHARY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether the Union Government have received any request from State Government of Rajasthan for immediate release of Centre's allocation to the State under Sampoorna Gramin Rozgar Yojana for 2003-04 in a single instalment;

- (b) if so, the details thereof and reasons therefor;
- (c) the reaction of the Government thereto;
- (d) the time by which the allocation is likely to be released to the State Government;
- (e) whether the Government propose to release the funds and foodgrains double than those allocated last year, as per recent directions of the Supreme Court in the case of People's Union for Civil Liberties Vs Union of India; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) and (b) Yes, Sir. The Government of Rajasthan requested to release 100% of Central Allocation under the Sampoorana Gramin Rozgar Yojana (SGRY) in one go in the month of April, 2003 due to prevailing drought at that point of time.

(c) to (f) As per the SGRY Guidelines, resources are released to the States/UTs in two instalments. However, as per direction of the Hon'ble Supreme Court of India, the Ministry of Rural Development has already released 60% of the annual allocation of the cash component and 75% of the foodgrains component as 1st installment to all the districts of Rajasthan amounting to Rs. 7454.56 lakhs and 100532 tonnes of foodgrains under the SGRY. In addition, a quantity of 1211580 tonnes of foodgrains has also been released to the State under the Special Component of the SGRY.

The balance of the allocation will be released as 2nd instalment as and when the State Government utilizes the 50% of the available resources and submit proposal to the Ministry of Rural Development.

[Translation]

Khosla Commission

1234. SHRI SUNDER LAL TIWARI :

SHRI SATYAVRAT CHATURVEDI :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the details of recommendations of Khosla Commission regarding Delhi Police alongwith recommendations which could not be implemented so far;

(b) whether attention of the Government has been drawn towards survey report of a Bangalore based psychological institute called, 'Nimhans';

(c) if so, the steps taken by the Government so far to keep constables of Delhi Police tension free and the outcome thereof;

(d) whether the Government propose to take some special steps in view of pitiable conditions of police personnel; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The Khosla Commission appointed by the Government in 1968 had made wide ranging recommendations covering various facts of the functioning of Delhi Police including housing, medical and educational facilities to its personnel; introduction of the Commissioner of Police System in Delhi, District Police Administration; placing the prosecution staff under the administrative control of Delhi Police; investigation of cases; supervision; recruitment and promotions; and training and public relations. Most of these recommendations were accepted and implemented either fully or partially. The major recommendation which could not be implemented related to provision of family accommodation for all the police personnel; placement of prosecution staff under Delhi Police; amendment to the Indian Evidence Act; appointment of policemen on part-time basis; and setting up of mobile courts to try the accused on the spot.

(b) Yes, Sir.

(c) to (e) The steps taken by the Government to improve the working conditions of the Delhi Police personnel including taking precaution not to put the staff on duty for more than 12 hours in a day; ensuring one day's rest to each and every police personnel in two weeks' time; inclusion of training programme on the behaviour of police personnel in the basic training course and the

unit level courses; purchase of ready built flats for residential purposes; holding of Sampark Sabha at Police Stations to redress the grievances of police personnel; time bound clearance of dues like medical claims, leave travel concession, travelling/daily allowance, etc.; restoration of causal leave entitlement at a higher level; and sanction of monthly ration money to sub-ordinate police personnel.

Custodial Death in Delhi

1235. SHRI MANIKRAO HODLYA GAVIT : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the police stations of Delhi where custodial deaths have taken place during the last one year;

(b) whether the Government have instituted any inquiries to ascertain if the deaths occurred due to use of third degree methods on detainees or due to any other reason;

(c) if so, the details thereof, police-station-wise; and

(d) the action taken by the Government on the basis of outcome of these enquiries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (d) Since 16th July, 2002, three persons, one each in the Police Stations at Lodhi Colony, Ambedkar Nagar and Patel Nagar, were reported to have died while in the police custody. Prime facie, the first two were cases of suicide and the third of natural death. However, the inquest proceedings in all the three cases have been initiated to determine the cause and circumstances in which the deaths took place.

[English]

Improper Maintenance of Records

1236. SHRI G. PUTTA SWAMY GOWDA :
DR. LAXMINARAYAN PANDEYA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that the property records are not being maintained by the Delhi Development Authority, (DDA) resulting in double allotment in many cases as has

been reported by the Comptroller and Auditor General (CAG) in its report No. 4 of 2003 (Civil) Para 10.3;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the losses incurred by the Government as a result thereof; and

(d) the action taken against the officers responsible therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (d) The Comptroller and Auditor General (CAG) in its report No. 4 of 2003 (civil) has pointed out that seven cases of double allotment occurred on account of poor maintenance of property records and incorrect entry of property information while carrying out computerized draw by DDA. Subsequent fresh allotments were made to these allottees after a lapse of more than a year at current cost of the flats, which was protested by the allottees and one of them moved the High Court. The court ordered in August 1993 to charge the cost prevailing at the time of original allotment. Accordingly, charging of old cost from the allottees allegedly resulted in a loss of Rs. 24.38 lakh as per CAG report. The Vigilance Department of DDA has already initiated action to fix responsibility in all the seven cases of double allotment.

[Translation]

Decline in Rural Unemployment

1237. SHRI SHIVAJI MANE :
SHRIMATI RAJKUMARI RATNA SINGH :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the official data reveals that the number of unemployed persons in rural areas is coming down;

(b) if so, the details thereof in this regard for the last three years;

(c) the reaction of the Government in this regard; and

(d) the agencies responsible for preparing this data and the mechanism through which the data is cross-checked by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) to (c) The unemployment in the country, including in rural areas, is estimated by the National Sample Survey Organisation (NSSO) once in every five years through Sample surveys. On the basis of the last sample survey conducted by NSSO in its 55th Round (1999-2000), it has been estimated that the number of unemployed rural persons in labour force is 43.35 lakh. Comparison of unemployment situation over the last three years and the current year is not possible for want of year-wise estimates either for the country as a whole or State-wise.

(d) The NSSO has evolved a strong mechanism for control and supervision of data collection. Field Supervision is carried out by higher level officers. Technical scrutiny of the filled-in schedules, adoption of consistency checks before validation of data etc. are also resorted to.

[English]

Chemical Weapons with Terrorists

1238. SHRIMATI SHYAMA SINGH :
SHRI BHASKARRAO PATIL :
SHRI ADHIR CHOWDHARY :
SHRI NARESH PUGLIA :
DR. CHARAN DAS MAHANT :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware that terrorists in Jammu and Kashmir possess chemical weapons;

(b) if so, the facts and the details thereof;

(c) whether the Government have formulated any strategy to deal with the use of chemical weapons in possession of the terrorists; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to

(d) The intelligence inputs received so far have not confirmed the possession of Chemical Weapons by the terrorist outfits operating in Jammu and Kashmir.

[Translation]

Public Grievances

1239. SHRI HARIBHAU SHANKAR MAHALE :
SHRI ADHI SANKAR :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of complaints relating to public grievances and pensions received by the Government from various States including Maharashtra during the last two years as on date, State-wise;

(b) the action being taken by the Government thereon;

(c) whether these grievances are not being redressed and are ignored;

(d) if so, the facts thereof and the reasons therefor;

(e) whether the Government have chalked out any new plan or taken concrete steps to redress the public grievances and complaints particularly in regard to pensions; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The complaints relating to public grievances and pensions pertaining to various States are received in the Government of India at the Public Wing of Prime Minister's Office, Department of Administrative Reforms and Public Grievances and Department of Pension and Pensioners' Welfare. The number of State-wise grievances handled by them for the last two years are indicated in the enclosed Statement.

(b) Public Grievances are redressed in the Government of India through a decentralized system. The

Department of Administrative Reforms and Public Grievances is the nodal agency of the Government of India for administrative reforms as well as redress of public grievances. The grievances received in the Department are sent to the concerned State Governments for redress under intimation to the petitioner. The Department also 'takes up' some grievances of serious nature every year for intensive monitoring till their disposal. In the Prime Minister's Office, petitions/complaints without exception are scrutinized and forwarded for appropriate action to the concerned authorities. The complaints received from pensioners in the Department of Pension and Pensioners' Welfare are forwarded to the concerned Ministries/Departments/State Governments/Union Territories etc. for their redress immediately.

(c) No, Sir.

(d) Does not arise.

(e) and (f) Department of Administrative Reforms and Public Grievances, being the nodal agency in the Government of India for redress of public grievances, have been issuing instructions from time to time for strengthening the public grievance redress mechanism in the Government. The Department also undertakes studies of public grievances redress mechanism in various States from time to time as a part of its annual action plan. The Department of Pension and Pensioners' Welfare continuously monitors the existing grievance redress system and necessary changes that are called for are effected.

Statement

States	Department of Administrative Reforms and Public Grievances (15.7.2001 – 14.7.2003)			Prime Minister's Office (15.7.2001-14.7.2003)		Department of Pension and Pensioners' Welfare (1.8.2001-24.7.2003)	
	Grievances Taken up	Grievances Transferred	Disposed off	Grievances received	Grievances Transferred	Grievances received	Grievances Transferred
1	2	3	4	5	6	7	8
Andhra Pradesh	5	17	3	6847	6847	1032	1032
Arunachal Pradesh	2	2	–	56	56	8	8
Assam	1	7	3	1594	1594	115	115
Bihar	9	35	13	10769	10769	314	314
Chhattisgarh	1	31	1	63	63	68	68
Goa	–	1	1	283	283	28	28
Gujarat	–	3	5	2064	2064	300	300
Haryana	10	22	15	6597	6597	342	342
Himachal Pradesh	2	1	–	2669	2669	111	111
Jammu and Kashmir	3	2	–	1427	1427	88	88
Jharkhand	1	9	–	1795	1795	147	147
Karnataka	1	12	–	3458	3458	423	423

1	2	3	4	5	6	7	8
Kerala	—	5	—	2242	2242	429	429
Madhya Pradesh	9	82	13	9421	9421	390	390
Maharashtra	8	31	4	8351	8351	991	991
Manipur	—	—	—	152	152	2	2
Meghalaya	1	—	—	96	96	24	24
Mizoram	2	2	2	63	63	7	7
Nagaland	—	—	—	174	174	4	4
Orissa	2	3	9	5058	5058	133	133
Punjab	—	8	5	6896	6896	381	381
Rajasthan	7	35	14	8770	8770	332	332
Sikkim	1	—	—	23	23	6	6
Tamil Nadu	3	19	9	9414	9414	1748	1748
Tripura	—	1	—	180	180	21	21
Uttar Pradesh	56	163	110	33823	3382	1088	1088
Uttaranchal	7	97	—	1775	1775	209	209
West Bengal	5	10	3	7300	7300	1065	1065

**Uniformity in Rules and Regulations
of Coal Companies**

1240. SHRI BHUPENDRASINH SOLANKI : Will the Minister of COAL be pleased to state :

(a) whether the Government propose to bring uniformity in the rules and regulations for all the public sector coal companies;

(b) if so, the steps taken in this regard so far; and

(c) if not, the reasons therefor?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :

(a) Rules and regulations framed by the Government of India are uniformly applicable to all the public sector coal companies.

(b) and (c) Do not arise.

[English]

Purchase of Computer

1241. SHRI RAGHUNATH JHA :
SHRI RAMJEE MANJHI :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the information to USQ No. 237 and 2926 dated 20.11.2002 and 11.3.2003 have since been collected; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) The information will be laid on the Table of the House.

Nehru Yuva Kendras

1242. SHRI ASHOK N. MOHOL : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the number of Nehru Yuva Kendras opened in the country as on June 30, 2003. State-wise'

(b) the objectives for opening of Nehru Yuva Kendras;

(c) whether these Kendras has achieved its objectives;

(d) if not, the reasons therefor and the steps taken by the Government to make these Kendras more attractive; and

(e) the financial assistance given by the Union Government to these Kendras during the last three years including current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) A total of 500 Kendras have been opened in the country as on 30th June '03. State-wise list of these Kendras is given in enclosed Statement-I.

(b) The objectives of Nehru Yuva Kendras (NYKs) are to enable the non-student rural youth to act as a vanguard in the process of social transformation in rural areas and for popularization of nationally accepted goals such as patriotism, self-reliance, secularism, democracy, national integration, community service and the development of scientific temper.

(c) Yes, Sir.

(d) Does not arise.

(e) A state-wise list showing funds released to the Kendras during the last three years including current year is given in enclosed Statement-II.

Statement-I

S. No.	Name of the State in the Zone	No. of kendras in the State
1	2	3
1.	Assam	23
2.	Sikkim	04
3.	Arunachal Pradesh	04
4.	Meghalaya	05
5.	Tripura	03
6.	Mizoram	03
7.	Manipur	09
8.	Nagaland	07
9.	Uttar Pradesh	55
10.	Uttaranchal	09
11.	West Bengal	22
12.	A and N Islands (UT)	06
13.	Rajasthan	30
14.	Orissa	16
15.	Maharashtra	30
16.	Goa	05
17.	Andhra Pradesh	23
18.	Bihar	34
19.	Jharkhand	16
20.	Tamilnadu	29
21.	Pondicherry	04
22.	Kerala	14
23.	Lakshadweep (UT)	01
24.	Gujarat	19
25.	Dadra and Nagar Haveli (UT)	01

1	2	3	1	2	3
26.	Himachal Pradesh	12	31.	Haryana	16
27.	Jammu and Kashmir	14	32.	Karnataka	20
28.	Chandigarh (UT)	01	33.	Madhya Pradesh	40
29.	Punjab	14	34.	Chhattisgarh	08
30.	Delhi	03	Total		500

Statement-II*Details of Funds Released to Kendras for the Year 2000-2001 to 2003-2004 (Till Date)*

State	2000-2001	2001-2002	2002-2003	2003-2004 till date
1	2	3	4	5
Haryana	9623085.00	13949748.00	8511570.00	3942680.00
Himachal Pradesh	7983234.00	12366453.00	8897100.00	2968020.00
Jammu and Kashmir	8522797.00	13757603.00	10049748.00	3662190.00
Punjab	7918363.00	11888832.00	6451600.00	3581970.00
Rajasthan	16853997.00	25527918.00	16871646.00	7808650.00
Delhi	3343796.00	4993229.00	3732619.00	222355.00
Chandigarh	1060205.00	1442833.00	513418.00	674065.00
Bihar	21028064.00	33220205.00	40647671.00	9847425.00
Jharkhand	9917143.00	14691868.00	12709048.00	3790325.00
Orissa	13603663.00	25580210.00	27628292.00	4280325.00
West Bengal	15023244.00	20330345.00	22577097.00	5961540.00
A and N Island	3028207.00	4227459.00	4947458.00	1445510.00
Chhattisgarh	5066308.00	12163312.00	149893438.00	1249780.00
Goa, Daman and Diu	1009781.00	1741499.00	2250541.00	928880.00
Gujarat	11684401.00	18893038.00	17507476.00	4814390.00
Madhya Pradesh	24310237.00	39955795.00	53935421.00	10504200.00
Maharashtra	19611757.00	28355435.00	36750634.00	8014850.00
Andhra Pradesh	1640243.00	20418489.00	18023687.00	6386520.00

1	2	3	4	5
Karnataka	12775360.00	15479338.00	11791444.00	5001745.00
Kerala	12361760.00	17343158.00	16355689.00	3930325.00
Tamil Nadu	21289113.00	28426593.00	19201034.00	8626090.00
Uttar Pradesh	21908497.00	61514818.00	98901305.00	14083170.00
Uttaranchal	4024079.00	6894750.00	11699924.00	2423765.00
Assam	17852691.00	25297262.00	27127268.00	6207870.00
Manipur	8881431.00	8372696.00	9328565.00	2206765.00
Nagaland	3243329.00	5922740.00	6625199.00	1764595.00
Meghalaya	3346535.00	5946988.00	3786573.00	1322425.00
Tripura	2204433.00	4351067.00	5093141.00	852255.00
Sikkim	2946212.00	3505586.00	4979742.00	946340.00
Mizoram	1551272.00	3235630.00	3266912.00	803255.00
Arunachal Pradesh	1636400.00	2898879.00	3903945.00	1059340.00
Dadra and Nagar Haveli	253590.00	341375.00	536412.00	263085.00
Total	310265469.00	493035151.00	664495617.00	129374500.00

[Translation]

New Coal Mines

1243. SHRIMATI JAYASHREE BANERJEE : Will the Minister of COAL be pleased to state :

(a) whether the quality of the coal extracted from these new coal mines has been assessed;

(b) if so, the details thereof;

(c) whether work on a new Coal mine is being undertaken in Madhya Pradesh also; and

(d) if so, the details thereof?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :
(a) to (d) Seven new projects are proposed to be taken up in Madhya Pradesh under the command area of Coal India Limited during the X Plan, details of which are given

below. Grade of coal to be extracted from these mines has also been indicated. Since these mines are yet to be opened, grade of coal shown has been determined from drill core samples.

S. No.	Name of Project	Type of Mine	Grade
1.	Bikram	Underground	B/F
2.	Khairaha	Underground	D
3.	Amadand	Opencast	D
4.	Urdhan	Opencast	D
5.	Jayant Sump Drivage	Opencast	C/E
6.	Amlori	Opencast	C/E
7.	Block 'B'	Opencast	C/D/F

*[English]***Fake Certificate Racket**

1244. SHRI VARKALA RADHAKRISHNAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Delhi Police has unearthed many fake certificate rackets in the city during the last one year;

(b) if so, the number of such cases reported alongwith the action taken in this regard;

(c) whether there is any possibility of persons getting recruited into the Government services with the help of such fake certificates;

(d) if so, whether the Government have evolved any comprehensive system to scrutinise the authenticity of certificate;

(e) if so, whether the Government propose to send the submitted certificates to the concerned Universities/ Institutions for verification; and

(f) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Since July last year, Delhi Police detected five cases in which fake education certificates were being issued and arrested fifteen persons in connection with these cases.

(c) to (f) Such a possibility cannot be ruled out. However, as and when a case in which the applicant has furnished a fake educational certificate is detected, action as per law is taken against him.

Atrocities on SCs/STs

1245. SHRI E.M. SUDARSANA NATCHIAPPAN :
SHRI BHAN SINGH BHAURA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of cases of attacks/violence committed against Scheduled Castes/Scheduled Tribes reported during each of the last three years and till date, State-wise;

(b) the number of persons arrested and convicted for such violence;

(c) whether the Government and National Human Rights Commission (NHRC) has conducted an enquiry into the allegation of atrocities on dalits in the country; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The State-wise and headwise incidence of crime committed against the members of the Scheduled Castes and Scheduled Tribes during 1998, 1999 and 2000 are given in enclosed Statement-I-VI respectively.

(b) As per available information, the number of persons arrested during 1998, 1999 and 2000 under Protection of Civil Rights Act, 1955 (PCR Act) were 2240, 1512 and 1260 respectively and under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 (POA Act) were 25084, 24568 and 26773 respectively. The conviction rates for the cases under PCR Act and POA Act respectively were 22.6% and 32.2% for 1998, 26.2% and 28.6% for 1999 and 25.2% and 32.3% for 2000.

(c) and (d) In cases, where the National Human Rights Commission (NHRC) is satisfied that the allegations disclose prima facie violation of human rights, investigation reports from the State Governments and other concerned authorities are obtained. In appropriate cases, the Commission also deposes its team of officers for spot investigation. Appropriate action is taken in the light of the investigation reports received from the concerned authorities.

	1	2	3	4	5	6	7	8	9	10	11	12	13
17. Nagaland			0	0	0	0	0	0	0	0	0	0	0
18. Orissa	7	191	22	6	2	5	4	7	254	274	772		
19. Punjab	7	1	4	2	0	0	0	1	6	2	23		
20. Rajasthan	49	218	138	9	2	63	0	958	4149	5586			
21. Sikkim	0	1	1	0	0	0	0	0	0	0	2		
22. Tamil Nadu	30	650	4	5	0	23	165	300	385	1562			
23. Tripura	0	0	0	0	0	0	0	0	0	0	0		
24. Uttar Pradesh	259	782	238	139	30	66	150	2737	2104	6511			
25. West Bengal	0	0	0	0	0	0	0	0	0	0	0		
Total (States)	516	3809	923	253	49	150	346	714	7435	11422	25617		
26. A and N Islands	0	0	0	0	0	0	0	0	0	0	0		
27. Chandigarh	0	0	0	0	0	0	0	0	0	0	0		
28. D and N Haveli	0	0	0	0	0	0	0	0	0	0	0		
29. Daman and Diu	0	0	0	0	0	0	0	0	0	0	0		
30. Delhi	0	0	0	0	0	0	0	1	8	2	11		
31. Lakshadweep	0	0	0	0	0	0	0	0	0	0	0		
32. Pondicherry	0	0	0	0	0	0	0	9	0	1	10		
Total (UTs)	0	0	0	0	0	0	0	10	8	3	21		
Total (All India)	516	3809	923	253	49	150	346	724	7443	11425	25638		

Source : Monthly Crime Statistics

Statement-II

Incidence of Crimes Committed against Scheduled Castes during 1999

S. No.	State/UT	Murder	Hurt	Rape	Kidnapping and Abduction	Dacoity	Robbery	Arson	PCR Act	SC/ST (Prev) of atrocities Act.	Other Offences	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	26	437	61	2	3	6	8	266	522	418	1749
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	4	2	0	0	0	0	1	0	0	7
4.	Bihar	5	230	22	1	2	0	13	0	276	271	820
5.	Goa	0	0	0	0	0	0	0	0	0	0	0
6.	Gujarat	26	363	28	15	8	23	17	9	415	877	1781
7.	Haryana	5	33	26	8	1	0	1	0	18	29	121
8.	Himachal Pradesh	2	2	4	0	0	0	0	6	21	19	54
9.	Jammu and Kashmir	0	1	2	0	0	0	0	1	0	9	13
10.	Karnataka	11	27	6	0	0	0	8	85	1131	9	1277
11.	Kerala	5	177	54	0	0	0	4	3	194	77	514
12.	Madhya Pradesh	55	751	305	36	2	16	56	26	433	2987	4667
13.	Maharashtra	7	67	40	6	1	4	10	135	160	175	605
14.	Manipur	0	0	0	0	0	0	0	0	0	0	0
15.	Meghalaya	1	0	0	0	0	0	0	0	0	0	1
16.	Mizoram	0	0	1	0	0	1	0	0	0	0	2

1	2	3	4	5	6	7	8	9	10	11	12	13
17. Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
18. Orissa	10	145	8	4	0	0	3	3	3	263	333	772
19. Punjab	5	9	7	2	0	0	0	0	1	6	9	39
20. Rajasthan	49	154	146	10	0	0	3	67	19	887	4288	5623
21. Sikkim	0	4	0	0	0	0	0	4	0	0	4	12
22. Tamil Nadu	20	165	12	11	0	0	3	1	109	366	196	883
23. Tripura	0	0	0	0	0	0	0	0	0	0	0	0
24. Uttar Pradesh	279	672	276	133	19	19	50	145	1	2597	1950	6122
25. West Bengal	0	0	0	0	0	0	0	0	0	0	0	0
Total (States)	506	3241	1000	228	36	109	337	665	7289	11651	25062	
26. A and N Islands	0	0	0	0	0	0	0	0	0	0	0	0
27. Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
28. D and N Haveli	0	0	0	0	0	0	0	0	0	0	0	0
29. Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0
30. Delhi	0	0	0	0	0	0	0	0	3	10	5	18
31. Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
32. Pondicherry	0	0	0	0	0	0	0	0	10	2	1	13
Total (UTs)	0	0	0	0	0	0	0	0	13	12	6	31
Total (All India)	506	3241	1000	228	36	109	337	678	7301	11657	25093	

Source : Monthly Crime Statistics

	1	2	3	4	5	6	7	8	9	10	11	12	13
17. Nagaland			0	0	0	0	0	0	0	0	0	0	0
18. Orissa	16	89	17	0	0	0	0	0	5	1	349	316	793
19. Punjab	0	4	8	2	0	0	0	0	0	0	17	3	34
20. Rajasthan	48	153	128	13	1	3	1	3	49	0	454	4341	5190
21. Sikkim	0	0	1	0	0	0	0	0	0	0	0	14	15
22. Tamil Nadu	12	654	17	1	0	1	0	1	0	103	418	90	1296
23. Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0
24. Uttaranchal	0	0	0	0	0	0	0	0	0	0	0	0	0
25. Uttar Pradesh	328	845	379	185	24	73	165	18	3018	2295	7330		
26. West Bengal	0	0	0	0	0	0	0	0	0	0	0	0	0
Total (States)	526	3497	1083	268	38	108	290	656	7368	11585	25419		
27. A and N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0
28. Chandigarh	0	0	0	0	0	0	0	0	0	1	0	0	1
29. D and N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0
30. Daman and Diu	0	0	0	0	0	0	0	0	0	1	0	0	1
31. Delhi	0	0	0	0	0	0	0	0	0	12	1	13	
32. Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Pondicherry	0	0	0	0	0	0	0	0	16	4	1	21	
Total (UTs)	0	0	0	0	0	0	0	16	18	2	36		
Total (All India)	526	3497	1083	268	38	108	290	672	7386	11587	25455		

Source : Monthly Crime Statistics

* Note : Figures are provisional.

	1	2	3	4	5	6	7	8	9	10	11	12	13
17. Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0
18. Orissa	1	83	6	2	0	1	0	0	2	91	96	282	
19. Punjab	0	1	0	0	0	0	0	0	0	0	0	1	2
20. Rajasthan	15	53	28	2	0	1	12	0	213	808	1132		
21. Sikkim	2	10	0	1	0	0	2	0	1	17	33		
22. Tamil Nadu	2	7	1	0	0	0	0	14	7	0	31		
23. Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0
24. Uttar Pradesh	2	20	4	1	0	0	5	0	40	38	110		
25. West Bengal	0	0	0	0	0	0	0	0	0	0	0	0	0
Total (States)	66	638	331	56	5	15	38	47	708	2367	4271		
26. A and N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0
27. Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0
28. D and N Haveli	0	0	0	0	0	0	0	0	1	0	1		
29. Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0
30. Delhi	0	0	0	0	0	0	0	0	0	0	0	0	0
31. Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0
32. Pondicherry	0	0	0	0	0	0	0	3	0	1	4		
Total (UTs)	0	0	0	0	0	0	0	3	1	1	5		
Total (All India)	66	638	331	56	5	15	38	50	709	2368	4276		

1	2	3	4	5	6	7	8	9	10	11	12	13
17. Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
18. Orissa	3	105	10	1	0	0	1	0	7	94	114	335
19. Punjab	0	0	1	0	0	0	0	0	0	4	0	5
20. Rajasthan	14	61	40	4	4	0	1	13	0	175	913	1221
21. Sikkim	0	8	2	1	0	0	0	0	0	0	7	18
22. Tamil Nadu	1	70	0	0	0	0	0	0	10	11	13	105
23. Tripura	0	0	0	0	0	0	0	0	0	0	0	0
24. Uttar Pradesh	1	14	1	0	0	0	0	0	0	6	36	58
25. West Bengal	0	0	0	0	0	0	0	0	0	0	0	0
Total (States)	80	646	383	59	3	8	43	45	2608	574	4449	
26. A and N Islands	0	0	0	0	0	0	0	0	0	0	0	0
27. Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
28. D and N Haveli	0	0	0	0	0	0	0	0	0	0	0	0
29. Daman and Diu	0	0	1	0	0	0	0	0	0	0	0	1
30. Delhi	0	0	0	0	0	0	0	0	0	0	0	0
31. Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
32. Pondicherry	0	0	0	0	0	0	0	0	0	0	0	0
Total (UTs)	0	0	1	0	0	0	0	0	0	0	0	1
Total (All India)	80	646	384	59	3	8	43	45	2608	574	4450	

Source : Monthly Crime Statistics

1	2	3	4	5	6	7	8	9	10	11	12	13
17. Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
18. Orissa	1	40	6	1	0	0	0	0	7	90	83	228
19. Punjab	0	1	2	2	0	0	0	0	0	1	0	6
20. Rajasthan	9	39	38	2	2	0	0	10	0	54	978	1130
21. Sikkim	1	2	0	0	0	0	0	0	0	0	5	8
22. Tamil Nadu	0	0	0	0	0	0	0	0	5	4	0	9
23. Tripura	1	0	0	0	0	0	0	0	2	0	0	3
24. Uttar Pradesh	3	13	3	3	1	0	0	0	0	11	44	78
25. West Bengal	0	0	0	0	0	0	0	0	0	0	0	0
Total (States)	59	447	403	48	5	2	32	31	498	2660	4185	
26. A and N Islands	0	0	0	0	0	0	0	0	0	0	1	1
27. Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
28. D and N Haveli	0	0	0	0	0	0	0	0	0	3	0	3
29. Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0
30. Delhi	0	0	0	0	0	0	0	0	0	0	0	0
31. Lakshadweep	0	0	0	0	0	0	0	0	0	1	0	1
32. Pondicherry	0	0	0	0	0	0	0	0	0	0	0	0
Total (UTs)	0	0	0	0	0	0	0	0	0	4	1	5
Total (All India)	59	447	403	48	5	2	32	31	502	2661	4190	

Source : Monthly Crime Statistics

Note : Figures are provisional.

Drought Prone Area Programme

1246. SHRI SHRINIWAS PATIL :
 COL. (RETD.) SONA RAM CHOUDHARY :
 SHRI NARESH PUGLIA :
 SHRI ADHIR CHOWDHARY :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the results of the Drought Prone Areas Programme (DPAP) since 1995-96 till date;

(b) whether any assessment regarding increase in productivity of land, overall economic development and the socio-economic conditions of the people living in these areas has been done by the Government;

(c) if so, the details thereof;

(d) whether the Union Government have conducted any survey to identify Drought prone areas of various States affected annually;

(e) if so, details of such areas identified during the last three years and the current year, State-wise;

(f) the funds allocated and released by the Union Government to each State during the said period, year-wise;

(g) whether some States have not utilised the total funds allocated/provided by the Union Government to tide over the situation;

(h) if so, the names of the States and the reasons therefor;

(i) the steps taken/proposed to be taken by the Government to mitigate the sufferings of the people of such States; and

(j) the amount sanctioned for Drought Prone Area Programme in the Tenth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL) :
 (a) to (j) Since the adoption of watershed approach from

1995-96 till date, 16268 watershed projects have been sanctioned to treat an area of about 81.34 lakh hectares. The year-wise details of projects sanctioned to programme States is contained in enclosed Statement-I. Out of the total sanctioned projects, 3750 projects are deemed to have been completed as the entire Central funds for these projects have been released. The remaining projects are at various stages of implementation.

In order to assess the impact of the DPAP projects, Impact Assessment studies have been carried out in some programme States. These studies reveal that due to implementation of these watershed projects, the overall productivity of land has increased, water table has gone up and there has been a significant positive impact on overall economic development of the inhabitants in the project areas. The studies also indicate that green vegetative cover, irrigation, crop yield etc. have also improved in these areas.

In 1994-95 a High Level Technical Committee by adopting a scientific criteria like rainfall, moisture index extent of irrigation facilities etc., identified the extent of drought prone areas in the country. Presently, the DPAP programme covers 74.6 million hectare spread over 182 districts in 16 States. Thereafter, no subsequent annual surveys have been conducted to review the DPAP coverage. However, the areas not covered under DPAP are being taken up for treatment under Integrated Wasteland Development Programme (IWDP) which is also implemented on watershed basis on the analogy of DPAP.

A watershed project is to be completed over a period of five years. Under DPAP, specific allocation of funds to the States is not made as it is a demand driven programme. The central share is released in seven instalments to District Rural Development Agency (DRDA)/Zilla Parishad (ZP). The first instalment is released along with the sanction of new projects and the subsequent instalments are released only on the basis of specific proposal received from the concerned DRDA/ZP along with Utilization Certificates, Audited Statement of Accounts, Quarterly Progress Reports, etc., as per the provisions contained in the Guidelines for Watershed Development. While releasing

the funds it is ensured that the concerned State Government has released its share of funds and the concerned DRDA/ZP has utilized more than 50% of the last instalment of funds released to it. The year-wise details of funds released to programme States is given in Statement-II. The financial performance of Drought Prone Areas Programme is about 80%. To further gear up the implementation of these projects, the existing

monitoring mechanism has been strengthened. A system of supplementary monitoring mechanism has also been introduced. In addition, the District Vigilance and Monitoring Committees under the chairmanship of local Members of Parliament have been set up.

The Planning Commission has approved Rs. 1500 crore for DPAP in the Tenth Five Year Plan.

Statement-I

Drought Prone Areas Programmes

State	Number of projects sanctioned								
	1995-96	1996-97	1997-98	1998-99	1999-00	2000-01	2001-02	2002-03	Total
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	527	60	321	700	587	314	166	291	2966
Bihar	101	0	0	0	0	28	46	60	235
Chhattisgarh	234	0	0	0	0	197	106	116	653
Gujarat	275	100	19	55	230	329	110	241	1359
Himachal Pradesh	33	21	0	0	17	77	40	50	238
Jammu and Kashmir	—	0	10	22	0	132	44	66	274
Jharkhand	263	0	0	0	19	200	173	164	819
Karnataka	406	0	0	0	248	266	245	221	1386
Madhya Pradesh	661	0	0	0	265	657	238	265	2086
Maharashtra	818	0	0	0	219	578	296	300	2211
Orissa	192	0	0	0	0	111	221	160	684
Rajasthan	182	0	0	0	18	271	96	113	680
Tamil Nadu	297	0	0	103	299	0	61	144	904
Uttar Pradesh	282	99	56	0	286	93	92	158	1066
Uttaranchal	117	0	0	0	90	58	90	97	452
West Bengal	135	0	0	0	0	60	28	32	255
Total	4523	250	406	880	2278	3371	2052	2478	16268

Statement-II

Drought Prone Areas Programme
Details of Funds released from 1995-96 to 24.7.2003

State	Details of Funds Released (Rupees in lakhs)										Total
	1995-96	1996-97	1997-98	1998-99	1999-2000	2000-2001	2001-2002	2002-2003	2003-2004		
Andhra Pradesh	2106.55	2619.63	2292.50	2290.62	2670.75	4759.58	4067.00	4854.99	1344.81	27006.43	
Bihar	724.71	34.00	115.13	238.28	229.99	100.19	242.06	249.75	42.94	1977.05	
Chhattisgarh			Included in Madhya Praesh			680.75	700.28	1599.62	189.00	3169.65	
Gujarat	1013.96	731.06	528.48	776.95	878.81	1427.34	1165.31	3273.13	771.45	10566.49	
Himachal Pradesh	66.50	194.00	69.50	52.00	90.00	247.00	316.62	370.81	26.89	1433.32	
Jammu and Kashmir	260.29	198.00	112.50	40.00	219.56	368.76	297.00	222.75	00	1718.86	
Jharkhand			Included in Bihar			686.60	882.13	553.50	326.05	2448.28	
Karnataka	1159.04	493.55	786.39	908.28	801.91	1425.97	2093.75	2265.04	327.07	10261.00	
Madhya Pradesh	1938.70	2118.94	892.55	882.51	1401.75	2495.50	4361.00	4721.01	1100.29	19912.25	
Maharashtra	1721.31	1260.73	1986.06	552.00	644.50	1898.75	2009.62	1294.62	127.89	11495.48	
Orissa	403.84	295.00	63.84	274.55	46.25	681.69	970.10	901.10	262.03	3898.40	
Rajasthan	643.77	152.00	419.00	173.50	385.75	980.75	1195.13	1430.93	488.66	5869.49	
Tamil Nadu	532.49	1223.56	727.34	272.71	827.30	908.50	864.88	1059.53	438.81	6835.12	
Uttar Pradesh	1093.16	1649.57	842.06	838.60	1093.18	183.63	905.72	1717.85	427.30	10405.07	
Uttaranchal			Included in Uttar Pradesh			324.00	510.75	376.37	00	1211.12	
West Bengal	230.33	28.29	259.67	0.00	209.25	135.00	317.65	108.00	00	1288.19	
Total releases to States	11894.65	10998.33	9075.02	7300.00	9499.00	18958.01	20899.00	24999.00	5873.19	119496.19	
Other releases	0	0	1000.00	0	1.00	42.00	52.62	1.00	00	1096.62	
Grand Total	11894.65	10998.33	10075.02	7300.00	9500.00	19000.01	20951.62	25000.00	5873.19	120592.81	

[Translation]

**Target Fixed for Annual Programme
of Official Language**

1247. SHRI RAJO SINGH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the names of the Ministries/Departments which achieve maximum targets fixed in annual programme issued every year by the Department of Official Languages and the details thereof; and

(b) the action taken or proposed to be taken by the Department of Official Language against the defaulting Ministries/Departments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) Position regarding the targets achieved by Ministries/Departments is given in the Annual Assessment Report published by the Department of Official Language every year which is laid on the Table of the House. Annual Assessment Report for the year 2000-2001 has been laid on the Table of Lok Sabha on 8.4.2003.

(b) Annual Assessment Report published by the Department of Official Language every year contains the remedial measures for removing the shortcomings noticed in the implementation of Official Language policy and for achieving the targets fixed in the Annual Programme by the Ministries/Departments. Ministries/Departments are advised by the Department of Official Language to take appropriate measures in this regard. A well considered view of the Government is that use of Official Language Hindi and Ministries/Departments etc. of Central Government be made through motivation, incentives and goodwill.

[English]

Release of Display Advertisements

1248. SHRI SHIBU SOREN : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that Coal India Ltd. and its subsidiaries have taken up a policy not to release display advertisement to the print and electronic media;

(b) if so, the details thereof and the reasons therefor; and

(c) the details of display advertisements released by Coal India Ltd and its subsidiaries alongwith the amount for which the advertisements were released during the last three years, year-wise and company-wise?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :

(a) No, Sir.

(b) Question does not arise.

(c) The details of expenditure incurred by CIL and its subsidiaries, company-wise, on display advertisement (publicity advertisements released in newspapers, publications etc.) during the last three years are given below :

				(Rs. in lakhs)
Company	2000-01	2001-02	2002-03	
ECL	Nil	Nil	00.07	
BCCL	04.42	01.62	00.19	
CCL	02.83	02.47	02.71	
NCL	03.39	06.01	11.47	
WCL	00.26	00.12	00.02	
SECL	02.02	13.94	09.00	
MCL	12.38	11.45	12.68	
CMPDIL	Nil	Nil	Nil	
CIL	08.08	11.35	11.79	
Total*	33.36	46.96	47.92	

* No Electronic media advertisement has been released. Besides the above, on one special occasion display advertisement was issued in newspapers on April 21, 2002 (2002-03) by Coal India Limited, Ministry of Coal and Mines costing Rs. 60.82 lakhs.

Conservation of Rain Water

1249. SHRI G.J. JAVIYA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to formulate a scheme to conserve rain water in all villages of the country;

(b) if so, the details thereof;

(c) the time by which the scheme is likely to be formulated and implemented; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) No, Sir.

(b) Not applicable.

(c) Question does not arise.

(d) Rural Water supply is a State subject. State Government implement schemes/projects on rural drinking water supply from their own resources. The Government of India supplements their efforts by providing financial assistance under the Accelerated Rural Water Supply Programme (ARWSP). As per the existing guidelines, schemes or projects can be taken up under Sub-Mission on sustainability under ARWSP, which inter-alia also includes rainwater harvesting. State Governments have been delegated powers to utilize upto 5% of ARWSP fund for Sub-Mission on Sustainability which includes sustainability of source, water conservation, water harvesting, water recharge, The Government of India has issued detailed Guidelines for implementation of Schemes and Projects on Sustainability under ARWSP. Hon'ble Members of Parliament have also been appealed to take up projects to augment groundwater recharge like rainwater harvesting, etc. out of MPs Local Area Development fund. The States Government has also been requested to take up more and more projects under this scheme. In view of this it is not considered to formulate a new scheme.

[Translation]

Development of Rural Areas during Tenth Plan Period

1250.DR. JASWANT SINGH YADAV : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have formulated any effective programme to develop the rural areas of the country under the Tenth Five Year Plan;

(b) if so, the details thereof; and

(c) the allocation likely to be enhanced to the States for the programme for the Tenth Plan as compared to the Ninth Five Year Plan, Scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) Yes, Sir.

(b) The Ministry of Rural Development has formulated a number of programmes for the effective development of rural areas of the country during the Tenth Five Year Plan. The major programmes are the Swarnjayanti Gram Swarozgar Yojana (SGSY) for self-employment, the Sampoorna Gramin Rozgar Yojana (SGRY) for wage employment, the Indira Awaas Yojana (IAY) for providing shelter to the rural poor, the Pradhan Mantri Gram Sadak Yojana (PMGSY) for rural connectivity, Watershed Development Programmes for area development, Rural Water Supply Programme (including Sector Reform), and Total Sanitation Campaign (TSC).

(c) Allocations made for implementation of rural development programmes during the Ninth Plan was Rs. 42873.80 crores which has been enhanced to Rs. 76774.00 crore during the Tenth Plan. Scheme-wise allocation is indicated in the enclosed Statement.

Statement

Ministry of Rural Development

(Rs. in crores)

Sl. No.	Name of the Scheme	Allocation during Ninth Plan (1997-2002)	Allocation during Tenth Plan (2002-2007)
1	2	3	4
1.	Sampoorna Gramin Rozgar Yojana (SGRY)#	15785.00	30,000.00

1	2	3	4
2.	Pradhan Mantri Gram Sadak Yojana (PMGSY)	*	12,500.00
3.	Rural Housing (IAY)	7285.00	8,603.00
4.	Swarnjayanti Gram Swarozgar Yojana (SGSY)	4690.00	3955.00
5.	DRDA Administration	915.00	1100.00
6.	Grants to National Institute of Rural Development	30.00	40.00
7.	Training	45.00	150.00
8.	Information, Education and Communication (IEC)	45.00	100.00
9.	Assistance to CAPART	190.97	200.00
10.	Monitoring and Evaluation	5.00	100.00
11.	N.S.A.P.**	3280.00	-
12.	Annapoorna**	596.00	-
13.	Roads in Special Problem Areas**	2.00	-
14.	Watershed Development Programmes	1081.95	4400.00
15.	Land Reforms	190	600.00
16.	Others (IPS, Communication, Monitoring and Evaluation, TDET and Externally Aided Projects)	81.98	526.00
17.	New Initiative	-	1000.00
18.	Rural Water Supply (RWSP)	8150.00	12545.00
19.	Central Rural Sanitation Programme (CRSP)	500.00	955.00
Total		42873.80	76774.00

#SGRY – formed by merging Employment Assurance Scheme and Jawahar Gram Samridhi Yojana

*PMGSY Scheme is started from 2000-2001

**These Schemes have since been discontinued.

Sick Iron Ore Mines

1251. SHRI RAMDAS ATHAWALE : Will the Minister of MINES be pleased to state :

(a) the number of the sick iron one mines at present, State-wise;

(b) since when these mines have become sick alongwith the reasons for their sickness;

(c) whether the Government have any proposal for revival of these sick mines;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) and (b) Mining

depleting Industry, and therefore mining becomes unviable if the mineral is exhausted. Also lack of demand for the mineral may lead to mining being unviable. There is no provision in the Mineral Conservation and Development Rules, 1988 for furnishing information by the mines owners on sick mines. Therefore the State-wise details of individual sick iron ore mines are not centrally maintained.

(c) to (e) The Government have no specific scheme for revival of sick mines. However, where the closure or temporary discontinuance is due to lack of demand, it is felt that steps taken to liberalise the economy and increase in industrial production would result in increasing demand for minerals and to make such mines economical.

[English]

Pour Flush Latrines in A and N Islands

1252. SHRI BISHNU PADA RAY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the A and N Administration has constructed Pour Flush Latrines during the last 10 years and upto 2002-2003 under the Rural Development Scheme in the Nicobar District;

(b) if so, the number of such Latrines constructed in each village of the District;

(c) the details of the fund allocated and spent during the said period alongwith the Implementing Agency in the Nicobar District; and

(d) the number of Pour Flush Latrines so constructed in use/lying unused village-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K PATIL) : (a) to (d) Yes Sir, the funds allocated, expenditure incurred and latrines constructed in Andaman and Nicobar Islands including Nicobar district is given in the enclosed Statement. The district and village-wise details of latrines constructed are not maintained at Government of India level.

Statement

Andaman and Nicobar Island

Year	Allocation (Rs. in lakh)	Expenditure (Rs. in lakh)	Latrines Constructed
1993-1994	0.40	0.00	456
1994-1995	5.00	0.00	1164
1995-1996	5.00	6.22	2441
1996-1997	5.00	2.79	3720
1997-1998	5.00	2.23	1968
1998-1999	5.00	0.09	226
1999-2000	5.00	0.32	54
2000-2001	4.88	0.00	0
2001-2002	4.88	0.00	0
2002-2003*	0.00	0.00	0

* Allocation based programme was discontinued and Total Sanitation Campaign is being implemented in the country on project mode.

Training Centres in Karnataka

1253. SHRI S.D.N.R. WADIYAR : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the number of training centres have been set up by the Sports Authority of India (SAI) in Karnataka;

(b) the places in that State where these training centres have been set up by SAI;

(c) whether the Government propose to set up any new training centres to train the rural sports persons in Karnataka in 2003-2004; and

(d) if so, the details of the proposal mooted by the Government in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) and (b) At present there are six training Centres being run

in the State of Karnataka by Sports Authority of India (SAI) as per the details given below :-

1. National Sports Talent Contest Scheme (NSTC) – St. Joseph's Indian High School, Bangalore.
2. Army Boys Sports Company Scheme (ABSC) – MEG, Bangalore.
3. SAI Training Centre (STC) at
 - (i) Dharward
 - (ii) Medikeri
 - (iii) Bangalore
4. Center of Excellence Scheme (COX) – Bangalore

(c) As per Government of India Policy, for establishment of a sports centre in a particular State, the concerned State Government has to submit a comprehensive proposal to Sports Authority of India, where in they have to provide free of cost suitable residential accommodation and playing facilities. The Sports Authority of India has received no such proposal at present from the Government of Karnataka.

(d) Question does not arise.

[Translation]

SC/ST/OBC Personnel Working in Ministry

1254. SHRI BAL KRISHNA CHAUHAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of employees working in grades 'A', 'B', 'C' and 'D' in all the Departments and Undertakings under his Ministry; and

(b) the number of employees belonging to OBC, SCs and STs Classes out of total number of employees, Separately, Gradewise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL) :
(a) and (b) The information is being collected and will be laid on the table of the House.

[English]

Insurance Business by IFFCO

1255. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that IFFCO has a joint venture with Tokio Marine and Fire Company Limited of Japan in the insurance sector namely IFFCO-Tokio General Insurance (ITGI);

(b) if so, the total business transacted by this joint venture since its inception;

(c) whether any scheme for the rural areas have been developed by this joint venture; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) Yes, Sir.

(b) The total business transacted by ITGI since its inception upto March, 2003 was Rs. 289.37 crore.

(c) and (d) ITGI in collaboration with IFFCO has introduced an insurance scheme, namely 'Sankat Haran Bima Yojana' for rural areas which provides personal accident insurance cover of Rs. 4000/- for one year to farmers purchasing each 50 kg bag of IFFCO Fertilisers from Cooperative Societies. The maximum liability under this scheme for any one farmer is limited to Rs. 1.0 lakh only per year. The insurance premium is paid by IFFCO and farmers get free insurance cover under this scheme.

[Translation]

Award to PMF Personnel

1256. SHRI SADASHIVRAO DADOBHA MANDLIK :
SHRI C.N. SINGH :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have decided to award "Operation Vijay Medals" to the jawans of Para Military Forces who played an important role during the Kargil war;

(b) if so, the details thereof?

(c) the number of jawans likely to be awarded such medals, Force-wise; and

(d) the measures being taken by the Government to provide more facilities to para military forces so as to boost their morale?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) "OP VIJAY STAR" is awarded to all the personnel of Army, Air Force, Navy and any of the Reserve Forces, Territorial Army, Para-Military Forces, Central Police Organisations and Police Forces, who participated in operation in and around Kargil on the ground, or in the air. "OP VIJAY MEDAL" is awarded to all categories of personnel who were borne on the effective strength of Army, Navy and Air Force and were mobilized/deployed/involved in planning and conducting of operation at various Headquarters in support of "OP VIJAY" as well as all ranks of Para-Military Forces, Central Police Force, Railway Protection Force, Jammu and Kashmir State Police Force, Home Guards, Civil Defence Organizations and any other organization specified by the Government when deployed in operational areas viz. Jammu and Kashmir, Punjab, Gujarat, Rajasthan and other areas in the Western and Southern theatres and members of any of all the aforesaid organizations deployed in such other areas as specified by the Government.

(c) As per information made available so far by the paramilitary forces/central police organizations, the approximate number of eligible Jawans for the award of these medals, is as under :-

Organization	Vijay Star	Vijay Medal
BSF	2300	34000
CRPF	210	230
ITBP	—	92
IB	58	15
NSG	—	1277
Cabinet Sect.	1187	128
Total	3755	35742

(d) Various measures like increase in the satisfaction level of housing accommodation, construction of separated family accommodation and school, provision of entertainment, group insurance schemes etc. are undertaken to ensure better facilities to paramilitary personnel. Besides, the Government provides ex-gratia of Rs. 7.5 lakhs as compensation to the dependents of paramilitary forces who are killed in action. Government also sanction welfare grant for the welfare of Para Military Forces. In addition, Forces also have their own voluntary contributions through which various welfare schemes are undertaken.

[English]

Revival of Sick SSI Units in Maharashtra

1257. SHRI ASHOK N. MOHOL : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether it is a fact that the Government of Maharashtra has requested the Union Government for revival of viable SSI sick units in the State which were closed down after the economy slow down;

(b) if so, the details thereof;

(c) the steps taken by the Union Government to revive the viable SSI sick units; and

(d) the relief package given by the Government to these sick units during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH-EASTERN REGION (SHRI TAPAN SIKDAR) : (a) No, Sir.

(b) Does not arise.

(c) The Government is fully seized of the problem of industrial sickness amongst the SSI units and has taken various measures to facilitate timely identification and rehabilitation of potentially viable sick industries including institutional mechanism in the form of State-level Inter-Institutional Committees, special rehabilitation cells in banks and State Financial Institutions. Elaborate guidelines have been issued by the Reserve Bank of India for extending rehabilitation assistance to eligible units. Further, based on the recommendations of the Working

Group set up under the Chairmanship of Shri S.S. Kohli, the RBI has drawn up revised guidelines for rehabilitation of sick SSI units, which include inter-alia change in the definition of sick SSI units, norms for deciding on their viability, concessional finance, etc. The RBI has circulated the revised guidelines on 16th January, 2002 to all the Scheduled Commercial banks for implementation.

(d) The Union Government does not provided financial assistance to the States/UTs for rehabilitation of sick Small Scale Industries (SSIs). Financial assistance to SSIs including for the rehabilitation of sick SSIs, is provided by the Primary Lending Institutions (PLIs) including the Commercial Banks. The Small Industries Development Bank of India (SIDBI) has, however, an exclusive Refinance Scheme for the PLIs in respect of financial assistance extended by them for rehabilitation of sick SSI units, in addition to covering these units under Refinance Schemes like Single Window Scheme, National Equity Fund, Mahila Udyam Nidhi, etc. As per latest data available, SIDBI sanctioned a sum of Rs. 3.27 crore and Rs. 1.26 crore under Refinance Scheme for Rehabilitation (RSR) of sick SSI units during 1999-2000 and 2000-01, respectively. The amount disbursed was Rs. 1.48 crore and Rs. 0.15 crore during these years respectively. SIDBI did not receive any proposal from PLIs seeking assistance under RSR during 1999-2000 to 2001-02 for Maharashtra.

Madras Fertilizers Ltd.

1258. SHRI VILAS MUTTEMWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether the Union Government have decided to disinvest 32.7% stake in the Madras Fertilizers Ltd. (MFL);
- (b) if so, the details thereof;
- (c) whether any bids have been received from the public/private sector in this regard; and
- (d) if so, the details thereof and the decision taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) Yes, Sir.

(b) As per policy of the Government to bring down its equity in the non-strategic PSUs to 26% or lower, it has been decided to disinvest 33.50% out of the GOI held equity of 59.50% in the Madras Fertilizers Limited (MFL).

(c) No, Sir.

(d) Does not arise.

Strengthening of Panchayati Raj Institutions

1259. COL. (RETD.) SONA RAM CHOUDHARY :
SHRI RAJO SINGH :
COL. (RETD.) DR. DHANI RAM SHANDIL :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether the funding policy for the Panchayati Raj Institutions has been finalised in States;
- (b) if so, the details thereof, State-wise;
- (c) the funds allocated to Panchayati Raj Institutions during 2002-2003 and 2003-2004, head-wise and State-wise;
- (d) whether more autonomy to Panchayats would be given to ensure better functioning in the villages;
- (e) if so, the details thereof;
- (f) whether the Government have laid down guidelines for allocation of funds to various States for Infrastructure development;
- (g) if so, the details thereof; and
- (h) if not, the time by which these are likely to be finalised and circulated?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL) :

(a) to (h) Information is being collected.

Casual Workers

1260. SHRI BASU DEB ACHARIA : Will the Minister of COAL be pleased to state :

(a) whether there has been practice of engaging casual workers in Coal India Limited and its subsidiary companies for the post of general mazdoor, clerk, assistant, sampling mazdoor and sampling Assistant etc.;

(b) if so, whether such casual workers subsequently regularised as permanent employees on completion of minimum 240 days of attendance;

(c) if so, the number of such casual workers regularised by each coal companies including Coal India Limited during 1991-1996, year-wise;

(d) whether it is essential or obligatory to notify the vacancies to employment exchange before engagement of casual workers directly;

(e) if so, whether the notification was made to the Employment Exchange by the companies concerned before resorting to engagement of those casual workers;

(f) if so, whether the names were sponsored by the concerned employment exchange; and

(g) if so, the facts thereof?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :

(a) Coal India Limited has informed that there is no such practice at present. However, in the past, in some cases casual workers were engaged to meet exigency and requirement of work. Engagement of casual workers for work which is intermittent or casual nature is permitted under certified standing order.

(b) Some casual workers were subsequently regularised keeping in view the requirement of work during the relevant period.

(c) As per information available from companies, number of casual workers who were regularized in past is given below.

1991-92	337
1992-93	482
1993-94	122
1994-95	035
1995-96	017

(d) No, Sir. For casual nature of work notification to employment exchange is not required.

(e) to (g) Does not arise.

[Translation]

Foreign Funds

1261.COL. (RETD.) DR. DHANI RAM SHANDIL :
SHRI Y.G. MAHAJAN :
SHRI RATILAL KALIDAS VARMA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government propose to formulate and issue such guidelines as would enable Non-Governmental Organisations, universities and other voluntary organizations to receive assistance direct from other countries;

(b) if so, the details thereof;

(c) if so, whether the receiving institution would directly be responsible to repay the debt received as assistance and the Government would not give any guarantee in this regard; and

(d) if so, the details of decision taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (d) As a follow up of the announcements made in the Finance Minister's Budget Speech for 2003-04, it has been decided to discontinue taking aid from certain bilateral partners. Any further grants from these bilateral partners would be directed towards institutions, universities, NGOs etc. and not to the central or State Governments. Government is in the process of finalizing the guidelines for governing its reoriented bilateral cooperation policy.

Dowry Act

1262.SHRI RAMDAS ATHAWALE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether Delhi High Court has expressed its concern regarding the gross misuse of Anti-dowry laws;

(b) if so, whether Delhi High Court has asked the Government to make two of the dowry related crimes under Indian Penal Code as bailable and reconcilable and making provisions to enable only the Executive Magistrate to take cognizance of the crimes registered under Section 406 and 498 of Indian Penal Code;

(c) if so, the reaction of the Government thereto;

(d) whether the Government also propose to take steps not to refer the investigations of the crimes registered under Section 498-A and 406 to the officer below the rank of ACP till the above mentioned provisions are made;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Yes, Sir.

(b) and (c) The Delhi High Court in *Savitri Devi Vs Ramesh Chand and others* has observed that marital offences under sections 498A and 406 IPC be made bailable, if no grave physical injury is inflicted, and compoundable. It has also recommended that Executive Magistrate be empowered to investigate such cases and cognizance be taken upon his report.

National Commission for Women is of the view that the offence under section 498A should neither be bailable nor compoundable.

(d) to (f) Investigation by a police officer, not below the rank of DCP or ACP is not practicable in every case under section 304B or 498A/406 of the IPC.

[English]

Illegal Coal Mining

1263. SHRI S.D.N.R. WADIYAR Will the Minister of COAL be pleased to state :

(a) whether illegal mining is on the increase in various coal mines in the country;

(b) if so, the details thereof, mine-wise and State-wise;

(c) whether the Government have taken any action to check the illegal coal mining in the country; and

(d) if so, the details thereof?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :

(a) and (b) Illegal mining is carried out stealthily and clandestinely from abandoned/closed/disused mines or from outcrop regions. As such it is not possible to have full details of such instances. However, on the basis of raids conducted by company's security forces as well as by joint raids conducted with the State police, details of the number of FIRs lodged and quantities of coal recovered company wise and State-wise during the last three years are given in the enclosed Statement.

(c) and (d) Primarily, it is the responsibility of the State/district administration to take necessary deterrent action to stop/curb illegal mining after an FIR is lodged. However, Coal India Ltd., has been taking the following action to prevent illegal mining :

- (i) Intelligence collection.
- (ii) Dozing off/filling up of illegal mining sites wherever possible.
- (iii) Erection of fencing walls in abandoned/disused openings.
- (iv) Round the clock patrolling by own security force and CISF.
- (v) Surprise/checks/raids by security force/CISF.
- (vi) whenever illegally mined coal and implements of illegal mining are seized during the course of raids, the same are handed over to local police and FIRs lodged.
- (vii) Closed liaison is kept with district authorities seeking their help and cooperation in curbing illegal mining.

Statement

*Illegal Mining of coal subsidiary wise and
State wise from 2000-01 to 2002-03*

2000-01

Co.	State	Qty. recovered (te)	FIRs Lodged
ECL	WB	5352	180
	Bihar/Jharkhand	284	23
		5636	203
BCCL	WB	—	—
	Bihar/Jharkhand	0.2	1
		0.2	1
CCL	Bihar/Jharkhand	677	15
NCL	UP	—	—
	MP	—	—
WCL	MP	42.1	4
	Maharashtra	—	—
		42.1	4
SECL	MP	—	—
	Chhattisgarh	—	—
		—	—
MCL	Orissa	—	—
NEC	Assam	—	—
	Coal India	6355.3	223

2001-02

Co.	State	Qty. recovered (te)	FIRs Lodged
1	2	3	4
ECL	WB	5653	138
	Jharkhand	26	3
		5679	141
BCCL	WB	—	—
	Jharkhand	10.75	6
		10.75	6

1	2	3	4
CCL	Jharkhand	437.3	61
NCL	UP	—	—
	MP	—	—
		—	—
WCL	MP	79	4
	Maharashtra	—	—
		79	4
SECL	MP	—	1
	Chhattisgarh	—	2
		—	3
MCL	Orissa	—	—
NEC	Assam	—	1
	Coal India	6206.05	216

2002-03

Co.	State	Qty. recovered (te)	FIRs Lodged
ECL	WB	3493	74
	Jharkhand	92	0
		3585	74
BCCL	WB	0	0
	Jharkhand	12.1	5
		12.1	2
CCL	Jharkhand	470.75	30
	UP	—	—
	MP	—	—
WCL	MP	80	8
	Maharashtra	—	—
		80	8
SECL	MP	—	—
	Chhattisgarh	0.74	10
		0.74	10
MCL	Orissa	—	—
NEC	Assam	10	7
	Coal India	4158.59	134

Import of LNG

1264. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether it is a fact that fertilizer industry is running short of LNG for running its plants;
- (b) if so, the details thereof;
- (c) whether the Government are considering importing LNG for its fertilizer plants to run them smoothly;
- (d) if so, the details thereof;
- (e) whether any proposal to import LNG has been prepared and sent to the Government for approval;
- (f) if so, the details thereof; and
- (g) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) to (g) Fertilizer plants, which use natural gas for feed stock and fuel, are facing shortage of natural gas because of dwindling domestic gas supplies.

Import of natural gas including liquefied natural gas (LNG) is under Open General Licence (OGL) and therefore does not require Government approval. However, the Government has approved the formation of a Joint Venture of Indian Oil Corporation, Bharat Petroleum Corporation Limited, Oil and Natural Gas Corporation Limited and Gas Authority of India Limited by the name of Petronet LNG Limited (PLL). PLL is setting up an LNG terminal at Dahej in Gujarat for the import of five million tonne per annum of LNG. The terminal is expected to be commissioned by first quarter of 2004. PLL also plans to set up an LNG terminal at Kochi for which almost all pre-project activities have been completed. Further progress will depend on market tie-ups for the gas.

The re-gasified LNG from the Dahej terminal may be available for meeting the deficit of fertilizer plants also.

Construction of Flats by DDA in Green Belt Area

1265. COL. (RETD.) SONA RAM CHOUDHARY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the attention of the Government have been drawn to the news-item appearing in the Hindustan Times dated June 42, 2003, regarding construction of flats by Delhi Development Authority in a green_belt area of Vasant Kunj;

(b) if so, the facts of the matter reported therein and reaction of the Government thereto;

(c) whether the DDA has taken prior approval from the Ministries of Urban Development and Poverty Alleviation and Environment and Forest for converting Green Belt into a residential area;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (e) DDA has reported that the area in question is a 'Rural Use Zone' area in the Master Plan of Delhi, 2001. It has referred the matter to the Government for appropriate action for change of land use from 'rural use zone' to 'residential, public and semi public, and recreational' after following due procedure of inviting and considering public objections and suggestions. No permission from the Ministry of Environment and Forest is required for this purpose.

Judicial Enquiry Commissions Report

1266. SHRI BASU DEB ACHARIA : Will the Minister of COAL be pleased to state :

(a) whether the Ministry of Labour has sought comments on the recommendations made in the judicial Enquiry Commission's report on the Bagdighi Colliery accidents;

(b) if so, whether the Ministry has forwarded its comments there on;

(c) if so, the details thereof; and

(d) the future action to be taken in this regard?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :
(a) Yes, Sir.

(b) and (c) Yes, Sir. The comments of Ministry of Coal on the recommendations of the Bagdighi Court of Enquiry have been forwarded as under :-

Recommendation No.	Recommendations	Comments
1	2	3
1	Dewatering of old workings :	<p>It would not be practicable to follow the recommendation that no water should be allowed to accumulate in the old workings of any mine particularly in the following cases.</p> <p>(a) In mines, where DGMS has stipulated conditions for maintaining water upto certain level to control spread of fire.</p> <p>(b) Where coal seam is depillared, the goaf may get filled with water due to natural process. No person can enter such depillared/ goafed out areas.</p> <p>(c) In case of discontinued/abandoned workings accumulation of water cannot be prevented because of natural percolation from strata.</p> <p>Coal Mines Regulation stipulates precautions to be taken when approaching any water body and these are presently followed.</p>
2.	Application of latest geophysical methods for proving the barriers/ partings	<p>The recommendation that providing of barrier by long borehole drilled by Safety Boring Machines are presently followed. Latest geophysical methods such as Ground Penetration Radar (GPR) system are yet to be established fully for proving the thickness of barrier. These can be adopted, as soon as these are established, in cases where the present workings reach the cautionary zone of 120m as per Water Danger Plan</p>
3.	Discontinuance of the practice of having both Agent and Manager for single mine	<p>This recommendation is followed in most of the mines of CIL. However in case of large and complex mines both U/G and O/C, the job involvement, both technical and managerial, is stupendous. In such cases Agent is required to be posted in addition to Manager to assist in the smooth operation of large mines.</p>
4.	Vesting of executive power and greater authority to the Internal Safety Organization (ISO) as per the management structure of Coal India Ltd.	<p>A multi-disciplinary ISO headed by ED/CGM (Safety and Rescue) are functioning at the Head Quarter Offices of these departments are inspecting mines in different subsidiaries Deficiencies observed are being pointed out and regular monitoring is being done to remove the violations</p> <p>A system of issuing safety clearance prior to promotion is already in vogue for executives</p>
5.	Conducting Periodical Check Survey	<p>The recommendation for constituting special teams at Area Level to conduct check survey is under consideration for implementation by CIL.</p>

1	2	3
6.	Improvement in Surveying Organization at Mine and DGMS level	The recommendation for appointment of Asst. Manager (Survey) to assist the Manager is under examination by CIL
7.	Installation of V-NOTCH for recording seepage of water	No comments
8.	General Inspection by DGMS Officers	No comments
9.	Greater Constructive Role of Trade Unions	No comments

(d) The recommendation of the Bagdigi court of enquiry are under process of implementation in the coal mines of subsidiary companies of Coal India Limited.

[Translation]

Pilot Projects of Community Based Centrally Sponsored Schemes

1267. SHRI RAMDAS ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) names of districts where pilot project of community based Centrally Sponsored Schemes were launched during each of the last three years out of Budget allocation;

(b) number of districts of Maharashtra especially tribal districts, included in the said scheme;

(c) whether the Government propose to extend this scheme to more districts especially for tribal districts; and

(d) if so, details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) 67 Sector Reform Pilot Projects have been launched. District-wise and year-wise details is given in enclosed Statement.

(b) In Maharashtra there are 4 Sector Reform Projects namely in Raigad, Nanded, Amravati and Dhule districts.

(c) and (d) Reforms initiative launched as Sector Reform Projects has now been scaled up as Swajaldhara

to cover the entire country. The unit for coverage under Swajaldhara can be a Gram Panchayat, Block Panchayat or whole district.

Statement

S. No.	Name of the district	Name of the State
1	2	3
<i>Projects sanctioned during 1999-2000</i>		
1.	Lohit	Arunachal Pradesh
2.	West Siang	Arunachal Pradesh
3.	Jorhat	Assam
4.	Kamrup	Assam
5.	Sonitpur	Assam
6.	Vaishali	Bihar
7.	Mehsana	Gujarat
8.	Rajkot	Gujarat
9.	Surat	Gujarat
10.	Karnal	Haryana
11.	Yamuna Nagar	Haryana
12.	Sirmour	Himachal Pradesh
13.	Srinagar	Jammu and Kashmir
14.	Udhampur	Jammu and Kashmir

1	2	3
15.	Dhanbad	Jharkhand
16.	Bellary	Karnataka
17.	Mangalore	Karnataka
18.	Mysore	Karnataka
19.	Kasaragod	Kerala
20.	Gwalior	Madhya Pradesh
21.	Sehore	Madhya Pradesh
22.	Amravati	Maharashtra
23.	Dhule	Maharashtra
24.	Nanded	Maharashtra
25.	Raigad	Maharashtra
26.	Serchhip	Mizoram
27.	Dimapur	Nagaland
28.	Bhatinda	Punjab
29.	Moga	Punjab
30.	Alwar	Rajasthan
31.	Jaipur	Rajasthan
32.	Sikkar	Rajasthan
33.	Sikkim South	Sikkim
34.	Sikkim West	Sikkim
35.	Coimbatore	Tamilnadu
36.	Cuddalore	Tamilnadu
37.	Vellore	Tamilnadu
38.	West Tripura	Tripura
39.	Chandauli	Uttar Pradesh
40.	Lucknow	Uttar Pradesh
41.	Mirzapur	Uttar Pradesh
42.	Sonebhadra	Uttar Pradesh

1	2	3
<i>Projects sanctioned during 2000-2001</i>		
1.	Chittoor	Andhra Pradesh
2.	Khammam	Andhra Pradesh
3.	Nalgonda	Andhra Pradesh
4.	Prakasam	Andhra Pradesh
5.	Kollam	Kerala
6.	Hoshangabad	Madhya Pradesh
7.	Narsighpur	Madhya Pradesh
8.	Raisen	Madhya Pradesh
9.	Balasore	Orissa
10.	Sundergarh	Orissa
11.	Muktsar	Punjab
12.	Perambalur	Tamilnadu
13.	Agra	Uttar Pradesh
14.	Midnapur	West Bengal
15.	N. 24 Parganas	West Bengal
<i>Projects sanctioned during 2001-2002</i>		
1.	Nellore	Andhra Pradesh
2.	Durg	Chhattisgarh
3.	Ri-Bhoi	Meghalaya
4.	Ganjam	Orissa
5.	Rajsamand	Rajasthan
6.	Haridwar	Uttaranchal
<i>Projects sanctioned during 2002-2003</i>		
1.	Guntur	Andhra Pradesh
2.	East Godavari	Andhra Pradesh
3.	Kancheepuram	Tamil Nadu
4.	Virudhunagar	Tamil Nadu
Total Projects sanctioned : 67		

[English]

Crisis Management Group

1268. SHRI BASU DEB ACHARIA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Crisis Management Group set up after Gujarat Earthquake recommended a long-term approach and the formation of a Rs. 500 crore corpus to deal with natural and man-made disasters;

(b) if so, the details thereof;

(c) whether the high powered group in its report during October 2001 recommended for preparedness of projects and financial support to deal with different disasters;

(d) if so, action taken by the Government in this regard;

(e) whether the Government have identified disaster prone districts/areas in the country and also undertake a community preparedness projects with UNDP;

(f) if so, the details thereof;

(g) whether Cyclone and earthquake mitigation projects have not been undertaken so far;

(h) if so, the reasons thereof; and

(i) the action taken so far to form two special battalion and trained them in the post-disaster relief?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (d) The High Powered Committee (HPC), constituted by the Government in August, 1999, submitted its report in October, 2001. The Committee, inter-alia, recommended constitution of a National Disaster Prevention, Mitigation and Preparedness Fund with an initial corpus of Rs. 500 crores. A National Committee on Disaster Management was set up in February, 2001 after the Gujarat earthquake and the HPC was converted into a Working Group to assist the National Committee. The Working Group submitted its report to the Prime Minister on 4th June, 2003. The recommendations made HPC/Working Group relate to Constitutional and legal framework, organizational structure,

institutional mechanisms, preparedness, quick response, prevention and mitigation including formulation of a disaster mitigation strategy and its integration with development plans. In the meantime, the Government have already taken several initiatives recommended by HPC. These initiatives include preparation of a National Disaster Management Framework covering institutional structures, disaster prevention and mitigation strategy, early warning systems, preparedness and human resource development; training capsules for inclusion in the post recruitment induction training of All India Services and Central Para-Military Forces; development of specialized search and rescue teams, disaster management and response plans etc.

(e) and (f) The Disaster Risk Management Programme being implemented with UNDP assistance aims at community based disaster preparedness and risk reduction including disaster prevention and building up capabilities for response and recovery in 169 multi-hazard prone districts in 17 States over a period of five years.

(g) and (h) An Earthquake Mitigation Project and a Cyclone Mitigation Project have been formulated and referred to the Planning Commission for approval.

(i) Training of trainers for the specialized battalions has been conducted. The training of battalions has commenced recently.

Talks with NSCN (K) NSCN (IM)

1269. SHRI RAM MOHAN GADDE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the peace talks with the NSCN(K) and the NSCN(IM) were in progress;

(b) if so, the details in this regard;

(c) whether the State Government of Arunachal Pradesh has launched operation Hurricane in the State;

(d) if so, its impact on the peace talks;

(e) whether the Union Government have taken this issue with the State Government of Arunachal Pradesh;

(f) if so, the outcome thereof; and

(g) the other steps taken by Union Government to bring peace in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) While Government of India have entered into a cease-fire agreement with NSCN(I/M) and NSCN(K) peace talks are in progress with NSCN(I/M) only.

(c) to (f) Government of Arunachal Pradesh had sought additional Central Para-military forces to launch counter insurgency operations. The deployment of Central Para-military forces depends upon the security scenario prevailing in different parts of the country and availability of these forces. The issue has been discussed between the representatives of Government of India and the Government of Arunachal Pradesh. Law and order being a State Subject, it has been left to the State Government to decide the timing of counter insurgency operations.

(g) Tirap and Changlang districts and 20 kms. belt of Arunachal Pradesh bordering Assam have been declared as 'disturbed areas' under the Armed Forces (Special Powers) Act, 1958 as amended in 1972. Other steps taken by the Government to tackle insurgency in the State inter-alia includes deployment of Para-military forces and Army, coordinated action by Security Forces for counter insurgency operations, reimbursement of Security Related Expenditure to the State Governments and modernization/upgradation of State Police Forces.

Replies to MPs Letters

1270. SHRI MANSINH PATEL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Municipal Corporation of Delhi has failed to follow instructions of the Cabinet Secretariat regarding furnishing timely replies to the references from the Members of Parliament;

(b) whether the Government propose to take action against the erring persons who had not followed instruction and the relevant rules for furnishing timely replies to such references; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) It has been the consistent endeavour of the Corporation to furnish satisfactory and timely replies to the references received from the Members of Parliament.

(b) and (c) The Corporation has not during the recent past brought to the notice of the Government any case in which the instructions prescribed for handling of the references received from the Members of Parliament were not followed properly by any of its officers or employees.

Ground Water Mapping

1271. SHRI KALAVA SRINIVASULU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have launched the ground water prospects mapping under the Rajiv Gandhi National drinking water mission in six States;

(b) if so, the details thereof along with the objectives of the Programme and the funds allocated to each State;

(c) whether these maps are being utilized by the Andhra Pradesh; and

(d) if so, the details of the utility of these maps and results achieved thereby?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL) :

(a) Yes, Sir.

(b) The objective of the programme are (i) delineating prospective location for drinking water source and (ii) Prospective area for source recharge.

The details are as follows :-

S.No.	Name of the States	No. of MPs
1	2	3
1.	Andhra Pradesh	247
2.	Chhattisgarh	202
3.	Karnataka	267

1	2	3
4.	Kerala	67
5.	Madhya Pradesh	458
6.	Rajasthan	482
Total		1723

The project was awarded to National Remote Sensing Agency at a cost of Rs. 13.09 crores. No funds were allocated to States.

(c) Yes, Sir.

(d) Panchayati Raj Engineering Department, Government of Andhra Pradesh which supply water to rural areas has utilized these ground water prospects maps for source identifications and for locating water harvesting structures. 650 bore wells have been drilled, out of which 566 (87%) are successful. 350 Water Harvesting Structures (WHS) have been implemented, which have improved ground water levels significantly and some of the dried-up wells have also been rejuvenated.

Development of Wasteland

1273. SHRI V. VETRISELVAN :

SHRI SHRINIWAS PATIL :

SHRI G.J. JAVIYA :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of achievements made under various technologies for increasing the productivity of wasteland as on date;

(b) the quantum of wastelands in the country developed for agriculture purpose through different centrally sponsored projects, State-wise;

(c) whether the Government have time bound plan for development of wasteland;

(d) if so, the details thereof;

(e) whether most of the projects under IWDP are not progressing well due to lack of people's participation;

(f) if so, the steps taken by the Government to overcome this problems;

(g) whether the Government propose to plan to reduce the project completion time from five years to three years;

(h) if so, the details thereof; and

(i) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) Research Institutions/Organizations under Central and State Governments and State Agricultural Universities have developed technologies for improving the soil health and productivity of different types of wastelands and degraded lands. A Statement-I showing technologies for some of the problem lands/wastelands is enclosed. The recommended technologies are adopted by the Project Implementing Agencies in the various ongoing land based development programmes.

(b) The Department of Land Resources in the Ministry of Rural Development is implementing three major area development programmes namely Integrated Wastelands Development Programme, (IWDP) Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) for the development of wastelands/ degraded lands on watershed basis, aimed at checking land degradation and putting such lands to productive use. Under these programmes, watershed projects have been sanctioned to cover 16.35 m.ha. area of wastelands up to 31st March, 2003. State-wise details are given in enclosed Statement-II.

(c) and (d) Land degradation is a dynamic process and can result from inherent/imposed disabilities. Development of wastelands require huge funds Efforts have been made to enhance the budget allocation for covering more areas in the wastelands development programmes of the Department of Land Resources. Against the budget provision of Rs. 324.0 crores in 1999-2000, it has been increased to Rs. 1050.0 crores in 2003-04.

(e) and (f) The Common Guidelines for Watershed Development Programmes of Ministry of Rural Development

(including that for IWDP) formulated in 1994, envisages the active involvement of local people in the implementation of the watershed projects through Watershed Associations, Watershed Committees, Self Help Groups, User Groups etc. Mid-term evaluation and impact assessment of the watershed projects under IWDP, revealed involvement of local people in the implementation of the projects at all stages. However, in order to ensure greater participation of beneficiaries/peoples in the implementation of watershed projects under IWDP, the Department of Land Resources, Ministry of Rural Development has launched a new initiative called HARIYALI w.e.f. 1.4.2003 with the objective of empowering the Panchayati Raj Institutions both administratively and financially to plan, execute and maintain the assets created under the watershed development projects by the Gram Panchayat under the guidance and control of the Gram Sabha.

(g) to (i) No Sir. Implementation of the watershed development projects consist of various phases namely Preparatory and Planning Phase involving community organization, capacity building and training, Implementation Phase involving execution of various activities in the watershed and Maintenance Phase specially for plantation. Therefore, five years is a reasonable period for implementation of a watershed project.

Statement-I

Details of Technologies for Major Categories of Wastelands

Keeping in view the geo-location and type of wastelands, Government of India through its various research organizations viz. Indian Council of Agricultural Research (ICAR), Council of Scientific and Industrial Research (CSIR), State Agricultural Universities (SAUs) and other organizations, have developed suitable technologies to improve the soil health and land productivity of various types of degraded lands/wastelands. Some of the technologies for major categories of culturable wastelands are given below :

1. Sandy Areas :

The technologies developed for the problem of Sandy areas includes stubble mulching, strip cropping, raising of,

grasses, shelter belts and wind breaks for arid and semi arid areas and halophytic plantation in coastal sandy areas.

2. Land with or without scrub/sheet erosion areas :

To reduce run-off water through increasing infiltration and water harvesting, land shaping/leveling, diversion bunds, graded terracing and trenches, check dams techniques have been developed. For degraded areas, different applicable technologies have also been perfected for their conservation, improvement, and high productivity through agro-forestry systems.

3. Shifting Cultivation Areas :

Appropriate land use to prevent shifting cultivation have been developed by introducing agricultural land use on the lower slopes, horticultural crops on mild slopes and grasses and forestry on the top. Contour bunds, bench terraces, half moon terraces, grassed water ways and silting basins are the conservation measures required.

4. Salt Affected Soils :

- (a) **Alkali Soil** :- Bunding and leveling, assured irrigation, surface drainage, gypsum and pyrite application followed by leaching and crop production.
- (b) **Saline Soils** :- Land levelling and grading, surface drainage, crop management and auger hole technique for plantation of trees.
- (c) **Acid Soils** :- Addition of lime/dolomite based on lime requirement has been demonstrated successfully.

5. Waterlogged Areas :

Surface drainage, sub-surface drainage and bio-drainage have successfully been demonstrated for development of waterlogged areas.

6. Gullied/Ravinous Areas :

Land levelling, terracing, contour/graded bunding, gully head control structures, loose boulder structures etc. are recommended. Bio-engineering measures of gabion toe walls, spurs, drop structures, mulching, contour

watling, plantation and protection have proved successful in stabilization of land slides, torrents and mined spoils in hilly areas.

7. Mine Spoiled Areas :

Plantations, usage of bio fertilizer, conversion of back fill area through sawdust, fly ash, gypsum, farm yard manure and green manure, utilization of solid waste compost in ash pond, utilization of industrial waste and by product and hi-tech sewage farm etc. have been used for reclamation of mine spoiled areas successfully.

Statement-II

The Area covered under various Watershed Development Programmes of the Department of Land Resources during 1995-96 to 2002-03

(Area in lakh ha.)

S.N.	State	IWDP	DPAP	DDP	Total
1	2	3	4	5	6
1.	Andhra Pradesh	3.679	14.830	2.762	21.271
2.	Arunachal Pradesh	0.639	-	-	0.639
3.	Assam	2.897	-	-	2.897
4.	Bihar	0.090	1.175	-	1.265
5.	Chhattisgarh	0.991	3.265	-	4.256
6.	Gujarat	2.551	6.795	8.380	17.726
7.	Haryana	0.477	-	3.270	3.747
8.	Himachal Pradesh	2.449	1.190	1.855	5.494
9.	Jammu and Kashmir	0.574	1.370	2.680	4.624
10.	Jharkhand	0.247	4.095	-	4.342
11.	Karnataka	2.336	6.930	4.16	13.426
12.	Kerala	0.295	-	-	0.295
13.	Madhya Pradesh	3.208	10.430	-	13.638
14.	Maharashtra	2.131	11.055	-	13.186
15.	Manipur	1.189	-	-	1.189

1	2	3	4	5	6
16.	Meghalaya	0.347	-	-	0.347
17.	Mizoram	1.538	-	-	1.538
18.	Nagaland	2.359	-	-	2.359
19.	Orissa	2.135	3.420	-	5.555
20.	Punjab	0.147	-	-	0.147
21.	Rajasthan	2.317	3.400	18.465	24.182
22.	Sikkim	0.780	-	-	0.780
23.	Tamil Nadu	1.722	4.520	-	6.242
24.	Tripura	0.194	-	-	0.194
25.	Uttar Pradesh	4.105	5.330	-	9.435
26.	Uttaranchal	1.133	2.260	-	3.393
27.	West Bengal	0.055	1.275	-	1.330
Total		40.585	81.340	41.572	163.497

New Schemes for Drinking Water in Rural Areas

1274.SHRI G. PUTTA SWAMY GOWDA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have approved three schemes for improving drinking water facilities in the rural areas;

(b) if so, the number of handpumps likely to be installed, the number of schools likely to be covered and the number of traditional sources of water to be covered under these schemes District-wise; and

(c) the time by which these schemes are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :
(a) Yes, Sir.

(b) and (c) It is proposed to install 1 lakh handpumps, revive 1-lakh traditional sources of water and to cover 1-lakh primary schools with drinking water facilities during

2003-04 and 2004-05. Funds are allocated to the States and district-wise distribution of the schemes is finalised by the State Governments as per requirements of the rural areas.

[Translation]

Corruption in MCD

1275. SHRI SHIVAJI MANE :
SHRI LAXMAN GILUWA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware that corruption in Delhi Municipal Corporation is prevailing on a large scale;

(b) if so, the facts thereof and the reaction of the Government thereto;

(c) the number of officers and employees found involved in corruption and terminated during the last three years; and

(d) the steps taken so far by the Government to stamp out corruption from the Municipal Corporation of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) There have been isolated cases in which some employees of Municipal Corporation of Delhi were found to have indulged in corrupt practices.

(c) During the last three years from July, 2000 to June, 2003, there were 14 employees who were dismissed or removed from services or whose services were terminated due to their involvement in corruptions cases.

(d) The measures to remove corruption in the Corporation include bringing more transparency in its functioning.

Pension to Freedom Fighters

1276. SHRI HARIBHAU SHANKAR MAHALE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of cases regarding the release of pension to the freedom fighters of the Goa freedom struggle pending as on date;

(b) whether it is a fact that the Government have been showing laxity in releasing pension to the freedom fighters of the Goa freedom struggle;

(c) if so, the reasons therefor; and

(d) the action proposed to be taken by the Government against the officers for showing laxity in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) Out of 1392 cases relating to Goa Liberation Movement, Phase-II (1954-55) where reports from the concerned State Governments have been received only, 255 cases (99 cases from Goa, 153 cases from Maharashtra, 01 case from Haryana and 02 cases from Uttar Pradesh) are pending for decision as on date.

(b) to (d) No Sir, there is no laxity on part of any official of this Ministry. As such, there is no question of any action to be taken by the Government against the officers. The consideration of claims for freedom fighter pension under Swatantrata Sainik Samman Pension Scheme is a continuous process. Every effort is made to dispose off the cases duly verified and recommended by the State Governments within 45 days from the date of receipt of claims complete in all respects.

[English]

Surrendering of Flats by DDA Allottees

1277. SHRI SADASHIVRAO DADOBA MANDLIK :
SHRI C.N. SINGH :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the allottees of a DDA flats in Dwarka and Rohini area surrendering their allotments;

(b) if so, the facts thereof;

(c) the reasons therefor;

(d) whether the allottees are finding better flats in Groups Housing Societies (CGH) in the same location;

(e) if so, the details in this regard and the reasons therefor; and

(f) the corrective measure taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) DDA has reported that the allotment of flats in Rohini has not yet been made. Rohini HIG Housing Scheme, 2003 has been closed on 15.7.2003 and draw for allotment of flats is scheduled for August 2003. In Dwarka, out of 940 HIG category flats allotted on 12.3.2003, 551 flats have been surrendered by the allottees.

(c) to (f) Free market conditions in housing sectors have resulted in providing more options to the allottees which may be one of the reasons for surrender of flats. DDA takes into account various options to meet the housing demands in the market, which is no longer seller driven.

12.02 hrs.

PAPERS LAID ON THE TABLE

[English]

THE DEPUTY PRIME MINISTER AND INCHARGE OF THE MINISTRY OF HOME AFFAIRS AND MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI L.K. ADVANI) : Sir, I beg to lay on the Table a copy of the Special Service Bureau, Assistant Commandant Group 'A' (General Duty) post Recruitment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 242 in Gazette of India dated the 28th June, 2003 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. L.T. 7824/2003]

THE MINISTER OF LABOUR (DR. SAHIB SINGH VERMA) : Sir, I beg to lay on the Table—

- (1) A copy of the Employees' State Insurance (General) (Amendments) Regulations, 2003 (Hindi and English versions) published in Notification No. N-12/13/3/ 2002-P and D; in Gazette of India dated the 19th April, 2003 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. L.T. 7825/2003]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2001-2002.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. L.T. 7826/2003]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : Mr. Speaker, Sir, I beg to lay on the Table—

- (1) A copy of the Central Apprenticeship Council (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 216 in Gazette of India dated the 24th May, 2003 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (2) A copy of the Notification No. G.S.R. 217 (Hindi and English versions) published in Gazette of India dated the 24th May, 2003 directing that the functions of the Standing or Special Committees

[Shri Santosh Kumar Gangwar]

shall also be exercisable by the Council and composition of the same shall also be exercisable by the Chairman issued under section 34 of the Apprentices Act, 1961.

[Placed in Library. See No. L.T. 7827/2003]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : Mr. Speaker, Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) :-

- (1) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2003-2004.

[Placed in Library. See No. L.T. 7828/2003]

- (2) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2003-2004.

[Placed in Library. See No. L.T. 7829/2003]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : Sir, I beg to lay on the Table a copy of the Guidelines for Master Plan for Delhi-2021 (Hindi and English versions).

[Placed in Library. See No. L.T. 7830/2003]

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :-

- (1) The Indian Administrative Service (Recruitment) Amendment Rules, 2003 published in Notification No. G.S.R. 142 in Gazette of India dated the 5th April, 2003.
- (2) The Indian Police Service (Recruitment) Amendment Rules, 2003 published in Notification No. G.S.R. 143 in Gazette of India dated the 5th April, 2003.
- (3) The Indian Forest Service (Recruitment) Amendment Rules, 2003 published in Notification No. G.S.R. 144 in Gazette of India dated the 5th April, 2003.
- (4) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 2003 published in Notification No. G.S.R. 438 (E) in Gazette of India dated the 28th May, 2003.

[Placed in Library. See No. L.T. 7831/2003]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CULTURE (SHRIMATI BHAVNABEN DEVRAJBHAI CHIKHALIA) : Mr. Speaker, Sir, I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. L.T. 7832/2003]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI DILIP SINGH JUDEV) : Sir, I beg to lay on the Table—

- (1) A copy of the Notification No. S.O. 498 (E) (Hindi and English versions) published in Gazette of India dated the 6th May, 2003 appointing the 6th day of May, 2003 as the date on which the Water (Prevention and Control Pollution) Cess (Amendment) Act, 2003 to come into force issued under sub-section (2) of section 1 of the said Act.
- (2) A copy of the Notification No. S.O. 499 (E) (Hindi and English versions) published in Gazette of India dated the 6th May, 2003 regarding revised rate of cess and exemption to all industries consuming water less than ten kilo litres per day from the levy of cess as specified in the notification subject to certain conditions, issued under sub-sections (2 and 2 A) of section 3 and sub-section (1) of section 16 of the Water (Prevention and Control of Pollution) Cess Act, 1977.

[Placed in Library. See No. L.T. 7833/2003]

- (3) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2001-2002, alongwith Audited Accounts.

[Placed in Library. See No. L.T. 7834/2003]

- (4) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi for the year 2001-2002, together with Audit Report thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. L.T. 7835/2003]

(Interruptions)

12.04 hrs.

STANDING COMMITTEE ON DEFENCE STATEMENTS

[Translation]

SHRI MADAN LAL KHURANA (Delhi Sadar) : Mr. Speaker, Sir, I beg to lay on the Table the following Statements (Hindi and English versions) :—

- (1) Statement showing action taken by the Government on the recommendations contained in the Chapter-I of the Seventeenth Report of the Standing Committee on Defence (Thirteenth Lok Sabha) regarding action taken by the Government on the recommendations contained in their Twelfth Report (Thirteenth Lok Sabha) on the subject 'Manpower Planning and Management Policy in Defence'; and
- (2) Statements showing action taken by the Government on the recommendations contained in the Chapter-I of the Eighteenth Report of the Standing Committee on Defence (Thirteenth Lok Sabha) regarding action taken by the Government on the recommendations contained in their Sixteenth Report (Thirteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2002-2003.

12.04½ hrs.

JOINT PARLIAMENTARY COMMITTEE ON THE FUNCTIONING OF WAKF BOARDS

Seventh and Eighth Reports

[English]

SHRI ALI MOHD. NAIK (Anantnag) : Sir, I beg to lay on the Table a copy each (Hindi and English versions) of the following reports of the Joint Parliamentary Committee on the functioning of Wakf Boards :—

- (1) Seventh Report on the Implementation of Wakf Act, 1995 in Goa; and

[Shri Ali Mohd. Naik]

- (2) Eighth Report on the Implementation of Wakf Act, 1995 in Maharashtra.

12.05 hrs.

STATEMENT BY MINISTER

**Incident of Attack by Terrorists on the
Army Camp at Akhnoor**

[English]

(Interruptions)

MR. SPEAKER : Now, Shri George Fernandes is to make a statement regarding 'incident of attack by terrorists on the army camp at Akhnoor'.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : Sir, we are staging a walk-out because we are boycotting the Defence Minister.

12.05½ hrs.

(Shri Priya Ranjan Dasmunsi and some other hon. Members then left the House)

(Interruptions)

MR. SPEAKER : Hon. Minister, you can lay the statement on the Table of the House.

(Interruptions)

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : Sir, I beg to lay on the Table of the House a statement regarding the incident of terrorist attack in Tanda Army Cantonment (Akhnoor) in Jammu and Kashmir.

*Mr. Speaker, Sir, I would like to inform the House about the unfortunate incident of terrorist attack in Tanda Cantonment at Akhnoor in Jammu and Kashmir on July 22, 2003. I have visited the site in the morning of July 23, 2003.

*Laid on the Table.

On July 22, 2003 at about 0550 hours, three terrorists, one in civilian dress and two in combat uniform with khaki caps (one was wearing the epaulettes of Pakistan Army Lieutenant and Janbaz insignia), disembarked from a civil truck front of the EME Battalion Gate of Tanda Cantonment. The sentry at the gate immediately challenged them and opened fire. One terrorist was killed on the spot, and in the ensuing firefight one sentry was killed and one was injured. The other terrorists evaded fire of the sentry and rushed inside and unit lines lobbing grenades and firing indiscriminately. In the process, a total of two Junior Commissioned Officers (JCOs) and four Other Ranks (ORs) were killed and two JCOs and four ORs were wounded. The Quick Reaction Team (QRT) of the unit killed the second terrorist.

By 0630 hours, ORTs from neighbouring units were also moved to the location. A detailed search of the Area was carried out till 1030 hours. After searching the unit lines and the adjoining area under the supervision of senior officers of local formation, it was assessed that the area had been cleared of the terrorists.

At about 1300 hours, Lt. Gen. Hari Prasad, GOC-in-C, Northern Command and Lt. Gen. T.P.S. Brar, GOC, 16 Corps along with their staff officers visited the site of review the situation. As these officers were moving in the area, one terrorist emerged from the bushes in a *nala*, which passes through the units lines and lobbed two grenades on them. The terrorist later blew himself up. However, seven officers, including GOC-in-C, Northern Command, and the Corps Commander received minor injuries due to the grenade blasts, except Brig. V.K. Govil, Deputy-Director, EME, 16 Corps, who later succumbed to his injuries at 1630 hours.

As a result of the terrorist attack, eight Army personnel (one officer, two JCOs and five ORs) were killed and thirteen (seven officers, two JCOs and four ORs) were wounded. All the three terrorists were killed, and three AK rifles and three pistols were recovered. The driver of the truck in which the terrorists came has been taken into custody and is being interrogated.

A lesser known militant outfit 'Al Shuhda Brigade Jammu and Kashmir' has claimed responsibility for the attack stating "the attack on the camp was carried out to

protest visiting Pakistani Opposition Leader, Maulana Fazlur Rehman's remarks that the Line of Control should be converted into a permanent border and the Kashmir issue should be resolved within the framework of the Shimla Agreement." The identity of the three terrorists has not yet been established.

I may inform the House that adequate measures have been taken to ensure security of vulnerable areas by way of gathering intelligence inputs, reinforcing the security mechanisms, intensifying patrolling and employing Quick Reaction Teams. In addition to security measures in position, special strategies are being devised to effectively combat terrorist attacks.

I would like to further inform the hon. Members that an investigation into the incident has already been ordered. I would like to assure the House that if the investigation establishes any lapse in the enforcement of security measures by the Army, stringent action will be taken against those found responsible.

(Interruptions)

MR. SPEAKER : I am not going to take 'Zero Hour' today because it is not possible.

The House stands adjourned to meet again at two o'clock.

12.06 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha reassembled at Fourteen of the Clock.

[MR. SPEAKER in the Chair]

14.01 hrs.

(At this stage Shri Ashok Kumar Singh Chandel and some other hon. Member came and stood on the floor near the Table)

[Translation]

MR. SPEAKER : Please resume your seats.

(Interruptions)

MR. SPEAKER : It is a very important Constitution Amendment Bill. Please resume your seats.

(Interruptions)

SHRI CHANDRAKANT KHAIRE (Aurangabad, Maharashtra) : Mr. Speaker, Sir, I would like to make a submission in the House in regard to Mumbai blast. Please allow me to speak. . . .*(Interruptions)*

MR. SPEAKER : Shri Chandrakant Khaireji, you speak.

(Interruptions)

SHRI CHANDRAKANT KHAIRE : Mr. Speaker, Sir, a blast on Monday at around 9.05 at night took place in the Ghatkopar area of Mumbai in which three persons died at the spot and several were injured. The law and order has completely deteriorated there. The terrorists venture freely everywhere. 25-50 persons have been injured in this incident in Ghatkopar. . . .*(Interruptions)* Mumbai is the financial capital of India. If these kind of bomb blasts continue to occur there, the panic will start prevailing in the minds of the people, as has happened due to this incident. The people are terrified there. The terrorists are conspiring to target whole of Maharashtra. . . .*(Interruptions)* A terrorist outfit has claimed the responsibility of the incident. Through you, I would request the Union Government, the Deputy Prime Minister and the Home Minister hon. Shri Advaniji that such incidents should be checked immediately. Terrorists should not be allowed to roam freely throughout the entire country. It is also possible that such incident might have been taking place with the collusion of the local people. . . .*(Interruptions)* Sir, we are not getting proper response of the friendship offered by us to Pakistan. We intend to develop friendly relations with Pakistan but Pakistan is replying our good and friendly gestures with terrorist activities. Our leader has said that a bullet be replied with bullet. . . .*(Interruptions)* Today the entire Mumbai is closed. The people in Mumbai are terrified. I request Advaniji for high level probe into this incident.

SHRI KIRIT SOMAIYA (Mumbai, North-East) : Mr. Speaker, Sir, I am extremely grateful to you for giving me an opportunity to speak on the incident of bomb blast which occurred in Ghatkoper in Mumbai. This area falls in my constituency. I thank you for giving me the opportunity to express the sentiments of the masses in the House. . . . (Interruptions)

MR. SPEAKER : The live telecast from Doordarshan be stopped.

SHRI KIRIT SOMAIYA : Sir, this is the fifth incident during the last eight months in Mumbai. This is the third bomb blast in my constituency. The Gujarati and Marathi speaking sections of Mumbai's population are being targeted. What does the blasts at Mulund, Ghatkopar, Mumbai Central, Villaparle convey? The Deputy Chief Minister of Maharashtra has made a statement that if the terrorism is prevailing in Kashmir, Mumbai will follow suit. I demand explanation from the State Government making such an irresponsible statement.

Sir, the Union Government should find out the underlying reality by setting up a special task force in this regard. The people involved in designing these bomb blasts belong to Dubai and ISI but the executors are the local people of Mumbai. Action should be taken against them. . . . (Interruptions) You know that the persons arrested in regard to Ghatkopar bomb blasts have been freed. They escaped from the police, who is responsible for it? The State Government say that it is unable to do anything in this regard and that this will continue. . . . (Interruptions)

14.06 hrs.

AGRICULTURAL AND PROCESSED FOOD
PRODUCTS EXPORT DEVELOPMENT
AUTHORITY (AMENDMENT) BILL, 2003

[English]

MR. SPEAKER : The House shall now take up Legislative Business.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : Mr. Speaker, how can you run the House like this?

MR. SPEAKER : Item No. 14, Shri Arun Jaitley to move for leave to introduce a Bill.

(Interruptions)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY) : Sir, I beg to move for leave to introduce a Bill to amend the Agricultural and Processed Food Products Export Development Authority Act, 1985 and the Agricultural and Processed Food Products Export Cess Act, 1985.

(Interruptions)

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Agricultural and Processed Food Products Export Development Authority Act, 1985 and the Agricultural and Processed Food Products Export Cess Act, 1985."

The motion was adopted.

(Interruptions)

MR. SPEAKER : The Minister may now introduce the Bill.

(Interruptions)

SHRI ARUN JAITLEY : I introduce the Bill. . . . (Interruptions)

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : Mr. Speaker, Sir, how can you allow the Bills to be introduced in this din?

14.07 hrs.

FACTORIES (AMENDMENT) BILL, 2003

[English]

MR. SPEAKER : Item No. 15, Dr. Sahib Singh Verma to move for leave to introduce a Bill.

[Translation]

THE MINISTER OF LABOUR (DR. SAHIB SINGH VERMA) : Mr. Speaker, Sir, I beg to move that leave be granted to introduce a Bill further to amend the Factories Act, 1948. . . .(Interruptions)

[English]

MR. SPEAKER : The questions is :

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948."

The motion was adopted.

(Interruptions)

MR. SPEAKER : The Minister may now introduce the Bill.

(Interruptions)

[Translation]

DR. SAHIB SINGH VERMA : I introduce the Bill. . . .(Interruptions)

DR. VIJAY KUMAR MALHOTRA (South Delhi) : Mr. Speaker, Sir, I would like to clarify that the question of dismissing Shri Jagmohan does not arise. . . .(Interruptions)
The question of dismissal of Shri Jagmohan or any other Minister on the demand of the Members by coming into well of the House, does not arise. . . .(Interruptions)

MR. SPEAKER : You please resume your seats.

(Interruptions)

MR. SPEAKER : It is not right, the entire country is witnessing it. The citizens of the country find it hard to digest the kind of behaviour you are indulging in here. The Government has made it explicit that the question of dismissal does not arise.

(Interruptions)

MR. SPEAKER : You can discuss it with the hon. Prime Minister and not in the House like this.

(Interruptions)

MR. SPEAKER : Please resume your respective seats.

(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, how can the Bills be introduced in this situation. . . .(Interruptions)

14.09 hrs.

MATTERS UNDER RULE 377*

[English]

MR. SPEAKER : Item No. 16 Matters Under Rule 377. All the matters listed for today would be treated as laid on the Table of the House.

(Interruptions)

[Translation]

- (1) **Need to exempt the patients of OPD and General Ward from paying medical fee at Indian Institute of Medical Research, Chandigarh.**

SHRI SURESH CHANDEL (Hamirpur, Himachal Pradesh) : Mr. Speaker, Sir, through you I would like to draw the attention of the Minister of Health and Family Welfare towards the Postgraduate Institute of Medical Education and Research, Chandigarh and submit that it is the only institute in North India which provides the specific medical services to the people of Jammu and Kashmir, Punjab, Haryana, Himachal Pradesh and Uttar Pradesh but since the year 1995 the medical fee is being charged from the poor and destitute. Prior to it no fee was charged from the patients of OPD and general and though fee was charged only for special tests undertaken in the hospital but now the medical fee is being charged even from the patients of OPD and General wards. Approximately 10 years ago only the operation fee was charged from the patients needing surgery here. However all other paraphernalia including the anesthetic drugs, injections, blood and thread used for stitches and other essential equipments and appliances needed for carrying out operation was provided free of cost by the institute.

*Treated as laid on the Table.

[Shri Suresh Chandel]

However, now all these items are asked to be brought by the patients in addition to the deposition of the operation fee due to which the poor do not go for treatment here and seek treatment in the All India Institute of Medical Sciences, Delhi. Due to it, on one hand pressure is increasing on AIIMS and on the other, poor people have to travel long to Delhi in order to undergo treatment. I would like to request the hon. Minister to issue directions to PGI Chandigarh to exempt OPD and General Ward patients from paying medical fee on the lines of the All India Institute of Medical Sciences, Delhi.

(ii) Need for construction of a bridge on Swarna Rekha river between Dulami Ghat (Jharkhand) and Deng Dang Ghat (West Bengal)

SHRI RAM TAHAL CHAUDHARY (Ranchi) : Mr. Speaker, Sir, there is a wooden bridge on Swarna Rekha river passing through my Parliamentary constituency Ranchi between Dulami Ghat and Deng Dang Ghat which has been constructed by the local population on their own and no Government funds are involved in it. Five thousand persons use this bridge for to and fro movement every day. This bridge links two States namely Jharkhand and West Bengal. The people of these areas are extremely poor. This is a tribal and very backward area. There is no other bridge connecting these ghats by fair distance and also the wooden bridge collapses during rainy season due to which transportation comes to a standstill during the entire rainy season. It is imperative to construct this bridge in larger public interest and for the socio-economic development of this region.

I request the Union Government to construct the bridge by providing funds in this regard because this bridge connects two States and is also situated in a tribal and very backward region.

(iii) Need to provide ample job opportunities to the degree holders in Food Technology in the country

SHRI PUNNU LAL MOHALE (Bilaspur) : The main yardstick for gauging the development of a country is whether or not the people of that country get adequate

quantity of nutritious food. Today not only our rural population is suffering from malnutrition, even the people in urban areas do not get adequate nutrients in their diet due to the faulty agricultural system.

I would like to further state in this regard that food technology is among the curriculums that are considered the curricula of public utility and welfare. The students holding degrees of such curriculums are the useful and important human resource and asset for the country. Their services can be sought and utilised in the rural areas. Their knowledge should also be taken advantage of in the sectors like railways, food, parks and relief camps etc. They must be entrusted with the responsibility of evolving techniques for the production of the nutritious diets by seeking their services in the processing of the local forest and agriculture produce so that besides the welfare of the public, the welfare of these students could also be ensured.

(iv) Need to provide additional railway computerised reservation centre at Bharuch, Gujarat.

SHRI MANSUKHBHAI D. VASAVA (Bharuch) : Mr. Speaker, Sir, GIDC area in parliamentary constituency Bharuch is the largest in Asia having several industrial establishments. The people from several States live here. They have to wait in queues for four hours atleast to get the journey ticket for their hometowns because there are only two windows at the Bharuch computerized reservation center. Hence there is a need to create an additional railway computerised reservation centre at Bharuch by selecting an appropriate place for it, as it would also avoid the unnecessary wastage of time of people.

Through the House, I request the Union Government to set up an additional railway computerised center at Bharuch city.

(v) Need to withdraw custom duty imposed on old ships to save shipping industry from financial crisis

SHRI RATILAL KALIDAS VARMA (Dhandhuka) : Mr. Speaker, Sir, the department of ports and fisheries of the Government of Gujarat has, through a letter dated January,

2003 requested Revenue department of the Government of India to roll back the custom duty increased on the ships of the ship bricking. As it is well known, ship bricking industry plays very important role in supplying the raw material for the re-rolling mills by providing steel used in construction works. This industry is facing grave financial crisis at present due to several factors including the international competition, the procurement of the ships for bricking at high rates and the lesser return for the iron ore etc.

The Union Government also increased the customs duty on old ships from 5 percent to 15 percent that would certainly have an adverse impact on shipping industry. Through the House, I would like to request the hon. Minister of Finance to direct the Department of Revenue to sympathetically consider withdrawing the increased custom duty so that the ship bricking industry of the State could get an opportunity to prosper.

(vi) Need for a CBI inquiry into misappropriation of funds in Durgapur open cast mines of Western Coalfields Limited

[English]

SHRI NARESH PUGLIA (Chandrapur) : There has been misappropriation to the tune of over Rs. 20 crores in Durgapur open cast mines of the Western Coalfields Limited (WCL) due to negligence of officials of WCL. The project of Durgapur open cast mines was cleared by the Union Government directing WCL to spare 125.5 hectares of the allotted forest land as safety zone. But the safety zone of 125.5 hectares was reduced to 7.5 hectares and the WCL officials submitted a revised proposal to the Conservator of Forests and went ahead with the mining activities in the banned areas without waiting for necessary official permission. A survey earlier made for assessing the coal deposits in the area showed that the ratio of over burden coal seam is very high and that excavation of coal is not at all economical. They have not only overstepped their limits but are also responsible for financial irregularities resulting in huge loss. I request the Government that a high level enquiry by CBI should be ordered on the issue of Durgapur open cast mines so that strict action is taken against the erring officials of WCL.

(vii) Need to take steps to revive Mysore Silk Weaving Factory in Karnataka

SHRI S.D.N.R. WADIYAR (Mysore) : I would like to draw the attention of the Government of India to the plight of the employees of Mysore Silk Weaving factory which was established in 1932 by Late Shri Jaya Chamarajendra Wadiyar, the then Maharaja of Mysore. Since then the factory was producing exclusive silk fabrics which the very famous in whole of India and have great demand in the International market. Besides the factory was able to provide livelihood to thousands of local people. It was all along earning profit. But the situation changed a few years after the KSIC took over the factory. It started incurring losses every year. The matter was referred to BIFR in 1997. After long deliberation, presently BIFR has served show cause notice to KSIC for winding up the factory.

In case the factory is closed, around 2500 families and their dependants numbering to 20,000 people would be affected. This will have an adverse effect on the economy of the whole of old Mysore region.

I urge upon the Government of India to take immediate steps to revive the factory without further delay.

(viii) Need to provide financial assistance to the Government of Madhya Pradesh for proper maintenance of National Highway No. 27 between Mangawan (Madhya Pradesh) and Allahabad

[Translation]

SHRI SUNDER LAL TIWARI (Rewa) : Mr. Speaker, Sir, I would like to draw the attention of the Government towards the National Highway No. 27 passing through the district Rewa, in Madhya Pradesh to Allahabad. This highway is in a completely dilapidated condition and the traffic always remains blocked on this road. The number of accidents are continuously increasing on it due to the poor condition of road. Even the walking has become difficult on this road. It is the busiest highway. The State Government has sent several proposals to the Union Government for constructing this road but the construction is not taking place for want of funds.

I would like to request the Union Government to grant the necessary funds to the State Government for construction of this national highway on priority basis.

(ix) Need to repatriate Reang refugees from Tripura to Mizoram

[English]

SHRI KHAGEN DAS (Tripura West) : In between October, 1997 and January, 1999 about 33,000 Reang refugees has entered Tripura from Mizoram. On humanitarian ground, Government of Tripura have accommodated them in relief camps in North Tripura District. Government of Tripura have taken up the issue of their immediate return with Government of Mizoram as well as Government of India. The Chief Minister of Tripura had met the Union Home Minister seeking his intervention in resolving the issue. Afterwards, there have been a number of meetings and many decisions have been taken but no progress has been achieved so far. The refugees have created several problems in Tripura namely – deforestation, encroachment on land, competition with local people for employment, rise of crime graph etc. Their presence also imposed a substantive Administrative burden and impacted adversely on development efforts. I, therefore, urge upon Government of India to take urgent proactive steps to ensure repatriation of Reang Refugees.

(x) Need to sanction the project of Andhra Pradesh Government for developing Leather Industrial Parks in the State

SHRI K.E. KRISHNAMURTHY (Kurnool) : The leather industry provides excellent source for employment generation. In view of this Andhra Pradesh Government have prepared plans to develop a number of leather industrial parks to attract investment from Tanneries abroad. Commerce Department of India Government has also approved the proposal.

In this connection, I urge upon the Hon. Minister of Commerce to expedite the sanction formally for the project so that the project starts at the earliest.

(xi) Need to set up a 'Mango Board' for promotion of export of mangoes

[Translation]

SHRIMATI REENA CHOUDHARY (Mohanlalganj) : Mr. Speaker, Sir, The Indian mango is in great demand in the

international market. This year several varieties of mangoes are being produced. The Dashari mango is exported in large quantity from the Malihabad tehsil of my parliamentary constituency Mohanlalganj. However it has to face a lot of competition with the 'Sinduri' mango being exported from Pakistan. There is a need to take specific measures to develop the various varieties of mango throughout the country and also to boost its exports.

Hence the Government of India is requested to set up a 'Mango Board' at National level so that the production and import of the mango could be increased and a specific scheme for the mango exporters could be formulated through the Agriculture Production and Export Development Authority (APEDA).

(xii) Need to expedite setting up of F.M. Radio Station in Amravati district of Vidarbha region, Maharashtra

SHRI ANANT GUDHE (Amravati) : Mr. Speaker, Sir, Amravati is the second most important district of Vidarbha. The demand for setting up a radio station in Amravati has been pending for the last forty years. The Ministry of Information and Broadcasting bought a land area of 2.5 hectares from the Government of Maharashtra for Rs. 60 lakhs for setting up a FM radio station there. The then Minister of Information and Broadcasting had assured me through a letter that the funds would be made available under the Tenth five year plan for setting up a FM Radio station at Amravati.

I request the hon. Minister of Information and Broadcasting to start the work of setting up a radio station there during the current year.

(xiii) Need to develop historical ponds of Chandel dynasty in Mahoba district of Bundelkhand region, Uttar Pradesh with a view to encourage tourism

SHRI ASHOK KUMAR SINGH CHANDEL (Hamirpur, Uttar Pradesh) : Mr. Speaker, Sir, the seven historical ponds namely Kirat Sagar, Madan, Sagar, Kalyan Sagar, Bija Nagar Sagar, Disapur Sagar etc. alongwith a fort which

were constructed by the rulers of Chandel dynasty more than eleven hundred years ago in the very backward Mahoba district of Bundelkhand region in Uttar Pradesh are getting ruined. The continuous negligence in regard to the maintenance of these ponds has rendered them devoid of any utility whatsoever while a large population and livestock of this region is dependent on the water of these ponds. Being situated in the tarai of the foothills, these ponds have deposited a lot of silt and garbage carried to them by the rainfall over the years.

Hence, Mr. Speaker, Sir, through you I would like to draw the attention of the Minister of the Tourism and Culture towards this and request to take steps to develop this mythological and historical heritage so that the local population could get the drinking water and employment opportunities.

(xiv) Need to withdraw the petition filed by the Central Government in Supreme Court challenging the decision of the Government of Maharashtra cancelling reservation quota of Centre for admission to medical course in Maharashtra

[English]

SHRI SADASHIVRAO DADOBHA MANDLIK (Kolhapur) : Sir, the graduate medical students of Maharashtra were not getting enough opportunities for higher education. Over last three years, the number of seats allotted to Maharashtra was 6 per year on the basis of all India quota. This was a great injustice to local students giving rise to great resentment.

In order to correct this situation. The Government at Maharashtra Legislative Assembly and Legislative Council have passed the legislation unanimously removing Central Government quota reservation. The legislation has been promulgated by an Act of 12th April, 2003 by the State Governor. This progressive steps taken in the interest of poor students in Maharashtra has now been challenged in the Supreme Court by Central Government. This step by Central Government is taking the progress of Maharashtra backwards.

I, therefore, earnestly request the Union Government to find the way of this and withdraw the petition from Supreme Court.

(xv) Need to declare Koelwar-Nazimabad Darihat-Dihri On-Son road in Bihar as a National highway

[Translation]

SHRI RAM PRASAD SINGH (Arrah) : Mr. Speaker, Sir, the road from district Bhojpur to district Rohtak via Koelwar- Akhigaon, Nazimabad, Sahardanbar, Nasiriganj, Abhiawar, Darihat-Dihri On-Son is a main road to district Rohtas. This road runs along the Son river to reach district Rohtas. This road leads to district Rohtas starting from the National Highway No. 30 i.e. Koelwar and further passing through the National Highway No. 2 (Sershasuri Road). This road passes through a terrorism affected area. The length of this road is approx. 120 kilometers. The anti-social elements very easily sneak through to other areas by crossing river Son after committing crimes. The police teams also fail to reach on time due to the lack of good transportation facilities. The life has become miserable for the common people, farmers, workers and rich people. They are resorting to migration. The life has come to a standstill there. Industries and agriculture are getting adversely affected. The living has become difficult for the people.

Hence through you, I would like to demand from the hon. Minister of food Transport and Highways to declare, in public interest, this long road as a National Highway.
... *(Interruptions)*

[English]

MR. SPEAKER : The House stands adjourned to meet tomorrow, the 30th July, 2003, at 11 a.m.

14.09 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 30, 2003/
Sravana 8, 1925 (Saka).*

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